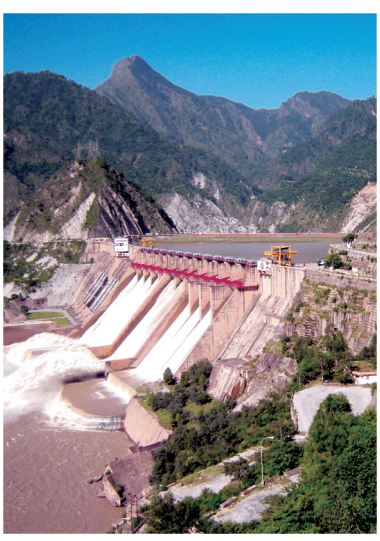
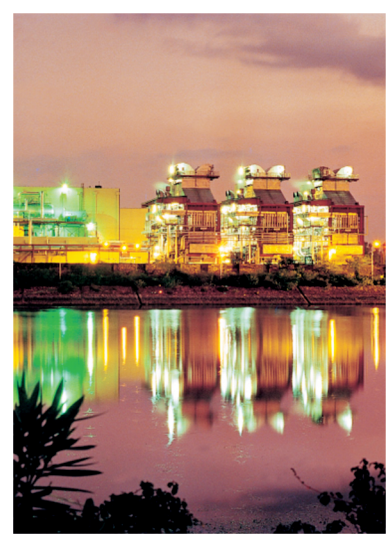




# CENTRAL ELECTRICITY REGULATORY COMMISSION



# Annual Report 2010-11





सत्यमेव जयते

# ANNUAL REPORT 2010-11



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# Chairperson's Statement

The Central Electricity Regulatory Commission (CERC) has emerged over the years as a catalyser of reforms in the power sector in India. The Electricity Act, 2003 reposed faith in the CERC by entrusting it with the enormous responsibility of promoting market development in the power sector. The Commission has been called upon to encourage competition, and induce efficiency improvement with the larger objective of ensuring the fruits of competition and efficiency for consumers.

Continuing its proactive initiatives of the past, the Commission has taken a number of significant steps during this year as well. A robust transmission system is a pre-condition for seamless flow of electricity across regions and States. The Act has, therefore, mandated the Commission to regulate inter-State transmission with due regard to the emerging needs of competition and a multiple player regime in the sector.

The major interventions during the year, in pursuit of this mandate of the Commission included framing of regulations on Point of Connection (PoC) Transmission Charges and Regulatory Approval for Execution of Inter-State Transmission Scheme (ISTS). The PoC mechanism is an epoch making initiative that seeks to correct the shortcomings of the earlier methodology of allocation of transmission charges amongst different users. At the same time, it addresses the emerging demands of time and the challenges emanating from developments such as projects coming through competitive bidding, open access, and development of the National Grid. It brings in the desired certainty for investment by providing for transmission charges in advance.

With the regulations on Grant of Regulatory Approval for Execution of Inter-State Transmission Scheme and, subsequently, by issuing orders granting approval for execution of nine high capacity corridors, the Commission has addressed the major issue around the requirement for transmission planning and investment in transmission systems. The Empowered Committee headed by a Member of the Commission has also played an important role during the year in facilitating competitive bidding in transmission projects.

Alongside the initiative of streamlining the pricing framework in transmission and addressing the need for investment, the Commission has also ensured safe and secure operation of the grid through amendments in the Indian Electricity Grid Code (IEGC) and Unscheduled Interchange (UI) regulations. The permissible frequency range has been further tightened and UI charges have been increased with the objective of bringing in further deterrence against deviation from the schedule. These efforts are aimed at driving the distribution companies to plan for power procurement rather than depending on UI to meet their short-term needs for power.

The endeavour of the Commission towards promoting green energy attained new heights with the launching of the Renewable Energy Certificate (REC) framework during the year. This is seen as a harbinger of a new era for development of renewable energy sources in the country. The REC mechanism is expected to promote competition and eventually mainstream renewables. The renewable energy generators now have another avenue for sale of power and at the same time the obligated entities have another option to meet their renewable purchase obligation. The Commission has also sought to address the issues around grid integration of the renewables by enabling connectivity to the CTU network for hydro generating stations and renewable energy source of 50 MW and above.

The Commission has in addition discharged its advisory functions by giving statutory advice to the Government of India on a number of issues ranging from open access, need for peaking power plant, and promotion of renewables.

Besides, the Commission has engaged its resources in giving shape to various policy and regulatory initiatives through its involvement in the activities of the Forum of Regulators (FOR), the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR).

The Commission looks forward to continued support from all stakeholders in discharging its responsibilities.

  
(Dr. Pramod Deo)



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# 1 The Commission

The conceptualization of independent Regulatory Commission for the electricity sector dates back to early 1990s, when the National Development Council (NDC) Committee on Power headed by Shri Sharad Pawar, the then Chief Minister of Maharashtra recommended in 1994, constitution of “independent professional Tariff Boards at the regional level for regulating the tariff policies of the public and private utilities”. The Committee reiterated that “the Tariff Boards will be able to bring along with them a high degree of professionalism in the matter of evolving electricity tariffs appropriate to each region and every State”.

The need for constitution of the Regulatory Commission was further reiterated in the Chief Minister's Conference held in 1996. The Common Minimum National Action Plan for Power evolved in the Conference inter-alia “agreed that reforms and restructuring of the State Electricity Boards are urgent and must be carried out in definite time frame; and identified creation of Regulatory Commissions as a step in this direction”.

Thus was enacted the Electricity Regulatory Commissions Act, 1998 paving way for creation of the Regulatory Commissions at the Centre and in the States.

The 1998 Act was enacted with the objective of distancing Government from the tariff regulation. The Act provided for Electricity Regulatory Commissions at the Center and in the States for rationalization of electricity tariff, transparent policies regarding subsidies etc. Under the provisions of this Act, the Central Government constituted the Central Electricity Regulatory Commission (CERC) in July, 1998. The ERC Act, 1998 has since been replaced by the Electricity Act, 2003. The CERC created under the provisions of the ERC Act, 1998 has been recognized as the Central Electricity Regulatory Commission under the Electricity Act, 2003.

The Commission functions in a quasi-judicial manner. It has the powers of Civil Courts. It consists of a Chairperson, three full time Members and the Chairperson of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multi-disciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairperson and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairperson and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary of the Commission whose powers and duties are defined by the Commission.

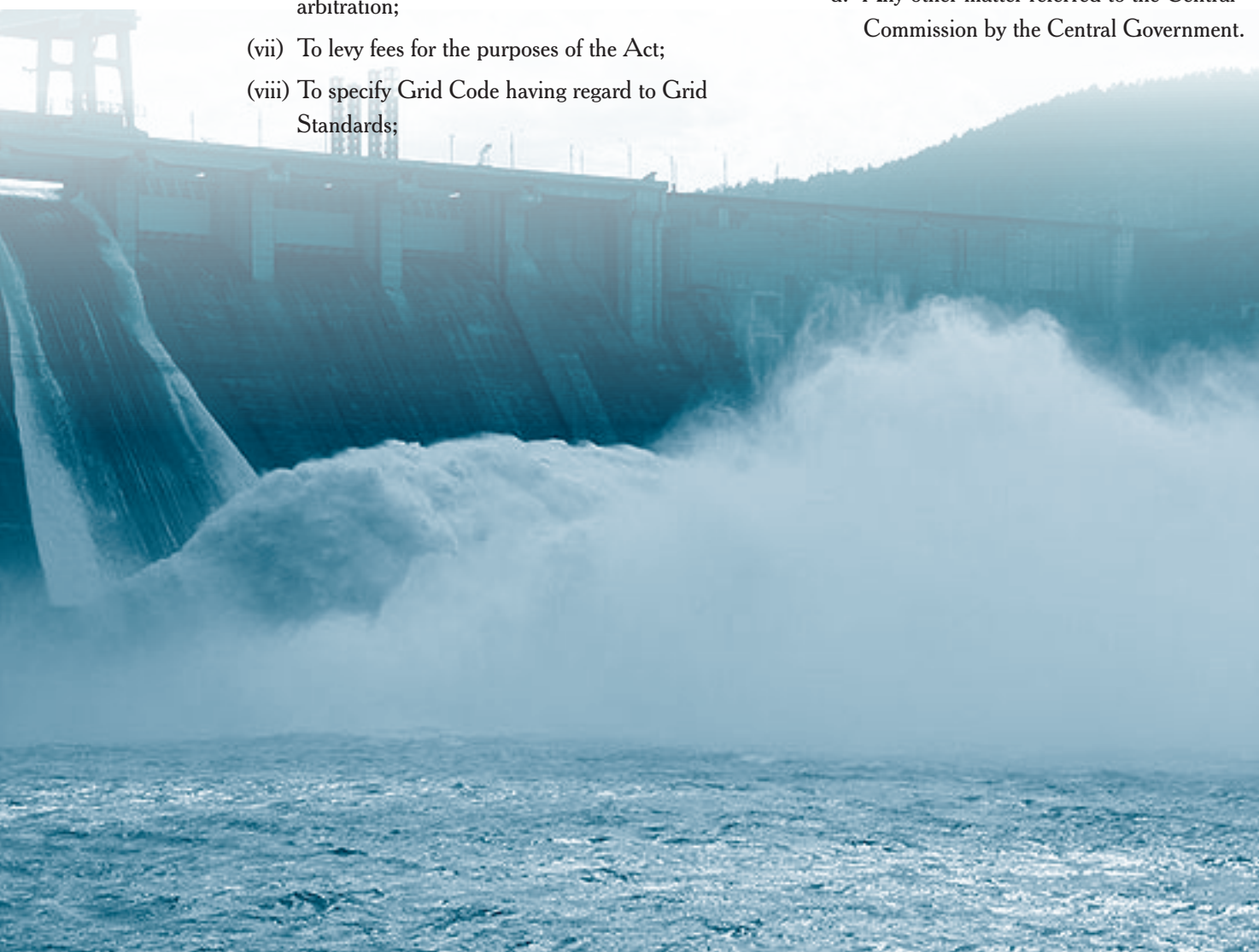
The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the ERC Act, 1998 only the tariff fixation powers were vested in CERC. The new law of 2003 has entrusted on the CERC several other responsibilities in addition to the tariff fixation powers, for instance, the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance, etc.

## The Mandate

As entrusted by the Electricity Act, 2003 the Commission has the responsibility to discharge the following functions:-

- (i) To regulate the tariff of generating companies owned or controlled by the Central Government;
- (ii) To regulate the tariff of generating companies other than those owned or controlled by the

- Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
- (iii) To regulate the inter-State transmission of electricity;
  - (iv) To determine tariff for inter-State transmission of electricity;
  - (v) To issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
  - (vi) To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
  - (vii) To levy fees for the purposes of the Act;
  - (viii) To specify Grid Code having regard to Grid Standards;
  - (ix) To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
  - (x) To fix the trading margin in the inter-State trading of electricity, if considered, necessary;
  - (xi) To discharge such other functions as may be assigned under the Act.
  - (xii) To advise the Central Government on:
    - a. Formulation of National Electricity Policy and Tariff Policy;
    - b. Promotion of competition, efficiency and economy in the activities of the electricity industry;
    - c. Promotion of investment in electricity industry;
    - d. Any other matter referred to the Central Commission by the Central Government.



# 2 Mission Statement

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives the Commission aims to –

- Improve the operations and management of the regional transmission systems through Indian Electricity Grid Code (IEGC), Availability Based Tariff (ABT), etc.
- Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promotes competition, economy and efficiency in the pricing of bulk power and transmission services and ensures least cost investments.
- Facilitate open access in inter-state transmission
- Facilitate inter-state trading
- Promote development of power market
- Improve access to information for all stakeholders.
- Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.

## Guiding principles

- To pursue the mission statement and its goals the Commission is guided by the following principles:
- Protect the Interest of Society including Consumer Interest and Supplier Interest while remaining fair, transparent and neutral to all stakeholders
- Remain equitable in conflict resolution brought to it through petitions after providing sufficient and equal opportunity to participants to be heard.
- Maintain regulatory certainty by remaining consistent in views on one hand and being open minded to adopting change in the evolving power sector on the other
- Adopt a stakeholder consultation and participative process in formulation of its regulations to ensure that the regulation are in line with the expectations of stakeholders,
- Ensure optimal allocation of resources in the power sector using regulatory and market based mechanism.
- Encourage sustainable development by promoting renewable sources in the power generation.



# 3

## Profile of the Chairperson and Members of the Commission during Year 2010-11







Dr. Pramod Deo has taken over as Chairperson, Central Electricity Regulatory Commission on 09-06-2008. Dr. Pramod Deo is the longest serving electricity regulator in India. Dr. Deo joined MERC as Member on 29-04-2002. He was elevated as Chairman on 11-02-2005.

Dr. Deo holds a post-graduate degree in Physics, a doctoral degree in Infrastructure Economics and has done post-doctoral research in Energy Policy and Economics. He is also co-author of three books on energy planning, energy management and regulatory practice.

Dr. Deo has 30 years of experience in the Indian Administrative Service (IAS) of which more than 20 years of experience has been at both policy and project management levels in the energy sector. He has worked in the power sector in the Ministry of Power, Government of India, Department of Energy, Government of Maharashtra and international institutions like UNEP and AIT.

In the Department of Energy, Government of Maharashtra his major contribution was drafting the State Electricity Reform Bill 2000. During this period he also held the concurrent charge of Environment Department.

He has worked with the UNEP Risoe Centre on Energy, Climate and Sustainable Development (URC), located in Denmark as Senior Energy Economist for five years (1993 - 1998). On behalf of the Centre he also worked for UNDP on the development of Global Environment Facility (GEF) capacity building proposals to equip Egypt, Jordan and Malaysia to respond effectively to the Framework Convention on Climate Change (FCCC). All the energy-environment projects and climate change mitigation studies extensively covered power sector reforms, energy efficiency and conservation options.

He was the founding Director of state and national level energy institutions, namely the Maharashtra Energy Development Agency (1986-88) and the Energy Management Centre (1989 - 1993), set up to promote renewable energy and energy efficiency respectively. The latter has been upgraded under Energy Conservation Act 2001 to the Bureau of Energy Efficiency (BEE), a statutory body to implement the new law.

He worked as a short-term consultant to the World Bank in 1993 and as a Research Engineer at the Asian Institute of Technology, Bangkok from 1985 to 1986.

Dr. Deo is a recipient of the World Wind Energy Award 2005 from World Wind Energy Association for his outstanding achievement in the dissemination of wind energy. Confederation of Indian Industry (CII) selected him for their national award "Distinguished Personality - Energy Management" for the year 2006.

Dr. Pramod Deo  
Chairperson, 09-06-2008- Continuing



Shri S. Jayaraman is a Science Graduate from Madras University, and a Fellow Member of the Institute of Cost & Works Accountants of India. Born on 10-05-1948, he has to his credit over 35 years of experience in the Government and Government sector companies and has held varied assignments both in finance and administration, of which he held Board level assignments for 20 years.

His first senior level assignment was with NALCO where he had many successful assignments in different capacities which paved him the way to become Director (Finance) of MECL (a Public Sector Company) at the young age of 40 in the year 1988. He subsequently joined NMDC, also a Public Sector Company, as its Director (Finance) in the year 1993. He joined Neyveli Lignite Corporation Ltd., as Director (Finance) in January, 1998 and was subsequently appointed as Chairman and Managing Director of Neyveli Lignite Corporation Ltd., with effect from 01-07-2002 till 31-05-2008.

As part of the Top Management team, he has been closely associated with setting proper targets and plans, extending all the guidance and assistance to projects for achieving the physical and financial targets. He has played important role in preparing long term corporate plan, detailed investment plans, annual plans, etc.

He has good knowledge of industrial, commercial and corporate levels. He has long experience in preparing large mining and power projects and implementations of projects successfully. He has long experience of administering large organization.

He has attended Strategic Management Programme conducted by Henley, the Management College, Henley-on Thomas, a prestigious Institution in United Kingdom. He has also attended various training programmes in the earlier part of his career on subjects ranging from Financial Management, Management Accounting, Foreign Exchange, WTO, etc.

He has visited many countries which include United Kingdom, United States of America, France, Japan, Mauritius, Singapore, Malaysia Japan, Hong Kong, Germany etc.

Shri S. Jayaraman  
Member, 11-09-2008- Continuing



Shri V.S. Verma is a known specialist in the thermal power and in the field of planning for generation capacity in the country. Shri Verma graduated in Mechanical Engineering from IIT, Roorkee (erstwhile University of Roorkee) in the year 1971 and completed his Masters Degree in Applied Thermoscience in Mechanical Engineering from Roorkee in the year 1975). He also holds a B.Sc. Degree from Agra University and is an FIE. He has taken over as Member, Central Electricity Regulatory Commission in the forenoon of 23-02-2009. Prior to taking over as Member, CERC, Shri Verma held the position of Member (Planning) in Central Electricity Authority and Ex-Officio Additional Secretary to Govt. of India. Shri Verma has also held charge of Member (Hydro) in CEA for a brief period. He has been Director General of Bureau of Energy Efficiency (BEE) for three years in recent past.

Shri Verma belongs to Central Power Engineering Services of 1971 batch. In his long standing career of over 36 years in the power sector in various formations of CEA, Shri Verma acquired wide and valuable experience in planning, thermal power plant engineering, power project monitoring, project construction, supervision, operation monitoring, human resource development, grid operation, renovation and modernization of power plants and other policy aspects. Planning for power, load forecasting, conservation and efficiency, national electricity plan, CDM, baseline data, etc. were some of his important responsibilities as Member (Planning), CEA. Shri Verma also looked after the fuel management, R&D and IT in Power Sector. Shri Verma took important initiatives to promote energy conservation, standards & labeling and energy efficiency in various sectors in the country.

Shri Verma headed various Committees set up by the Government including Working Group on National Action Plan for Climate Change under the National Mission of Enhanced Energy Efficiency, 'Task Force of formulation of the action plan for development of energy sector in the North Eastern Region, Expert Committee appointed by MNRE to study the geo-thermal based power generating potential in the Puga geo-thermal fields of Ladakh, J&K, Working Group of research and development of energy sector for 11th Plan, 17th Power Survey Committee and others, Member-Secretary of the Working Group on power for 11th Plan set up by Planning Commission, played a lead role in 50,000 MW of hydro power initiative announced by Hon'ble Prime Minister. Publication of CO<sub>2</sub> Baseline data in the Indian power sector and mapping of thermal power stations in the country for optimizing the efficiency of operation were spearheaded by him.

Shri Verma has been a Member of the Standing Committee on research and development in the Power Sector constituted by the Planning Commission and the comprehensive R&D perspective plan was prepared under his leadership. Shri Verma visited UK, USA, USSR, Vietnam, Kenya, Guyana,

Nigeria, Poland, Brussels and Germany on various official assignments. More than 50 technical papers in the field of power sector have been published and presented by him in the various national and international seminars and workshops. Shri Verma has been responsible for power system monitoring and grid operation in the Eastern Regional Electricity Board dealing with optimization of generation and transmission capacities, inter-state and inter-regional exchange of energy, generation scheduling and accounting, etc. Shri Verma has handled human resource management development and system management at Power System Training Institute and Hot Line Training Centre at Bangalore for two years. Shri Verma has been conferred lifetime achievement award by Central Board of Irrigation & Power and also by the Bhopal Technological University.

Shri Verma has also been on Governing Council/Board of Directors of various institutions like CPRI, NPTI, CWet, DVC, etc.

Shri V.S. Verma

Member, 23-02-2009- Continuing



Shri M Deena Dayalan (DOB 22-02-1950) has over 37 years of experience of working in the Government of India, Public Sector Bank and Public Sector Undertaking.

He started his career as Lecturer in Chemistry at the Regional Engineering College, Trichirapalli, Tamil Nadu (1972) and moved over to the Indian Bank a Nationalised Bank where he served for nearly 6 years in different executive positions before he joined Government of India. He Joined the Indian Audit & Account Service in the year 1978. He served in various capacities at middle and senior management levels of auditing and accounts keeping of States and its PSUs.

Particularly, he has served as Accountant General in the States of Haryana and Kerala. He has held the post of General Manager (Finance) in the Department of Telecommunications and worked during its corporatisation as BSNL. He has served in the office of the Comptroller and Auditor General of India as Director in-charge of national and inter-national training, administration and audit reports of State revenues.

For the last 6 years he has been the Joint Secretary & Financial Advisor for the Ministry of Finance which comprised of all departments viz., Departments of Revenue, Expenditure, Economic Affairs, Financial Services & Disinvestment and other Miscellaneous Departments including PMO, Cabinet Secretariat, Offices of the President, Vice-president, Ministry of Parliamentary Affairs, Lok Sabha, Rajya Sabha and Supreme Court. He has been holding the position equivalent of Joint Secretary to Government since 1994 and that of Additional Secretary since 2006.

He has served as the Government nominee Director in Syndicate Bank; Part time Member in the Board of the Pension Fund Regulatory Development Authority and Government nominee Director in the Security Printing & Minting Corporation of India (SPMCIL). He has been functioning as the member of the Appellate Authority for the Non- Banking Financial Companies (NBFCs).

He is a Post-Graduate in Chemistry and an MBA in Corporate Finance from Leeds University, UK.

He has wide ranging experience in the Audit of United Nations Organisations at UN Hqrs, New York and United Nations High Commissioner for Refugees at Hanoi, Vietnam.

He retired from the Government Service on 28-02-2010.

Shri M Deena Dayalan  
Member, 04-03-2010- Continuing





4

## The Year in Retrospect

# 4 The year in retrospect

The year witnessed a number of important developments in the proactive initiatives of the Central Electricity Regulatory Commission (CERC) in furthering reforms in the power sector.

The most significant event during the year was issuance in June 2010 of regulations on Sharing of Inter-State Transmission Charges and Losses. These regulations have brought about a paradigm shift in allocation of transmission charges amongst various users of the transmission system. True to the spirit of the National Electricity Policy (NEP) and Tariff Policy (TP), the new mechanism is sensitive to distance, direction and quantum of power flow. This addresses the emerging needs of power sector development and demands of competition and open access. The Inter-State Transmission Scheme (ISTS) users would now pay for the transmission system based on a scientific method that takes into account both usage and access. The distance of flow of electricity reflects the electrical distance as electricity flows by laws of physics and not by contract path. Direction sensitivity is captured in separation of generation and demand charges. The regulations are also expected to provide siting signals to locate the generating capacity, taking into account appropriate transmission charges. With the implementation of the New Pricing Transmission mechanism where transmission charges are locationally differentiated, the generators will have to take a view both on transmission charge and transportation cost of fuel. The Point of Connection (PoC) Transmission Pricing mechanism overcomes several shortcomings of the earlier regime, especially, the shortcomings of pancaking of charges and cross subsidization between regions. Another important regulatory initiative during the year was issuance of regulations on Grant of Regulatory Approval for Execution of the ISTS to the Central Transmission Utility (CTU). With this initiative, an important vision of the National Electricity Policy has been fulfilled, namely, the requirement of CTU/STU to

undertake network expansion after identifying the anticipated transmission needs that would be incident on the system. These regulations are also applicable to the ISTS for system strengthening/upgradation identified by the CTU to enable reliable, efficient, coordinated and economical flow of electricity within and across the region. In pursuance of these regulations, the Commission has also granted regulatory approval for execution of nine high capacity power transmission corridors involving investment to the extent of ₹58,000 crore. This regulatory approval is one of its kind and shows the will and conviction of the Commission to develop the integrated transmission system for independent power producers in a comprehensive manner.

Yet another significant step taken by the Commission was to bring greater discipline in operation of grid in the country. Through amendments in the Indian Electricity Grid Code (IEGC) and Unscheduled Interchange (UI) regulations, the message that UI should not be used as a route for trading in electricity, has been communicated all the more emphatically. The permissible frequency band of operation has been further reduced from the earlier range of 49.2 – 50.3 Hz to 49.5 – 50.2 Hz. Correspondingly, the charges for deviation from the schedule have also been enhanced with a further deterrence in the form of additional UI charges of 40 per cent for deviation when the frequency is below 49.5 Hz and additional UI charge of 100 per cent when the frequency is below 49.2 Hz. With these regulations in place, it is expected that the operation of the grid will become more stable, secure and economical.

The Commission has reiterated its commitment to promote green energy through several initiatives. Grid connectivity remains one of the major bottlenecks for mainstreaming renewable energy sources. To address the issues related to grid



integration, the Commission has amended its connectivity regulations to facilitate connectivity to the CTU for hydro generating stations and other generating stations using renewable energy source with capacity of 50 MW and above. Hydro or renewable energy generators individually or collectively with capacity of 50 MW and above can approach the CTU for connectivity.

The Commission had issued regulations on Renewable Energy Certificate (REC) in January, 2010. The REC mechanism is seen as a major initiative towards the promotion of renewable energy and encouraging competition in this segment. It addresses the twin objectives of harnessing renewable energy sources in areas with high potential and compliance with Renewable Purchase Obligation (RPO) by resource deficit States. This important framework was formally launched in November 2010, heralding a new era in the

development of green energy in India. The first ever trading session on REC was held on 31-03-2011. The implementation of this framework is being witnessed with keen interest by stakeholders around the world.

The regulations concerning the REC were also amended during the year to address the concerns arising out of the perverse incentive for the generator to breach the PPA for earning profits in the REC market. The amendments also defined the scope of participation of captive generators based on the renewable energy source in the REC mechanism.

The Commission also issued an important regulation specifying the Rates, Charges and Terms and Conditions for Use of Intervening Transmission Facility in exercise of its powers under the Act. With these regulations in place, use of the intervening transmission facility would be easier and settlement of terms and conditions including rates and charges



for use of the intervening system would also be facilitated. In the long run, this will facilitate seamless flow of power across the States and regions.

The Terms and Conditions of Tariff issued by the Commission for the year 2009-14 provided for issuance of guidelines for vetting the capital cost for hydroelectric projects. The investors had expressed apprehension that in the absence of a provision for approval of capital cost in advance by the Commission, financial closure of projects might become uncertain. To allay this fear, the Commission issued guidelines for vetting of the capital cost of hydroelectric projects and also empanelled independent agencies for vetting their capital cost.

In a cost plus regime, capital cost plays the most important role. In order to bring robustness in the process of regulatory approval of capital cost, therefore, the policies as well as the regulations framed by CERC envisage evolving the benchmark of capital cost for the purpose of tariff determination. During the year, the Commission also evolved the benchmark capital cost for transmission.

The Empowered Committee headed by Member, CERC has been playing a crucial role in facilitating competitive bidding in transmission. During this year, the Empowered Committee facilitated bidding for important projects where prices were discovered through competition. In all these cases, the discovered prices were found to be more efficient than the cost plus tariff.

The Electricity Act, 2003 has mandated the Commission to provide statutory advice to Government of India on issues critical to promotion of investment in the sector. During the year, the Commission tendered advice on a number of issues ranging from open access, need for peaking power plants, promotion of renewables, need for competition and competitive procurement in transmission for public as well as private sector etc.

The role of the Commission also extends to other areas through its involvement in the activities of the

Forum of Regulators (FOR), the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR). The Electricity Act, 2003 envisages the FOR as a body responsible for evolving consensus and a harmonious approach to regulations in the States. The Forum is headed by the Chairperson, CERC and the Chairpersons of State Electricity Regulatory Commissions are its members. The Secretariat for the Forum is provided by CERC and in this role during the year, CERC played an active role in evolving Model Guidelines and Regulations on several critical issues like open access, viability of distribution companies, consumer protection, supply code, distribution franchisee etc.

The Forum of Indian Regulators (FOIR) is a Society which was formed in 1999 with representation from regulators across different sectors such as electricity, petroleum and natural gas etc. Members of the FOIR also include Airport Economic Regulatory Authority (AERA), Competition Commission of India (CCI), and Tariff Authority of Major Ports (TAMP), CUTS Institute for Regulation & Competition and The Energy & Resources Institute (TERI) etc. The CERC as Secretariat to FOIR has assisted in exchange of cross-functional ideas and experience amongst different regulatory authorities in the country.

While FOR and FOIR involve regulators within the country, SAFIR is an organization which involves members from South Asian countries and also sectors other than electricity. The SAFIR is an organization which provides a platform for infrastructure regulators across the South Asian region to share experiences for mutual benefit and better decision making. During the year, CERC as Secretariat to SAFIR played an important role in organizing a workshop on green energy initiatives in South Asia at Kathmandu (Nepal) in December, 2010.

# 5

## Outcome of Regulatory Processes in Terms of Benefits to Consumers and Development of the Sector

# 5

## Outcome of regulatory processes in terms of benefits to consumers and development of the sector



### 5.1 Benefits to Consumers

One of the guiding principles of CERC is to protect the interests of civil society, including those of consumers and suppliers, while remaining fair, transparent and neutral to all stakeholders. The initiatives taken by CERC to safeguard the interests of consumers are:

#### (a) Green Energy

- Promotion of green energy addresses the concerns of energy security and climate change.
- The Commission has facilitated grid connectivity for renewable energy sources and created a framework for the Renewable Energy Certificate.

- Such initiatives will help in mainstreaming renewable energy, promoting competition and thereby benefiting consumers in terms of availability of green energy at competitive rates.
- This will in the long-run ensure energy security and also safeguard consumers against climate change.

#### (b) Grid Discipline

- The Commission's mandate to ensure safe and secure operation of the grid is essential to make sure that electricity flows in a seamless manner all the way to the consumer.
- The Commission takes action against violation of grid discipline and has also strengthened the Indian Electricity Grid Code (IEGC) and unscheduled interchange (UI). Regulations to discourage the perverse tendency of overdrawal from the grid have been issued.
- This is expected to lead to a better quality of electricity supply to consumers.

#### (c) Facilitating Choice for the Consumer

- The Electricity Act, 2003 has provided the framework of open access which seeks to enable the consumers to choose their suppliers.
- The Commission has passed orders against alleged actions of SLDCs, utilities and stakeholders to obstruct power flow across regions and States.
- Regulations specifying the rates, charges and terms and conditions for use of intervening transmission facilities issued by the Commission are also expected to facilitate open access.
- Model regulations on open access in distribution have been evolved by FOR . This brings clarity in procedural requirements for seeking open access by end consumers.

## 5.2 Development of the Sector

- The initiatives taken by the Commission for the development of the sector are:

### (a) New Transmission Pricing Framework

- Regulations on Point of Connection (PoC) transmission charges are aimed at addressing the emerging needs of power market development, competition and open access.
- With this mechanism, the shortcomings of the earlier methodology of pan-caking of charges and cross-subsidisation between regions will be removed.
- The new transmission pricing methodology addresses the multiple licensee-multiple-user regime.

### (b) Regulatory Approval for Execution of Inter-State Transmission Scheme

- The Regulations on Grant of Regulatory Approval for Execution of the Inter-State Transmission Scheme to CTU will help realise the vision of the National Electricity Policy (NEP) for network expansion, system strengthening and upgradation and ensure reliable, efficient, coordinated and economical flow of electricity within and across regions.

### (c) Grid Discipline

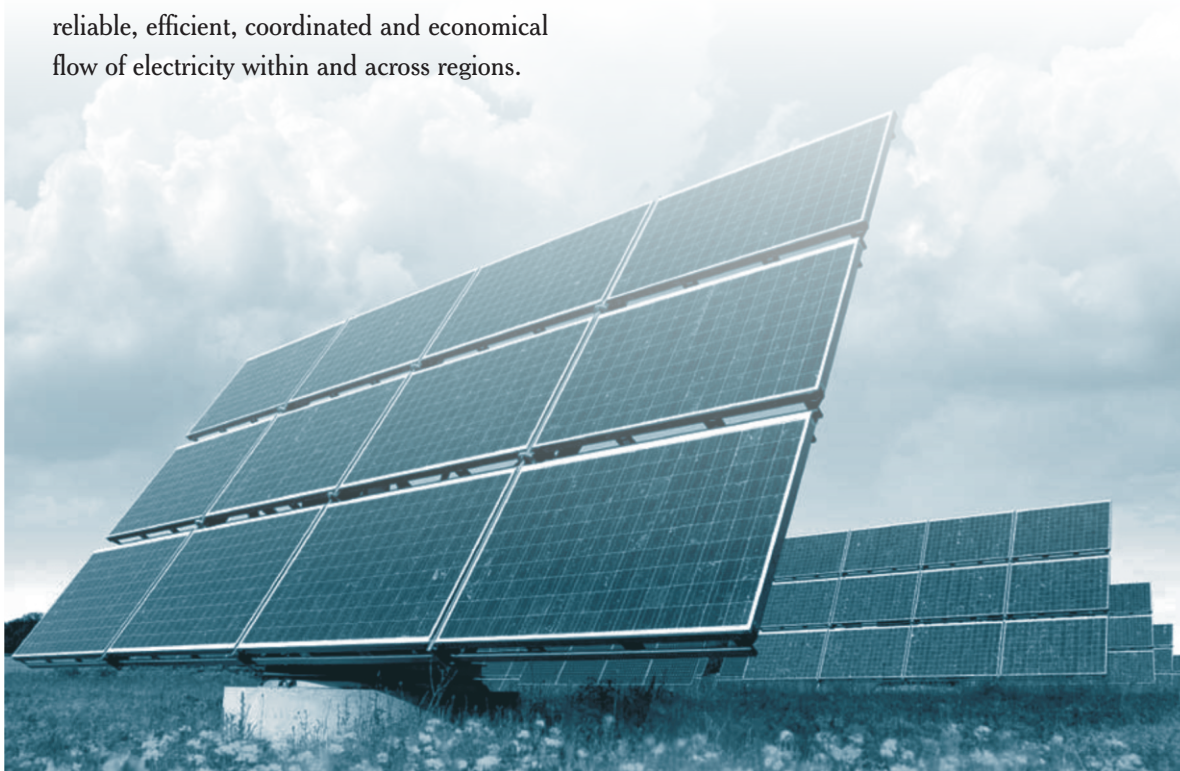
- Tightening of the frequency band and increase in UI rates are expected to bring about the desired discipline in operation of the grid.
- This will also compel the distribution companies to plan for procurement of power.

### (d) Green Energy

- Initiatives of the Commission for facilitating grid connectivity to CTU for hydro and renewable energy sources of 50 MW and above are expected to address the concerns about grid integration of renewables and will go a long way in promoting renewable energy sources in the country.
- The Renewable Energy Certificate is a major initiative of the Commission during this year to encourage competition and eventually mainstreaming renewables.

### (e) Competition in Transmission

- The Empowered Committee headed by Member, CERC has facilitated competitive bidding in transmission.
- Prices discovered through competition were more efficient than cost plus tariff for transmission.





# 6

## Regulatory Procedures and Process

# 6

## Regulatory procedures and process

The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003:

1. Notifies Regulations
2. Issues orders on petitions relating to
  - Determination of tariff
  - Grant of license
  - Review and miscellaneous petitions.

### 6.1. Procedure for Regulations

The Commission follows a detailed and transparent process before issuing a Regulation. To start with, a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite

often the consultation paper is prepared at the staff level and is also labeled as Staff Paper. The Consultation Paper/Staff Paper is then given wide publicity through electronic and print media inviting comments and suggestions from the stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare. Based on the comments received and the discussions in the public hearing, draft Regulations are formulated. As per the requirement of the Act, the draft Regulation then undergoes the process of 'previous publication'. This implies that the draft Regulations is published for comments from the stakeholders. It is only after receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India and a statement of reasons is posted separately.

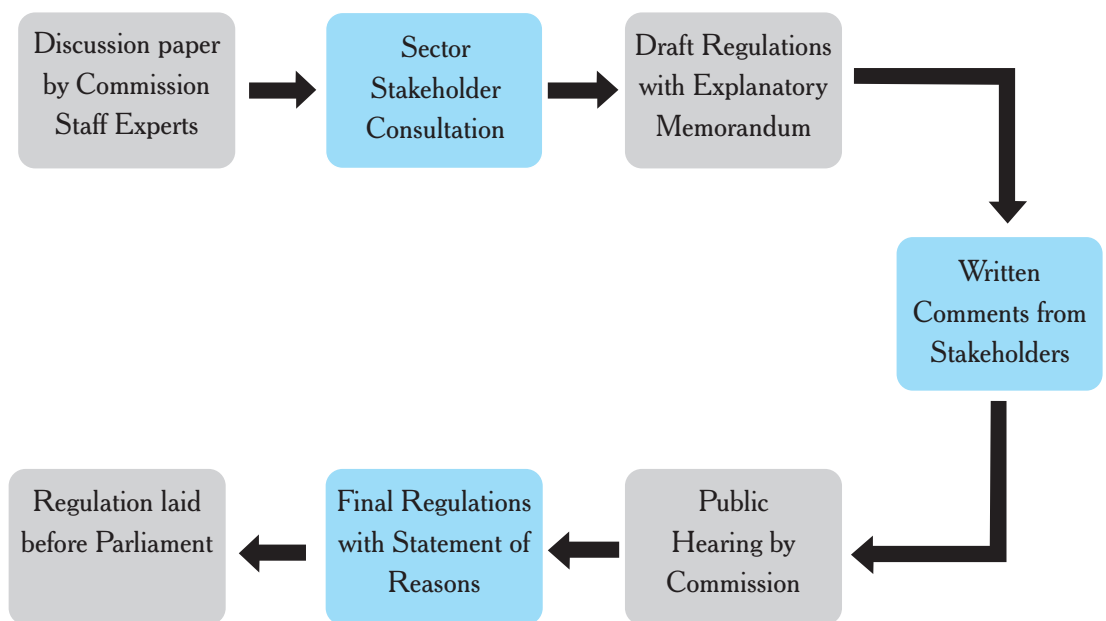


Figure 1. Procedure of framing Regulations



## 6.2. Procedure for Orders on Petitions

Petitions/Applications are made before the Commission primarily for

- Tariff determination for generation and transmission;
- Grant of license for inter-State Transmission and inter-State trading in electricity.

Apart from the above, the following petitions/applications are also filed before the Commission:-

- Miscellaneous Petition
- Review Petition

The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the petitioners and the respondents argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal of Electricity.

## 6.3. Process and Principles of Tariff Determination

Prior to the creation of CERC, the tariff of Central generating companies namely NTPC, NHPC, NLC and NEEPCO were being determined by Government of India through project specific notifications. The Central Electricity Regulatory Commission came into existence in July, 1998 under

the Electricity Regulatory Commissions Act, 1998. The determination of tariff inter-alia of Central generating companies was entrusted to CERC. In order to discharge this task, the Commission was required to finalize terms & conditions of tariff. After going through transparent process of hearing all stakeholders, the Commission finalized and notified Terms & Conditions of tariff initially for a three-year period i.e. 2001-04 in March 2001. After the enactment of the Electricity Act, 2003 (which repealed inter alia the Electricity Regulatory Commissions Act, 1998) the Commission notified new Terms & Conditions of tariff for a further five-year period i.e. 2004-09 in March 2004. The above notifications provide for determination of generation tariff station-wise and transmission tariff line or system-wise.

The tariff is determined as per the terms & conditions of tariff as applicable from time to time. The terms & conditions contain the financial norms and technical norms. The tariff is usually called the cost plus tariff because the capital cost of the project is the starting point for tariff calculations. It would be more appropriate to call it regulated tariff because other than actual capital expenditure, most of the financial & technical parameters adopted for tariff are normative and not actual. The variable charges of thermal stations are corrected for fuel price variation as per monthly weighted average price and heat value of fuel.

The tariff calculations are quite elaborate, as various elements going into the tariff are computed individually to arrive at the full tariff. The tariff is different for each generating station depending on its admitted capital cost, base fuel price & GCV and applicable norms of efficient operation. The exercise is time consuming but nevertheless essential to ensure that the utilities function in an efficient and economic manner and do not misuse their dominant position to extract high prices from the buying utilities.





## Activities During The Year 2010-11



# 7

## Activities during the year 2010-11

### 7.1. Legal Proceedings:

During the year 2010-11, 277 petitions were carried forward from the previous year that is, 2009-10. In addition 335 petitions were filed during 01-04-2010 to 31-03-2011, taking the total number of petitions to 612. Out of these, 249 petitions were disposed of during 2010-11. Further 15 interlocutory applications were carried forward from the previous year that is, 2009-10. In addition, 32 interlocutory applications were received, out of these 22 applications have been disposed of. Details of Petitions are documented in Annexure-I.

### 7.2. Major Decisions during Year 2010-11:

#### **7.2.1 Regulation on Sharing of inter-State Transmission Charges and Losses (Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 dated 15-06-2010).**

At present the transmission investments are faced with the uncertainty in generation and also the cumbersome process of getting the Bulk Power Transmission Agreements (BPTAs) signed by all the expected beneficiaries of the transmission system. Under the new proposed mechanism all the Designated ISTS Customers (DICs) are default signatories to the Transmission Service Agreement (TSA), which also requires these DICs to pay the point of connection (PoC) charge, which covers the revenue of transmission licensees. This commercial arrangement would also facilitate financial closure of transmission investments.

The distinction between generation and demand customers would provide siting signals to the DICs, through accurate transmission charges. The current decision of generators is based on just the fuel transportation costs. With the implementation of the new transmission pricing mechanism – where transmission charges are locationally differentiated – the generators will have to take a view both on transmission costs of electricity and transportation costs of fuel. The Point of Connection (PoC) transmission pricing mechanism lends itself to the requirements of the Tariff Policy and also fits the requirements of a competitive market. PoC mechanism has already been used in the power exchange based transactions in India – the difference being just that the existing transmission charges applicable to exchange based transactions are not locationally differentiated. Further, such charges need to be applied across all types of transactions – long term, medium term and short term (including those that materialize on the power exchange). Transmission charges computed based on the location of various generators and demand customers in the grid capture utilization of the underlying resources and hence meet the requirements 61 of the Act.

The PoC based transmission pricing mechanism would facilitate integration of electricity markets and enhance open access and competition by obviating the need for pancaking of transmission charges. The Commission has notified the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 on 15-06-2010. These regulations have been made applicable from 01-07-2011.



## **7.2.2 Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 Dated 07-06-2010**

The Central Transmission Utility has been vested with the functions under sub-clause (c) of sub-section (2) of Section 38 of the Electricity Act, 2003 (the Act) to ensure development of an efficient, coordinated and economical system of inter-State transmission lines for smooth flow of electricity from the generating stations to the load centres. Para 5.3.2 of the National Electricity Policy provides that “network expansion should be planned and implemented keeping in view the anticipated transmission needs that would be incident on the system in the open access regime. Prior agreement with the beneficiaries would not be a pre-condition for network expansion. CTU/STU should undertake network expansion after identifying the requirements in consultation with stakeholders and taking up the execution after due regulatory approval.”

To streamline the procedure for according regulatory approval to Central Transmission Utility for network expansion in consonance with the National Electricity Plan the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 was notified on 07-06-2010. These regulations are applicable to the ISTS Schemes proposed by Central Transmission Utility, for which generators have sought long-term access as per the Central Electricity Regulatory Commission (Grant Of Connectivity, Long-Term Access and Medium-Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009, and for which consultation with Central Electricity Authority and beneficiaries if already identified has been held for setting up the ISTS scheme, but for which Power Purchase Agreements with beneficiaries have not been signed on the date of application. This regulation is also applicable to ISTS Schemes for system strengthening/ up-gradation identified by Central Transmission Utility to enable reliable, efficient, coordinated and economical flow of electricity within and across the region for which consultation with Central Electricity Authority and beneficiaries if identified has been held. However, these regulations are not applicable to ISTS

Scheme, for which the beneficiaries/ respective STUs have already signed Bulk Power Transmission Agreement to share the transmission charges.

## **7.2.3 Amendment in Indian Electricity Grid Code (IEGC) and UI Regulations—( Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 dated 28-04-2010 and Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010 dated 28-04-2010).**

After due consultation and public hearings, CERC notified new Indian Electricity Grid Code and also the amendments to Unscheduled Interchange (UI) regulations. These have become effective from 03-05-2010. While the new Grid Code will facilitate larger integration of renewable energy sources with grid, the amended UI regulations have brought stricter grid discipline.

### **New IEGC has made the following key changes:**

- (i) To facilitate implementation of National Action Plan on Climate Change which calls for significantly increasing the share of electricity generated from renewable energy, the financial burden of all the fluctuations from schedule in case of new solar energy plants and the fluctuations within  $\pm 30\%$  of schedule in case of new wind energy plants will be borne by all the users of inter-State grid. These project developers and the host states will not be at disadvantage from such fluctuations. New wind energy generators will be able to fine tune their schedules (based on forecasting) as close as three hours before actual generation.
- (ii) The operational frequency band has been further tightened from ‘50.3 Hz to 49.2 Hz’ to ‘50.2 to 49.5 Hz’. This is aimed at ensuring better performance of generating stations and user appliances such as railway traction motors and agricultural pump sets.
- (iii) The Control Area jurisdiction in terms of Load Despatch Centre has been revised. Generating stations supplying to more than one state will now be in domain of Regional

Load Despatch Centres except where the host state has long term PPA of more than 50% capacity. This should facilitate larger private investment in new generation capacities.

- (iv) All users of inter-State grid including distribution utilities will now be also directly responsible for grid discipline and load management, in addition to State Load Despatch Centres. Utilities have been mandated to prepare and implement automatic load management schemes from next year.

#### **Amendment to UI regulations has made the following key changes:**

- (i) In order to push electricity transactions more towards organized electricity markets and to further discourage use of UI mechanism for sale of electricity, underdraws and over injections beyond the permissible quantities have been disincentivised and priced at lower rates. This is aimed at increasing liquidity in organized electricity markets.
- (ii) To more effectively curb the tendency of some states to heavily overdraw and deprive other states of their legitimately purchased electricity, additional UI charge of 40% on the normal UI rate (₹ 8.73 per unit) has now been made applicable at grid frequency below 49.5 Hz instead of 49.2 Hz. To put further exemplary deterrent on overdraws, the additional UI rate has been specified at 100% on overdraws when grid frequency is below 49.2 Hz.
- (iii) To ensure timely payment of UI charges, any utility which defaults in payment even once has been mandated to open Letter of Credit in favour of system operator.
- (iv) Amount paid in UI account will now be first adjusted towards due interest amount. This will also result in reduced default of UI payments.
- (v) Methodology for computing various UI rates at different frequencies have been evolved and given in the regulations explicitly, bringing greater transparency.

#### **7.2.4 Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 dated 30-09-2010 in case of default in payment by the State Utilities.**

The Commission has taken steps to handle default in payment of dues to the Central Power Sector Utilities (CPSUs) by formulating the Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 in case of default in payment by the State Utilities. The Regulations were notified on 30-09-2010. The main features are as under:

- (i) Regulation of Power Supply would be done only if the contracting parties have agreed so in their contracts.
- (ii) The regulation has no provision for physical regulation of power supply in view of the difficulties in implementation of regulation by opening transmission lines/ ICTs and is to be implemented through commercial arrangements only. Implementation of the procedure is simplified and would require less time for implementation in comparison to the earlier procedure.
- (iii) The regulation of power supply in case of non - payment of dues is to be made effective, by reducing the drawl schedule of the defaulting entity. This surplus power can be sold to other beneficiaries or other buyers in market. The revenue received from the sale is to be passed on to the regulating entity after deducting the energy charges and other incidental charges.
- (iv) The commercial principles for settlement of the dues are prescribed in the regulation, keeping in view the present power market scenario. In deficit market condition the power can easily be sold to other buyer. Earlier, in non-ABT regime this type of arrangement was not possible.
- (v) The procedure is applicable for non-maintenance of Letter of credit (LC) also, besides for non-payment of dues by the beneficiaries. The earlier procedure had provision for regulation of power supply in case of non-payment of dues only. There was no provision for regulation of power supply for non-maintenance of LC.



## 7.2.5 Amendment to Connectivity Regulations

With the objective of making available easier grid connectivity to the hydro electric power stations and the other generating stations based on renewable sources of energy, CERC has taken an important regulatory initiative. While the threshold capacity for connecting to inter-State grid is 250 MW for thermal power stations, the threshold has been reduced to 50 MW for the hydro electric generating stations and other generating stations using renewable sources of energy.

Another important regulatory change has been made to permit connectivity to inter-State grid to such hydro generating stations and renewable energy source based stations which have individually installed capacity of less than 50 MW but approach the Central Transmission Utility (POWERGRID) collectively with an aggregate installed capacity of 50 MW and above. For example, two hydro generating stations having capacity of 30 MW and 20 MW can collectively seek connectivity with inter-State grid at a single connection point if they mutually agree to undertake operational and commercial responsibilities through a lead generator which can be one of these two generating stations.

These changes have been made by CERC in view of the feedback received that State Transmission Utilities in many states, particularly in North-eastern states, are not presently in a position to extend connectivity to their systems and this difficulty was hindering the development of hydro electric stations and renewable source based stations.

To implement the above decisions, CERC has amended its Grant of grid connectivity Regulations.

## 7.2.6 Central Electricity Regulatory Commission (Rates, Charges and Terms and Conditions for use of Intervening Transmission Facilities) Regulations, 2010 dated 23-09-2010.

Section 35 of the Electricity Act, 2003 provides for usage of intervening transmission facilities.

“35. Intervening transmission facilities.- The Appropriate Commission may, on an application by any licensee, by order require any other licensee owning or operating intervening transmission

facilities to provide the use of such facilities to the extent of surplus capacity available with such licensee:

**Provided** that any dispute regarding the extent of surplus capacity available with the licensee, shall be adjudicated upon by the Appropriate Commission.”

Section 36 provides for charges for using intervening transmission facilities.

**“36. Charges for intervening transmission facilities.-** (1) Every licensee shall, on an order made under section 35, provide his intervening transmission facilities at rates, charges and terms and conditions as may be mutually agreed upon:

**Provided** that the Appropriate Commission may specify rates, charges and terms and conditions if these cannot be mutually agreed upon by the licensees.

(2) The rates, charges and terms and conditions referred to in sub-section (1) shall be fair and reasonable, and may be allocated in proportion to the use of such facilities.

**Explanation.-** For the purposes of section 35 and 36, the expression “intervening transmission facilities” means the electric lines owned or operated by a licensee where such electric lines can be utilised for transmitting electricity for and on behalf of another licensee at his request and on payment of a tariff or charge.”

Section 36 requires the framing of regulations to provide for rates and charges and terms and conditions for use of intervening transmission facilities. It also requires that the rates, charges and terms and conditions should be fair and reasonable, and may be allocated in proportion to the use of such facilities. In due discharge of the statutory obligations, the Commission notified regulation on the rates, charges and terms and conditions for usage of intervening transmission facilities under Section 36 read with Section 178(2)(i).

## 7.2.7 Guidelines for vetting the Capital Cost of Hydro Electric project

To ascertain the reasonableness of the capital cost of a hydro electric project – private or public, the

Commission prepared the Draft guide lines for vetting the capital cost of hydro electric project and floated on their website on 06-04-10 for inviting the comments of stake holder by 30-04-10. The Commission conducted the hearing and issued notification in this regard on 02-08-10. The Commission also empanelled three independent agencies/Individual expert vide order dated 14-09-10 after publishing on its website request for expression of interest for empanelment of designated independent agencies/institutions for vetting the capital cost of Hydro electric projects. Four agencies had evinced interest.

### **7.2.8 Regulations on “Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (First Amendment) Regulations, 2010**

The Commission had notified Regulation on Renewable Energy Certificate (REC) in January, 2010 in fulfillment of its mandate to promote renewable sources of energy and development of market in electricity. The concept of Renewable Energy Certificates (REC) assumes significance to address the mismatch between availability of Renewable Energy (RE) sources and the requirement of the obligated entities to meet their Renewable Purchase Obligation (RPO). It is also expected to encourage the RE capacity addition in the States where there is potential for RE generation as the REC framework seeks to create a national level market for such generators to recover their cost.

However, the concerns were raised from various quarters that the renewable generators having an existing PPA with distribution utilities for sale of electricity at preferential (cost plus) tariff might attempt to breach the existing contracts with the sole objective of making profits through REC mechanism. Further, misgivings and apprehensions were raised regarding the eligibility of captive generators based on renewable energy for participating in REC mechanism. Misgivings centered around the question as to whether self consumption by CPPs should qualify for REC and apprehensions hovered around the possibility of the REC market being flooded with low priced RECs placing the new investors at disadvantage.

To address these issues pertaining to the eligibility conditions of the REC Regulation, the Commission came out with the amendment in the REC Regulation. Following are the main provisions in the amendment Regulation:

- A generating company having entered into a power purchase agreement for sale of electricity at a preferential tariff shall not, in case of pre-mature termination of the agreement, be eligible for participating in the REC scheme for a period of three years from the date of termination of such agreement or till the scheduled date of expiry of power purchase agreement whichever is earlier.
- Captive Power Producer (CPP) based on renewable energy sources shall be eligible for the entire energy generated from such plant including self consumption for participating in the REC scheme subject to the condition that such CPP has not availed or does not propose to avail any benefit in the form of concessional/promotional transmission or wheeling charges, banking facility benefit and waiver of electricity duty.
- If such a CPP forgoes on its own, the benefits of concessional transmission or wheeling charges, banking facility benefit and waiver of electricity duty etc., it shall become eligible for participating in the REC scheme only after a period of three years has elapsed from the date of forgoing such benefits.
- The above mentioned condition for CPPs for participating in the REC scheme shall not apply if the benefits given to such CPPs in the form of concessional transmission or wheeling charges, banking facility benefit and waiver of electricity duty are withdrawn by the State Electricity Regulatory Commission and/or the State Government.

### **7.2.9 Benchmarking of capital cost for tariff**

CERC (Terms and Conditions of Tariff) Regulations, 2009 stipulate that benchmarks on capital costs would be evolved by the Regulatory Commissions. The Commission had initiated action for developing benchmark norms of capital cost for transmission line projects and sub-stations including developing a self-validating model for benchmarking. The models have been developed.



### **7.2.10 Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010 dated 16-04-2010**

Section 61 of the Act mandates the Central Commission to specify the terms and conditions for the determination of tariff, subject to the provisions of this Act and in accordance with the factors mentioned in the said section. The Central Commission has notified the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 and 2009 in exercise of the powers vested under Section 178(2)(s) of the Act.

Section 62 of the Act provides that the Appropriate Commission shall determine tariff in accordance with the provisions of the Act for supply of electricity by a generating company to a distribution licensee, transmission of electricity, wheeling of electricity and retail sale of electricity. Considered in the context of the functions under Section 79 (1)(a) to (d) of the Act, the Central Commission is required to determine the tariff of the generating companies owned and controlled by the Central Government, of generating company having a composite scheme for generation and supply of electricity in more than one State, and inter-State transmission of electricity.

#### **Section 62(5) of the Act provides as under:**

*“(5) The Commission may require a licensee or a generating company to comply with such procedure as may be specified for calculating the expected revenues from tariff or charges which he or it is permitted to recover.”*

Accordingly, the Commission has issued regulations on the procedures for calculating the expected revenue from tariff and charges under sub-section (5) of section 62 which requires the generating companies and transmission licensees covered under its jurisdiction to calculate the expected revenue from tariff and charges which they are entitled to recover under the provisions Act and regulations made thereunder.

Tariff and Charges are calculated as per the norms specified by the Commission under section 61 of the Act. Once the tariff orders are issued, the utilities are entitled to recover the tariff and charges as per their actual performance. If the utility performs

better than the norms, recovery of revenue through tariff and charges would be higher than the norm due to efficiency gain. Conversely, if the utility is unable to meet the bench mark, it may not be able to recover its annual fixed charges. The objective of these regulations is to keep a track on the performance of the utilities which would be helpful in determination of norms for the next tariff period. However, it has been clarified that the scope of section 62(5) is limited to specifying the formats for calculating the expected revenue from the tariff and charges which a generating company or a transmission licensee is permitted to recover. It does not in any manner require or mandate that tariff determination should be re-visited on the basis of “lower of normative and actual.”

### **7.2.11 Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) (First Amendment) Regulations, 2010 dated 02-06-2010.**

The Commission vide notification dated 02-06-2010 notified CERC (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) (First Amendment) Regulations, 2010 to introduce new category of inter-state trading licence i.e. Category IV and to re-align the net-worth requirement and trading volumes amongst different categories of licence in view of power market scenario emerged especially after introduction of Power Market Regulations 2010. The Commission is of the view that markets function efficiently when there are a large number of market players leading to competition and price discovery. One analysis indicated that only five Category-I licensees control 85 % of market share in bilateral trading. As only one licence has been granted during 2009-10, it appeared that the minimum net-worth requirement of ` 5 crore for Category-III was acting as a high entry barrier for new players to enter the trading. The Commission, therefore, decided to add a new Category-IV with net-worth of ` 1 crore which could handle trade turnover up to 100 MUs.

With the notification of Central Electricity Regulatory Commission (Power Market) Regulations, 2010, it was noted that the members of Power Exchange could undertake financial risk on behalf of their clients only as a trading licensees. These members acted as catalysts and have been instrumental in bringing small open access customers

and captive power plants in the short term market. It was expected that members of power exchange would be able to take advantage of the newly created category and join the mainstream by becoming trading licensee.

The Commission was also of the view that net-worth requirement of ` 25 crore and ` 5 crore and annual turnover of 500 MUs and 100 MUs for Category-II and III licensees respectively had become an unviable business proposition for these licensees. That was corroborated by the fact that three licences were surrendered in category III and one licence in Category-II. The Commission, therefore, decided to reduce the net-worth requirement for Category-II from ` 25 crore to ` 15 crore. In order to make all the categories of trading licensees commercially viable, the net-worth requirement and trading volume limits have been re-aligned.

The Commission also noted that the overall market size has been increasing and observed that significant new capacities would be installed by the Independent Power Producers and Merchant Power Plants in the next few years. Considering the imminent capacity addition, a large pool of trading licensees to cater to the growing market in electricity would be needed. The Commission decided to increase volume of electricity to be traded in a year by a Category II licensee from 500 MUs to 1500 MUs and in respect of Category III from 100 MUs to 500 MUs.

The Commission vide notification dated 07-06-2010 has also issued Central Electricity Regulatory Commission (Payment of Fees) (Amendment) Regulations, 2010 for trading licence fees.

### **7.2.12 Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) (Amendment) Regulations, 2010.**

Ministry of Power, Government of India has issued guidelines for encouraging competition in development of transmission projects and competitive bidding for transmission service in April, 2006 which was subsequently revised during July, 2007 with the aim of developing transmission projects in an efficient and economical manner.

2. The Central Commission while considering the applications by various project developers for grant of transmission licence have observed that while the useful life of the transmission asset is normally considered as 35 years, transmission licences are issued for a period of 25 years under the provisions of Section 15 (8) of the Electricity Act, 2003. In other words, the transmission assets will be in service even after the initial licence period of 25 years. As there is no provision of “transfer” in the agreement, there is every likelihood that the existing licensee may continue to operate even after the initial period of 25 years. Thus the question arises as to what should be the tariff of the transmission asset after initial licence period of 25 years if the licence is not renewed or the licensee does not apply for renewal. The Commission after detailed deliberation has decided to make appropriate regulations for tariff determination in such cases. Accordingly, statutory advice to Government of India under Section 79(2) of the Act was sent to modify the Standard Bid Document (SBD) for development of transmission lines through competitive bidding and to consider tariff period upto 35 years while bidding for the new transmission projects. At the same time Regulation 13 of the “Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 has been amended after following the proper procedure vide notification dated 25-05-2010.

### **7.2.13 CERC (Fee and Charges of RLDC and other Related Matters) (First Amendment) Regulations, 2011 dated 30-03-2011**

In order to remove difficulties observed in implementation of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2010, it was amended in March, 2011. The provision on O&M charges was amended considering the increase in manpower due to increase in functions assigned to the RLDCs and NLDC and the actual expenditure made on Annual Maintenance Contract (AMC) of EMS/ SCADA.



## 7.3. Power Market: Trading, Power Exchange and Open Access

### (a) Inter-State Trading Licensees

As on 31st March 2011, the Commission had awarded trading licenses to 48 applicants for inter-state trading in electricity. Of these, 10 licensees have surrendered their license. Four trading licences were awarded during the year 2010-11.

TRADING LICENSE ISSUED DURING 2010-11			
S. No	Name of the Trading Licensee	Licence issued dated	Category of Licence
1	PCM Power Trading Corporation Ltd.	01-09-2010	III
2	Abellon Clean Energy Ltd	14-09-2010	IV
3	Jay Polychem (India) Ltd	13-01-2011	I
4	Jai Prakash Associates Ltd.	23-03-2011	I

LIST OF TRADING LICENSEES UNDERTAKING TRADING DURING 2010-11*	
S. No.	Name of the Trading Licensee
1	PTC India Ltd
2	NTPC Vidyut Vyapar Nigam Ltd
3	National Energy Trading & Services Ltd
4	Reliance Energy Trading (P) Ltd
5	Tata Power Trading Company (P) Ltd
6	JSW Power Trading Company Ltd
7	Knowledge Infrastructure Systems (P) Ltd
8	GMR Energy Trading Ltd
9	Instinct Infra & Power Ltd
10	Adani Enterprises Ltd
11	Shree Cements Ltd
12	Pune Power Development (P) Ltd
13	Mittal Processes (P) Ltd
14	RPG Power Trading Company Ltd
15	Indrajit Power Technologies (P) Ltd
16	Godavari Power & Ispat Ltd
17	Essar Electric Power Development Corp. Ltd
18	Jindal Power Trading Company Ltd
19	Global Energy (P) Ltd

\* Trading licensees undertaking trading either through bilateral or power exchange or through both.

The Commission, vide notification dated 11-01-2010, has issued the CERC (Fixation of Trading Margin) Regulations, 2010. As per these regulations, the licensee shall not charge trading margin exceeding 7 paise/kWh in case the sale price is exceeding ` 3/kWh and 4 paise/kWh where the sale price is less than or equal to ` 3/kWh. This margin shall include all charges, except the charges for scheduled energy, open access and transmission losses. The trading margin shall be charged on the scheduled quantity of electricity:

Provided that trading margin specified under these regulations shall be the cumulative value of the trading margin charged by all the traders involved in the chain of transactions, that is to say, trading margin in case of multiple trader-to-trader transactions shall not exceed the ceiling trading margin specified under the regulations.

## II: Power Exchanges

The Commission, vide notification dated 20-01-2010, has issued the CERC (Power Market) Regulations, 2010. There are two power exchanges (1) M/s Indian Energy Exchange Ltd. (IEX), New Delhi and (2) Power Exchange India Ltd. (PXIL), Mumbai which are operational in India. The IEX and PXIL have started operations from 27th June, 2008 and 22nd October, 2008 respectively.

Vide order dated 01-07-2009, the Commission has granted in-principle approval for National Power Exchange Ltd (NPEX) for setting up and operating a Power Exchange.

## III: Market Monitoring Cell

A Market Monitoring Cell (MMC) was set up in CERC in August 2008. MMC has been preparing “Monthly Report on Short-Term Transactions of Electricity” and posting the report on the website of CERC since August 2008. The objectives of the report are: (i) to observe the trends in volume and price of the short-term transactions of electricity; (ii) to analyse competition among the market players; and (iii) to disclose/disseminate all relevant market information.

Based on the monthly reports and other information collected from various stakeholders, MMC also prepared a draft “Report on Short-term Power Market in India, 2010-11. Trends in short-term transactions have been shown in Tables 1-3 as under:

**TABLE-1: VOLUME OF SHORT-TERM TRANSACTIONS OF ELECTRICITY (BILLION UNITS)**

Year	Electricity Transacted through trading Licensees	Electricity Transacted through Power Exchanges (IEX & PXIL)	Volume of UI	Electricity Transacted Directly between DISCOMs
2008-09	21.92	2.77	14.39	3.31
2009-10	26.72	7.19	25.81	6.19
2010-11	27.70	15.52	28.08	10.25

- Note1: The volume of electricity transacted through trading licensees in 2008-09 (April to July 2008) includes cross border trading and intra-state trading volume.
- Note2: In case of Volume of UI and Electricity Transacted directly between DISCOMs, the data for the year 2008-09, represents the period from August 2008 to March 2009.

**TABLE-2: TOTAL VOLUME OF SHORT-TERM TRANSACTIONS OF ELECTRICITY WITH RESPECT TO TOTAL ELECTRICITY GENERATION**

Year	Total Volume of Short-term Transactions of Electricity (Billion Units)	Total Electricity Generation (Billion Units)	Total volume of Short-term Transactions of Electricity as % of Total Electricity Generation
2009-10	65.90	764.03	9%
2010-11	81.56	809.45	10%

**TABLE-3: PRICE OF SHORT-TERM TRANSACTIONS OF ELECTRICITY**

Year	Price of Electricity transacted through Trading Licensees (₹ /kWh)	Price of Electricity transacted through Power Exchanges (DAM+ TAM) (₹ /kWh)	Price of UI (₹ /kWh)
2008-09	7.29	7.49	6.70
2009-10	5.26	4.96	4.62
2010-11	4.79	3.47	3.91

Note: Price of UI during the year 2008-09, represents the period from August 2008 to March 2009.

#### IV: Notification of Escalation Factors and other parameters for the purpose of bid evaluation and payment

In pursuance of Clause 5.6 (vi) of Ministry of Power Notification dated 19-01-2005 (as amended from time to time) on “Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees, the Central Electricity Regulatory Commission is required to notify every six months various escalation factors and other parameters for the purpose of bid evaluation and payment. The Commission, vide notification dated 20-12-2010, had notified an Amendment to the notification dated 31-03-2010 on escalation factors and other parameters. The Commission, vide notification dated 28-12-2010, had notified the escalation factors and other parameters for the purpose of bid evaluation and payment applicable for the period upto 31-03-2011 and notification dated 31-03-2011 applicable for the period from April 2011 to September 2011.

### 7.4. Thermal Generation



## 1. TARIFF DETERMINATION

### 1.1 Tariff of Thermal Generating Stations of NTPC Limited

1.1.1 The NTPC Limited had total Installed capacity of 29891.64 MW as on 31-03-2011 consisting of 25875.00 MW on coal and 4016.64 MW based on Natural gas/ Liquid fuel. During the year 2010-11, NTPC has added new capacity of 990 MW namely Korba STPP stage-III of capacity 500 MW and National Capital Region TPS ( Extension Project) ( Stage-II, Unit-2) of 490 MW capacity. The Installed capacity as on 31-03-2011 and the date of commercial operation of each of the generating station of NTPC are given at Annexure -II

1.1.2 The Commission approved the tariff for the following period in respect of two units of Kahalgaon Super Thermal Power Station, Stage-II (2 x 500 MW) of NTPC which were commissioned during the year 2008-09:

- (i) In respect of Unit-I for the period from 01-08-2008 to 29-12-2008 and
- (ii) In respect of Unit-I & II (combined) for the period from from 30-12-2008 to 31-03-2009

#### Revision of Tariff for the Period 2004-09

1.1.3 The Commission approved revised fixed charges after considering additional capitalization allowed for the years 2006-07, 2007-08 and 2008-09 in respect of following stations of NTPC :

- (i) Kawas GPS (656.20 MW),
- (ii) Anta GPS (419.33 MW),
- (iii) Vindhychal STPS, Stage-III (1000 MW)
- (iv) National Capital Thermal Power Station, Dadri, Stage-I (840 MW),
- (v) Singrauli STPS (2000 MW),
- (vi) Talcher STPS, Stage- I (1000 MW),

- (vii) Rihand Super Thermal Power Station, Stage-I (1000MW),
- (viii) Badarpur Thermal Power Station (705 MW).
- (ix) Kahalgaon Super Thermal Power Station, Stage-I (840 MW).

### Review petitions:

1.1.4 Various review petitions against the Commission's tariff orders for the period 2004-09 of the NTPC generating stations filed by the various stake holders have also been disposed of

1.1.5 Tariff for the Period 2009-14

1.1.5.1 NTPC had started filing revised tariff petitions based on the capital cost as admitted by the Commission as on 31-03-2009 and actual additional capital expenditure incurred in the year 2009-10 as per the CERC Tariff ( Terms & conditions of Tariff) Regulations, 2009. These petitions are being listed for hearing by the Commission after due Technical Validation.

1.1.5.2 Renovation & Modernisation Scheme of Badarpur TPS

In-principle approval sought by NTPC Ltd. to the proposed additional capital expenditure of ` 861.98 crore for Renovation & Modernisation of Badarpur TPS was examined by the Commission after hearing the stakeholders and the order was reserved.

### 1.2 Tariff of thermal generating stations of Neyveli Lignite Corporation (NLC)

1.2.1 The Neyveli Lignite Corporation (NLC) had total installed capacity of 2490 MW as on 31-03-2011. Circulating Fluidized Bed Combustion (CFBC) technology based Thermal Power generating station, 2 x 125 MW at Barsingsar in Rajasthan is expected to be commissioned. The installed capacity and the date of commercial operation of each of the generating station of NLC are given below:



S.No.	Name of the Generating Station	Installed Capacity as on 31.03.2008	COD of the Station
1.	TPS-I	600.00	21-02-1970
2.	TPS-II (Stage-I)	630.00	23-04-1988
3.	TPS-II (Stage-II)	840.00	09-04-1994
4.	TPS-I (Expansion)	420.00	05-09-2003
5.	Total Lignite	2490.00	

1.2.2 Thermal Power Station-I supplies power to single State of Tamil Nadu whereas, Thermal Power station- II (Stage-I &II) and Thermal Power Station-I (Expansion) are supplying power to the constituents of Southern Region.

1.2.3 Tariff of NLC Stations for the Period 2009-14

1.2.3.1. The Commission has approved the tariff for the period 2009-14 in respect of NLC TPS-I (Exp.) (2x210 MW).

The approval of tariff for NLC TPS-II is also under consideration of the Commission. In case of tariff determination for NLC TPS-I, NLC has filed an amended petition as per CERC Tariff Regulation, 2009 which is under process in the Commission.

### 1.3 Tariff of thermal generating stations of Damodar Valley Corporation (DVC)

1.3.1 The Damodar Valley Corporation (DVC) had total Installed thermal capacity of 2710 MW as on 31-03-2011. The Installed capacity and the date of commercial operation of each of the generating station of DVC are given at Annexure III

DVC has filed petitions for revision of fixed charges on account of additional capitalization for the period 2006-09 for its generating and transmission assets which are under consideration of the Commission.

### 1.4 North-Eastern Electric Power Corporation (NEEPCO)

1.4.1 The North-Eastern Electric Power Corporation (NEEPCO) had thermal generating capacity of 375 MW as on 31-03-2008 based on natural gas as fuel, namely Assam GPS (291 MW) and Agartala GPS (84 MW). Both these stations supply power to the beneficiaries of North-Eastern region. Assam Gas Power Station runs on combined cycle mode while the Agartala Gas Power Station runs on open cycle. Both the stations have small capacity ( below 50 MW unit size) gas turbines. The installed capacity and the date of commercial operation of each of the generating station are given below:

S.No.	Name of the Generating Station	Installed Capacity as on 31.03.2008 ( MW)	COD of the Station
1.	Agartala GPS	84.00	01-08-1998
2.	Assam GPS	291.00	01-04-1999
3.	Total	375.00	

1.4.2 Tariff of NEEPCO Gas Based Stations for the Period 2009-14

1.4.2.1 The Commission has approved the tariff in respect of sale of power from Agartala Gas Based Power Project (84 MW) of North Eastern Electric Power Corporation Ltd for the period from 01-04-2009 to 31-03-2014.

1.4.2.2 Approval of generation tariff for the period 2009-14 in respect of Assam gas based power project (291 MW) is under consideration of Commission based on additional information submitted by NEEPCO

## 1.5 Tariff for thermal stations of Joint venture Companies (2009-14)

### 1.5.1 Ratnagiri Gas and Power Private Limited (RGPPL)

The Commission has approved the tariff for the period 2009-14 of Ratnagiri Gas and Power Private Limited (RGPPL), a Joint Venture of NTPC Ltd. , GAIL, MSEB Holding Company and Indian Financial Institutions for all generating Blocks I, II & III (1967.08 MW)

### 1.5.2 NTPC- SAIL POWER Company Limited (NSPCL),

The Commission has approved the tariff for the period 2009-14 of NTPC- SAIL POWER Company Limited (NSPCL), a Joint Venture of NTPC Ltd. and SAIL for Unit-I & Unit-II (2x250 MW) for the period 2009-14.

## 1.6 Cost of Generation (Tariff) of Generating Stations of NTPC, NLC and NEEPCO existing as on 31-03-2011 is given at Annexure- IV

## 2. OTHER ISSUES HANDLED BY THE COMMISSION

- 2.1 Combining Stage-I (3 x 210 MW) and Stage-II (4 x 210 MW) of NLC-Thermal Power Station-II generating station for the limited purpose of scheduling and UI computation and also to consider special treatment of Mines' load in the case of Generating Stations owned by NLC.
- 2.2 Accorded approval for adoption of tariff for the supply of electricity from the Tilaiya Ultra Mega Power Project of Jharkhand Integrated Power Limited, awarded to M/s Reliance Power Limited based on tariff determined through a transparent and International Competitive Bidding process.
- 2.3 Approved the change in the unit configuration in respect of the Krishnapatnam Ultra Mega Power Project from 5 units of 800 MW each to 6 units of 660 MW each.
- 2.4 Perform, Achieve and Trade (PAT) Scheme under National Mission for Enhanced Energy Efficiency (NMEEE):

BEE had requested CERC to specify the percentage reduction required in the specific energy consumption for the designated consumers of the power sector and develop a methodology for specifying the same.

In order to specify the percentage reduction targets for specific energy consumption of the thermal power stations, the Commission constituted a Committee with two representatives from CERC & two representatives from CEA under the PAT scheme.

The various issues involved were deliberated with the representatives of State and Central Utilities and their views were heard. The Utilities were asked to furnish the detailed procedures and methodology of testing and record –keeping of efficiency parameters in their generating stations. Further, the State Utilities and Central Generators were also asked to furnish information regarding the power station and actual operational data. The information submitted by the different utilities were taken into consideration for formulating the targeted reduction in the specific energy consumption. The Committee is in the process of finalizing its report.

## 7.5. Hydro Generation

- 3.1 The Commission is at present regulating the tariff of following six Central Sector (NHPC, NHDC, NEEPCO, SJVNL, THDC and DVC) Hydro Generation Companies, which are located in all the regions except southern Region, having aggregate installed capacity 8694 MW in 24 Stations. The details of stations and year of commercial operation are given at Annexure- V
- 3.2 The petitions have been filed pertaining to the above hydro generating Companies as well as their beneficiaries during the year. These comprise 5 petitions pertaining to impact of annual fixed charges on account of additional capital expenditure incurred during different years of the tariff period 2004-09.
- 3.3 **Petitions for approval of final generation tariff for the period of 2009-14**
  - (i) Sewa Stage-II H.E. Station (4x30= 120 MW) of NHPC The generating station





located at Kathua, in the State of J&K, was designed as a run of the river scheme with small pondage with the net head of 560 metres. The generating station comprises 3 Units of 40 MW each, with annual design energy of 533.53 MUs. The commercial operation of the generating station was expected in the month of March, 2010. Accordingly, the petitioner, in terms of the regulations has filed the petition based on the actual cost incurred upto 31-12-2009, duly certified by the auditors and the anticipated capital expenditure upto 28-02-2010. After hearing, the annual fixed charges allowed by commission by order dated 06-09-2010 for the period 01-03-2010 to 31-03-2014 are summed up below

	2009-10 (01-03.2010 to 31-03-2010)	2010-11	2011-12	2012-13	2013-14
AFC (₹ in lakh)	1609.83	19371.55	19615.19	19180.77	18790.14

- (ii) Dhaulnaga Hydro electric project Stage-I (4X70 MW) of NHPC the generating station. The petitioner filed an application for approval of generation tariff for the period from 01-04-2009 to 31-03-2014. The Commission vide the order dated 14-03-2010. The fixed charges approved by Commission are as under

	2009-10	2010-11	2011-12	2012-13	2013-14
AFC (₹ in lakhs)	26881.76	26982.66	27015.81	27047.18	27139.53

### 3.4 Petitions for approval of additional capital expenditure for the period of 2004-09

- (i) Ranganadi H.E.station (3x135= 405 MW)of NEEPCO

The petitioner filed the petition for approval of tariff for the period from 01-04-2004 to 31-03-2009 after inclusion of actual additional capital expenditure and application of actual interest rates incurred on the syndicated loan for the period 01-04-2006 to 31.03.2009. The annual fixed charges allowed by Commission by order dated 17-05-2010 for the period 01-04-2006 to 31-03-2009 are summed up below :-

	2006-07	2007-08	2008-09
AFC ( ` in lakhs)	24156.67	23484.27	20367.53

- (ii) Kopali St-I (4x50= 200 MW) H.E station of NEEPCO in Assam, comprises two generation stations mainly Khandong (2x25 MW) and Kopali Power Generation station (4x50 MW) unit 1 of the generating station commissioned on 05-07-1988 and the last Unit-IV on 12-07-1997. The Commission by its order dated 02-06-2010 approved the final tariff for the period 2006-07 to 2008-09:

	2006-07	2007-08	2008-09
AFC ( ` in lakhs)	5709.21	5777.85	5891.79

- (iii) Kopali St-II (1x25= 25 MW) H.E station of NEEPCO in Assam. The petitioner filed the petition for approval of tariff for Kopali Hydroelectric Project, Stage-II (25 MW) for the period from 26-07-2004 to 31-03-2009 after inclusion of actual additional capital expenditure and application of actual interest rates incurred on the syndicated loan for the period 01-04-2006 to 31-03-2009. After hearing, the annual fixed charges allowed by Commission by order dated 15-06-2010 for the period 01-04-2006 to 31-03-2009 are summed up below:

	2006-07	2007-08	2008-09
AFC ( ` in lakhs)	1449.15	1413.08	1365.58

- (iv) Rangit Hydro Electric Project (3x20= 60MW). The petitioner filed the petition for approval of revised fixed charges after considering the impact of additional capital expenditure incurred during the years 2006-07, 2007-08 and 2008-09 in respect of Rangit Hydroelectric Project, (3 x 20 MW) for the period 1.4.2004 to 31-03-2009. After hearing, the annual fixed charges allowed by the Commission by order dated 03-09-2010 for the period 01-04-2006 to 31-03-2009 are summed up below:

	2006-07	2007-08	2008-09
AFC ( ` in lakhs)	5316.83	4641.25	4689.81

- (v) Chamera Hydro Electric Project Stage-I (3x20= 60MW) of NHPC generating station. The petitioner filed the petition for determination of impact of annual fixed charges on account of additional capital expenditure incurred during the financial years 2006-07, 2007-08 and 2008-09. After hearing, the annual fixed charges allowed by the Commission by order dated 03.09.2010 for the period 01.04.2006 to 31-03-2009 are summed up below:

	2006-07	2007-08	2008-09
AFC ( ` in lakhs)	19435.45	19751.98	20066.16

### 3.5 Review Petition

- (i) Chamera Hydro Electric Project Stage-I (3x20= 60MW) Petition filed by the petitioner, NHPC Ltd, for revision of annual fixed charges after considering the impact of additional capital expenditure for the years 2006-07, 2007-08 and 2008-09. The Commission revised the fixed charges as below:

	2006-07	2007-08	2008-09
AFC ( ` in lakhs)	35521.89	36036.78	34878.09

- (ii) Sewa Stage-II H.E. Station (4x30= 120 MW): The Commission by order dated 06.09.2010 for approval of generation tariff revised order dated 22-09-2010 by correcting the clerical error in some table but annual fixed charge remained as in order dated 06-09-2010.

- (iii) Kopali St-II (1x25= 25 MW) H.E station of NEEPCO in Assam, The petitioner filed this petition for revision of tariff in respect of Kopali Hydroelectric Project (25 MW) for the period from 26-07-2004 to 31-03-2009, after inclusion of actual additional capital expenditure and application of actual interest rates incurred on the syndicated loan for the period 01-04-2006 to 31-03-2009. The Commission did not revise the order. Hence all terms in order dated 15-06-2010 remain unaltered.

#### 4. MISCELLANEOUS TASK

CERC regulates tariff for hydro electric projects in terms of section 79(1)(a) and (b) read with sections 61 and 62 of the Electricity Act, 2003. For ascertaining reasonableness of the capital cost of hydro electric projects, CERC carries out prudence check.

Pertinently, Section 8 of the Act envisages concurrence of the scheme by CEA from technical angle and optimum utilisation of water resources. So far as capital cost of the project/scheme is concerned, scrutiny of its reasonableness for tariff determination remains the responsibility of the Appropriate Commission. As per the tariff policy as amended on 31-03-2008, the Appropriate Commission has also to approve the time period of commissioning of hydro projects before commencement of the construction. Thus, the Central Commission has the following two specific responsibilities in the context:

1. To ascertain the reasonableness of the capital cost of a hydro electric project – private or public.
2. To scrutinize and approve the commissioning schedule of the private hydro-electric projects of a developer not being a state owned/ controlled as per the tariff policy as amended on 31-03-2008.

#### Guidelines for commissioning schedule of Hydro Electric project

To scrutinize and approve the commissioning schedule of the private hydro-electric projects of a developer not being a state owned/controlled as per the tariff policy as amended on 31-03-2008. The Commission invited the quotation for assignment on evolving guidelines for scrutiny and approval of commissioning schedule of the hydro-electric projects

on 07-07-09 and assignment was given to M/s Energy Infratech Pvt Ltd.. Selection of the consultant was based on two stages i.e technical and financial. A prepared guideline for scrutiny and approval of commissioning schedule of the hydro-electric by M/s Energy Infratech Pvt Ltd was published on its web site for inviting the comments of stakeholders.

Guidelines for approval and commissioning schedule for hydro electric project are in final stage.

#### Tariff for the Period 2009-14

SJVNL and Tehri have filled the tariff petition based on actual additional capitalization for the tariff period 2004-09. NHPC, NEEPCO and NHDC filled tariff petition based on projected additional capitalisation for the period 2009-14. Hearing of petitions of NHPC and NEEPCO projects have already been held and order shall be issued shortly. NHDC and DVC have filled tariff petition for the period 2009-14 based on projected additional capitalization, which are under progress. The details of composite tariff of the Hydro Stations is given at Annexure-VI

#### 7. Computations of quantum of benefits in Tariffs of Thermal Generating station set up in processing and Non-Processing Zone of Special Economic Zone (SEZ) and the tariff of thermal generating stations in Domestic Tariff Area (DTA)

- 7.1 An exercise was undertaken in CERC on the request of Ministry of Finance in June 2010 to compare the tariff of Thermal Generating Station set up in processing and non-processing zone of SEZ and setup in Domestic Tariff Area (DTA) unit for different fuel options in order to work out the quantum of benefits of such concessions to power developers in SEZ viz-a-viz, units located outside the SEZ.

#### For the purpose of study, the following three fuel options have been considered:

1. Imported Coal
  2. Domestic Coal
  3. Domestic Gas
- 7.2 The imported Coal was viable option for SEZ in the Coastal Region of Gujarat, Maharashtra

and Tamil Nadu etc. on the other hand domestic Gas/RLNG was another viable option for SEZ being setup in the coastal areas and in the DTA area along the Gas Pipe Line network. Since the domestic gas prices were proposed to be pooled and with price parity with international market, the gas prices were considered as the average price proposed to be charged for the domestic gas in the study conducted by Ministry of Petroleum and natural Gas recently.

- 7.3 Domestic Coal was another viable option for the SEZ in the non-Coastal areas. The Domestic Coal prices were taken considering transportation of coal to a distance of 1000 km on an average for the purpose of study. The study was done considering two major scenarios.
1. The power projects setup, with Mega Power Project Status i.e. capacity of 1000 MW and more.
  2. The power projects being setup not having Mega Power projects status i.e. the projects for the capacity less than 1000 MW.
- 7.4 Considering this the quantum of benefits available to power developers setting up power projects in SEZ processing zone vis-à-vis projects setup in non processing zone and in DTA on weighted average basis in percentage term and in absolute terms were worked out as under:-

Description	DTA	
	%	Paisa /kWh
<b>Projects of 1000 MW and above</b>		
Imported Coal as Fuel	2.92	10.10
Domestic Coal as Fuel	0.18	0.54
Domestic Gas as Fuel	3.27	10.91
<b>Project of less than 1000 MW</b>		
Imported Coal as Fuel	1.06	3.74
Domestic Coal as Fuel	No Gains	
Domestic Gas as Fuel	1.65	5.58

The study was forwarded to Ministry of Finance (MOF) on 17.06.2010.

## 7.6. Transmission:

Transmission tariff for various inter-State transmission elements in the country were approved by the Commission. NRLDC and SRLDC filed petitions seeking directions to the constituents to curb the overdrawals from the grid to maintain grid security. The Commission also initiated several suo-motu proceedings to ensure secure and reliable operation of the NEW and Southern Regional grids by maintaining the grid frequency within specified limits. The Commission took the non-payment of Unscheduled Interchange (UI) charges by State utilities seriously and several suo-motu proceedings were initiated in which penalties were also imposed on some utilities for non-compliance of the Commission's orders. In view of the importance of open access in inter-State transmission, the Commission had given several orders to utilities/ State Load Despatch Centres (SLDCs) to provide non-discriminatory open access in the petitions relating to disputes in grant of open access by some of the State Load Despatch Centers.

The Commission has also granted four transmission licences to different agencies for implementation of transmission systems.

Brief descriptions of the activities related to transmission sector in the Commission are given below:

### A. Transmission Tariff

The Commission has issued several orders in petitions relating to inter-State transmission including

provisional orders. Most of the tariff petitions filed by PGCIL were pertaining to tariff period 2004-09. Tariff petitions were for provisional tariff as well as for approval of additional capitalization and final tariff. There were several petitions filed by PGCIL for approval of incentives for inter-regional and intra-regional transmission system in different regions. Petitions relating to approval of special expenditure towards deployment of security forces in disturbed areas were also dealt with. As the transmission system is growing at a rapid rate, the number of petitions for transmission tariff is increasing and therefore the calculation of transmission tariff for these petitions is voluminous work. The Commission felt that present system of handling tariff of various transmission elements individually needed to be re-looked for optimization of the utilization of the resources. Due to rapid expansion of inter-state transmission system, the number of petitions before the Commission for determining transmission tariff of various transmission elements would increase significantly in future. In order to examine the whole issue related to simplification and optimization of efforts, the Commission constituted a working group. The working group submitted its recommendation to the Commission. Based on the recommendations, the Commission decided to combine the assets based on the guidelines by the Commission. This would optimise the number of petitions for transmission tariff up to some extent. However, during 2009-10 the Commission dealt with large number of petitions related to transmission tariff. The details are given at Annexure-I

## **B. Procedures under Measures to Relieve Congestion in Real Time Operation Regulations**

The Commission vide Order dated 11.6.2010 approved the detailed procedure for relieving congestion in real time operation under regulation 4 (2) of the Central Electricity Regulatory Commission (Measures to relieve congestion in real time operation) Regulations, 2009.

## **C. Action on utilities defaulting in Unscheduled – Interchange (UI) charges payment**

Under the Availability Based Tariff (ABT) mechanism, any deviation from schedule is paid through UI charges. UI accounts are issued on a weekly basis and as per UI Regulations, payment of

UI charges has high priority. The constituents are required to pay the UI payable amount into regional pool account operated by RLDC within 10 days of issue of bills by the concerned RPC. The Commission observed that non-payment of UI charges amounts to extracting energy from the grid without paying for it. Actions against many defaulting entities have been taken.

The Commission vide Order dated 11-05-2009 directed the Jammu & Kashmir (J&K) to settle entire UI amount outstanding latest by 30-09-2009. However, J&K did not comply with the Order and noticing default, the Commission, vide Order dated 13-11-2009, initiated proceeding No. 259/2009 and issued show cause notice to J&K for non-compliance of the Order dated 11.05.2009. Vide order dated 15-06-2010, a penalty of ` 1 Lakh was imposed on J&K for non-compliance of Commission's direction.

Suo-motu Proceedings against BSEB, Meghalaya and Mizoram were initiated under section 142 of the Electricity Act for default in payment of UI charges vide proceedings No. 220/2010, 221/2010 and 222/2010 respectively. The charges were subsequently dropped due to payment of outstanding amounts by these States.

## **D. Measures to Ensure Grid Discipline**

### **1. Monitoring and Enforcement of Grid Discipline by Utilities**

Regulations 5.4.2(a) and 6.4.4 of the Indian Electricity Grid Code, 2009 (Grid Code) enjoin upon the State utilities to endeavor to restrict their net drawl from the grid to within their respective drawl schedules whenever the system frequency is below 49.5 Hz. They further legislate that when the frequency falls below 49.2 Hz (earlier 49.0 Hz.), requisite load shedding (manual) shall be carried out to curtail the over-drawal. The provisions of the IEGC, 2009 prohibit over-drawal of electricity from the grid when the frequency falls below 49.2 Hz. Actions against several utilities were taken for non-compliance of Grid-Code provisions. Many adjudication cases were also taken up by the Commission for contravention of Grid Code provisions as well as non-compliance of Regional Load Despatch Centre (RLDC) directions under IEGC provisions and under Section 29 of the Act.

Subsequently, the Commission approved and notified Grid Code 2010 which came into force with

effect from 03-05-2010. Regulation 5.4.2 (d) mandates that the SLDC through respective State Electricity Boards/ Distribution Licensees shall formulate and implement state-of-the-art demand management schemes for automatic demand management like rotational load shedding, demand response.

The Commission initiated suo-motu proceedings in Petition No. 246/2009 against GETCO for ensuring safe and reliable operation of Western Regional grid based on the weekly reports submitted by the Western Regional Load Despatch Centre. The Commission vide its Order dated 28-04-2010 did not impose any penalty on GETCO because of the past record and diligence shown in controlling overdrawal during the period 21-09-2009 to 27-09-2009 but directed the distribution companies to submit the Automatic Demand Disconnection being implemented by them under the Grid Code 2010. The matter has been heard and final order is under preparation.

MSEDCL filed Petition No. 326/2009 requesting the Central Commission to give directions to the over drawing utilities, namely utilities of the Northern Region during August, September and October, 2009. The matter has been heard and final order is under preparation.

In Adjudication Case No. 6 of 2009 against Tamil Nadu Electricity Board (TNEB), the Adjudicating Officer vide Order dated 27-04-2010, imposed a token penalty of ₹ 24 Lakh for non-compliance with the directions of SRLDC and also directed TNEB to submit long-term action plan for to deal with the situations like loss of wind generation.

Southern Regional Load Despatch Centre (SRLDC) filed Petition No. 107/2010 for overdrawal by Tamil Nadu Electricity Board at low frequency by during the period from 24th February 2010 to 23-03-2010, despite issuance of various messages by SRLDC to TNEB. The matter was disposed of vide Order dated 13-05-2010 by appointment of Shri V. S. Verma, as an Adjudicating Officer to enquire into the matter and make appropriate orders under section 143 of the Act. The Adjudicating Officer vide Order dated 21-09-2010 in Adjudication Case No. 1/2010 did not impose any penalty on TNEB on account seriousness of purpose and sincerity in the

assurances of the Chairman and Managing Director to curtail over drawal before the Adjudicating Member, but directed the Superintending Engineer, State Load Despatch Centre to follow the instructions of SRLDC diligently.

NRLDC filed petition No. 129/2010 seeking direction of the Commission to Northern Region constituents to honour the IEGC and NRLDC directions to curb overdrawal from the grid. Vide order dated 04-11-2010, the Commission directed to initiate proceedings under section 143 of the Act against Uttar Pradesh Power Corporation Limited (UPPCL), Punjab State Electricity Board (PSEB), Haryana Vidyut Prasaran Nigam Limited (HVPNL), Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVNL), Power Transmission Corporation of Uttarkhand Limited (PTCUL) and Power Development Department of Jammu & Kashmir ( PDD, J&K) for non-compliance of the directions of NRLDC under section 29 (2) and section 29 (3) of the Act. The Commission appointed Shri M. Deena Dayalan, Member as the Adjudicating Officer under section 143 of the Act for holding an inquiry against these utilities. The proceeding in these adjudication cases i.e. 2 of 2011 to 7 of 2011 are under process.

The Commission initiated suo-motu proceedings in Petition No. 133/2010, vide Order dated 24.5.2010, for overdrawal by TNEB below frequency of 49.2 Hz during the period from 25th March 2010 to 18th April 2010. The Commission vide Order dated 03-02-2011 disposed of the petition in light of the assurances and commitments made on 10-08-2010 by the CMD, TNEB in the adjudication proceedings No. 1/2010.

The Commission initiated suo-motu proceedings in Petition No. 67/2010, vide Order dated 10-03-2010, directing the CTU, NLDC, all RLDCs and CEA to give presentation before the Commission on the causes of congestion and remedial measures taken by them to relieve congestion as all the transactions carried out through the Power Exchanges were not fructifying. The NLDC has submitted the operational feedback to CTU with a copy to the Commission and the CTU has suggested the remedial measures. However, the CTU has been directed to give the timeline for removal of the congestion. The matter is being examined in the Commission.



## E. Orders of the Commission in various petitions on important issues of the Power Sector

### 1. Regulatory approval for execution of nine High Capacity Power Transmission Corridors (HCPTCs)

The petitioner, Power Grid Corporation of India Limited (PGCIL) filed Petition No. 233/2009 for seeking regulatory approval for development and execution of certain identified transmission systems for evacuation of power from various generation projects planned to be promoted by the Independent Power Producers (IPPs). The Commission vide Order dated 31-05-2010 in Petition No. 233/2009 accorded in principle clearance for nine corridors as detailed below:

S.No.	High Capacity Power Transmission Corridors (HCPTCs)	Creore
1.	HCPTC – I (Transmission System Associated with Phase-I Generation Projects in Orissa)	8,752
2.	HCPTC – II (Transmission System Associated with IPP projects in Jharkhand)	5,709
3.	HCPTC – III (Transmission System Associated with IPP projects in Sikkim)	1,304
4.	HCPTC – IV (Transmission System Associated with IPP projects in Bilaspur complex, Chattisgarh & IPPs in Madhya Pradesh)	1,243
5.	HCPTC – V (Transmission System Associated with IPP projects in Chattisgarh)	28,824
6.	HCPTC – VI (Transmission System Associated with IPP projects in Krishnapatnam Area, Andhra Pradesh)	2,065
7.	HCPTC – VII (Transmission System Associated with IPP projects in Tuticorin Area, Tamil Nadu)	2,357
8.	HCPTC – VIII (Transmission System Associated with IPP projects in Srikakulam Area, Andhra Pradesh)	2,986
9.	HCPTC – IX (Transmission System Associated with IPP projects in Southern Region for transfer of power to other regions)	4,821

This regulatory approval is one of its kinds and it shows the conviction and will of the Commission to develop integrated transmission system for Independent Power Producers and serving of the rising demand in the country in a comprehensive manner.

### 2. Regulatory approval for execution of Transmission system of Punatsangchu-I Hydro project in Bhutan

PGCIL filed petition No. 277/2009 for grant of regulatory approval for execution of transmission system for evacuation of power from Punatsangchu – I Hydro Electric Project in Bhutan. The petitioner submitted that surplus power from North-Eastern Region and Sikkim/ Bhutan in the order of about 42,000-45,000 MW would have to be transmitted to the load centers in Northern/ Western/ Southern Regions over long distances through the narrow corridor of chicken neck area located in north of West Bengal, between the international borders of Bangladesh and Nepal having a length of about 18 km and width of only about 22 km. It is necessary to plan the evacuation system in a comprehensive manner keeping in view the future generation expansion so as to ensure optimal utilization of the transmission corridor in the chicken-neck area as well as difficult terrain of NER, Sikkim and Bhutan. The regulatory approval for the execution of this transmission system was granted vide Order dated 05.04.2010.

### 3. Regulatory approval of date of commercial operation of transmission elements

The petitioner, Power Grid Corporation of India Limited (PGCIL) filed Petition No. 81/2010 for approval of date of commercial operation under Regulation 3(12)(c) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 24 of Central Electricity Regulatory

Commission (Conduct of Business) Regulations, 1999 for Kudankulam (NPC) - Tirunelveli (Power Grid) 400 kV (Quad) D/C Line I and II with associated bays and equipments under Kudankulam Transmission system in Southern Region. The Commission approved the date of commercial operation of the assets vide Order dated 24.09.2010 on account of the fact that the Kudankulam Power Project of NPCIL is getting delayed due to various reasons such as delay in receipt of drawing and equipment from companies from Russia.

#### **4. Resolution of Control Area Jurisdiction of a Generating Company**

The petitioner, Western Regional Load Despatch Centre, filed Petition No. 220/2009 for finalising the control area jurisdiction of Mundra APL. The Commission vide Order dated 28.7.2010 revisited its Order in suo-motu Petition No. 58/2008 and settled the jurisdiction of control area of the State Load Despatch Centre viz – a – viz that of the Regional Load Despatch Centre as per the Grid Code, 2010.

### **F. Facilitating Inter-State Open Access**

#### **1. Direction in the cases of Denial of Open Access**

Narayanpur Power Company Pvt. Ltd., Bengaluru filed Petition No. 188/2009 against the State Load Despatch Centre, Karnataka for denial of open access. The Commission vide Order dated 27.7.2010 dismissed the petition for non prosecution.

Vedanta Aluminum Limited filed Petition No. 315/2009 against State Load Despatch Centre, Orissa for denial of open access. During the course of proceedings the petitioner brought to the notice of the Commission that open access has been granted by SLDC. The matter has been heard and final order is under preparation.

### **G. Grant of Transmission license**

#### **1. East-North Interconnection Company Limited, New Delhi**

The Applicant, East-North Interconnection Company Limited filed Petition No. 131/2010 for grant of Transmission Licence to undertake the business of establishing, commissioning, operation and maintenance of the following transmission lines for the “scheme for enabling import of NER/ER surplus power by NR” on ‘build, own, operate and maintain’ basis:

##### **(a) Transmission lines:**

S.No.	Name (end-points location)	Voltage Class (kV)	Length (km)	Type (S/C/ D/C)
1.	Bongaigaon Siliguri	400	217.417	D/C, Quad
2.	Purnea-Biharsharif	400	209.893	D/C, Quad

The licence was granted to the Applicant vide Order dated 28.10.2010 for 25 years, unless revoked earlier.

#### **2. Talcher II Transmission Company Limited**

The Applicant, Talcher II Transmission Company Limited, filed Petition No. 146/2010 for grant of transmission licence to build, own, operate and maintain the Transmission Systems-Augmentation of Talcher-II Transmission System comprising the following elements:





**(a) Transmission lines:**

S.No.	Name (end-points location)	Voltage Class (kV)	Length (Km)	Type (S/C/ D/C)
1.	Talcher II- Rourkela	400	161	D/C, Quad
2.	Talcher II- Behrampur	400	220	D/C
3.	Behrampur- Gazuwaka	400	290	D/C

**(b) Sub-station:**

The licence was granted to the Applicant vide Order dated 8.11.2010 for 25 years, unless revoked earlier.

S.No.	Name (Location)	Voltage Level (s) (kV)	Transformer (Nos. and MVA capacity)	Reactive/ capacity compensation (Device with MVAR capacity)	No. of bays
1	Behrampur	400/ 220	2 X 315 MVA	(a) 4 Nos- 50 MVAR Switchable Line Reactors  (b) 1 No- 63 MVAR 400 kV bus reactor	10

**3. Cross Border Power Transmission Company Limited**

The Applicant, Cross Border Power Transmission company Limited filed Petition No. 31/2010 for grant of transmission licence to undertake the business of establishing, commissioning, operating and maintaining of the transmission system comprising the following elements:

**(c) Transmission lines:**

S. No.	Name (end-points location)	Voltage Class (kV)	Length (km)	Type (S/C/ D/C)
1.	Muzaffarpur - Sursand	400 kV to be initially charged at 220 kV level	90	D/C, Twin moose

**(d) Sub-station:**

S. No.	Name (Location)	Voltage Level (s) (kV)	Transformer (Nos. and MVA capacity)	Reactive/ capacity compensation (Device with MVAR capacity)	No. of bays
1	Bay extension work at Muzaffarpur substation of Power Grid	220	-	-	220 kV- 2 Nos of bays

The licence was granted to the Applicant vide Order dated 1.12.2010 for 25 years, unless revoked earlier.

**4. Jindal Power Limited**

The Applicant, Jindal Power Limited (JPL) filed Petition No. 105/2010 for grant of transmission licence. JPL has set up a generating station of 1,000 (4x250) MW Thermal Power Plant at Tamnar in Raigarh District of Chhattishgarh and as part of the generation project, JPL has established 258 km dedicated transmission line i.e. 400 kV D/C Transmission Line from JPL, Tamnar Power Plant to Power Grid Corporation of India Limited (PGCIL) sub-station at Kumhari in Raipur District of Chhattishgarh for evacuation of power from the place of generation to the interconnection point for onward inter-State transmission.

The applicant has submitted that Jindal Steel and Power Limited (JSPL) has independently established captive power plants at Raigarh for an aggregate capacity of 358 MW and is in the process of commissioning an additional 540 MW at Dongamahua, Raigarh District. The power units of JSPL are connected to the switchyard near the generation project of JPL. JPL and JSPL entered into an arrangement whereby JSPL can be connected to the switchyard at the power project of JPL and the dedicated transmission line of JPL can be used for evacuation of power of JSPL upto the inter-connection point of PGCIL at Kumhari, Raipur, whenever surplus capacity is available in the said dedicated transmission line after fully providing for the needs of JPL.

The applicant has further submitted that since the dedicated transmission line is a system for conveyance of electricity from the place of generation to the place of interconnection point of PGCIL in the State of Chhatisgarh, it is incidental to the inter-State transmission being undertaken by PGCIL and is accordingly an inter-State transmission system within the meaning of section 2(36)(ii) of the Act. The applicant has further submitted that the use of the dedicated transmission line for conveyance of power of JSPL from the switchyard at generation facilities of JPL to the inter-connection point of PGCIL may constitute an activity of transmission of electricity requiring a licence under section 12 read with section 14 of the Act. Moreover, such transmission would be an inter-State transmission of electricity as the power to be transmitted by JSPL is intended for sale outside the State of Chhatisgarh and conveyed through the inter-State transmission system of PGCIL. In the facts and circumstances, the applicant has filed the application for grant of a limited inter-State transmission licence for enabling the conveyance of power of JSPL from the switchyard near the generation facilities of JPL to the inter-connection point of PGCIL.

The Applicant, JPL, requested for the grant of transmission licence for the Transmission System comprising the following elements:

S. No.	Name (end-points location)	Voltage Class (kV)	Length (km)	Type (S/C/ D/C)
1	JPL Tamnar-PGCIL Raipur	400	258	D/C

**(b) Sub-station:**

S. No.	Name (Location)	Voltage Level(s) (kV)	Transformer (Nos. and MVA capacity)	Reactive/ capacity compensation (Device with MVAR capacity)	No. of bays
1	TPL Tamnar switchyard	400/ 220	2 X 315	Nil	400 kV- 2 nos. line bays and 2 nos. of transformer bays. 220 kV- 2 nos. Transformer bays

Licence was granted to the applicant for above transmission elements. The license shall be valid for a period of 25 years, unless revoked earlier. This transmission license is first of its kind given to the owner of dedicated transmission elements which is now part of the inter-State transmission system.

**5. Change in Configuration of Transmission Line by Torrent Power Transmission Ltd.**

Torrent Power Transmission Company Ltd. was granted Transmission license on 16.05.2007. The applicant requested the modification in the transmission licence granted for optimizing the maintenance of the transmission assets and better coordination for scheduling of the Sugan Generating Power Plant by the Regional Load Despatch Centre/ State Load Despatch Centre. The Commission approved the proposed modification vide Order dated 01-12-2010.

## 6. Connectivity or Long-term Open Access of IPPs with the CTU

Torrent Power Limited has filed Petition No. 278/2010 against the billing sharing of transmission charges for the inter - regional links between Western Region and other Regions on proportionate basis and sharing of wheeling charges for Gujarat and Maharashtra for use of the Gujarat transmission system (GETCO) for conveyance of Central Sector Power to Union Territory of Daman and Diu (DD) and Union Territory of Dadra and Nagar Haveli (DNH) for the use of Maharashtra State Electricity Transmission Corporation Limited (MSETCL) transmission system for wheeling of Central Sector Power to the State of Goa in Western Region. Similar petition has been filed by Jindal Power Limited.

Ind Bharath Power Ltd. filed Petition No. 348/2010 for the construction of dedicated line from its generating station to the pooling point of the Central Transmission Utility (CTU).

## 7.7. Renewable Energy

### (a) Order on Tariff Determination:

(1) The Commission notified the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2009 notified. The RE Tariff Regulations provide for terms and conditions and the procedure for determination of tariff of the following categories of renewable energy generating stations:

- Wind Power Project;
- Small Hydro Projects;
- Biomass Power Projects;
- Non-fossil fuel-based co-generation Plants;
  - Solar Photo voltaic (PV) and Solar Thermal Power Projects.

Clause (1) of Regulation 8 of the RE Tariff Regulations provides that “the Commission shall determine the generic tariff on the basis of suo motu petition at least six months in advance at the beginning of each year of the Control period for renewable energy technologies for which norms have been specified under the Regulations.” The Commission issued two generic suo-motu tariff orders, which were applicable for the renewable energy projects to be commissioned during first year of the control period (i.e. FY2009-10) and second year of the control period (i.e. FY2010-11). The Commission, in due discharge of the mandate under Regulation 8(1) of RE Regulations determined the generic tariff of the RE projects for the third year of control period (i.e. FY 2011-12).

- (2) Order in the matter of Determination of Benchmark Capital Cost Norm for Solar PV power projects to be commissioned during FY 2011-12 (Suo-Motu Order 255/2010 dated 9th November, 2010)
- The Commission has determined the Benchmark Capital Cost Norm for Solar PV power projects whose PPA is signed after 31st March 2011 and to be commissioned during FY 2011-12 at 1442 Lakh per MW.
  - Benchmark Capital Cost Norm for Solar thermal power projects whose PPA is signed after 31st March 2011 and to be commissioned during FY 2011-12 and FY 2012-13 determined at 1500 Lakh per MW.
- (3) The Commission has determined generic levelled generation tariff for financial year 2011-12 under Regulation 8 of the CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2009 and its first amendment. The generic levelled tariff of various RE technologies for financial year 2011-12 are at Annexure- VII. (Suo-Motu Order 256/2010 dated 9th November, 2010)

## **(b) Order on Detailed procedure under REC mechanism submitted by the Central Agency (NLDC)**

The Commission designated National Load Despatch Centre (NLDC) as Central Agency vide order dated 29th January, 2010. The detailed procedure under REC mechanism submitted by the Central Agency, finalized after consultation with stakeholders, has been considered by the Commission and was approved for immediate adoption vide order dated 1st June, 2010.

The Commission has notified first amendment to the REC Regulations on 29.09.2010 which necessitated corresponding changes in the detailed procedure approved vide order dated 1st June, 2010. Accordingly, Central Agency submitted a proposal for amendment to the detailed procedure. The Commission after detailed analysis of the proposal has approved the first amendment to the detailed procedure vide Order dated 9th November, 2010.

## **(c) Order on Determination of Forbearance and Floor Price for the REC framework**

The Commission has notified the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010. As per the first proviso to clause (1) of Regulation 9 of the REC Regulations, the Commission in consultation with the Central Agency and Forum of Regulators shall provide for the Forbearance and Floor Price separately for solar and Non-solar Renewable Energy Certificates. Accordingly, the Commission determined following forbearance price and floor price for dealing in Certificates under the REC Regulations vide Order in Petition No. 99/2010 (Suo Motu) dated 1st June, 2010:

	<b>Non solar REC ( / MWh)</b>	<b>Solar REC ( / MWh)</b>
Forbearance Price	3,900	17,000
Floor Price	1,500	12,000

The above stated forbearance and floor prices would remain valid for the control period upto FY 2012.

## **(d) Order on Determination of Fee and Charges payable under Regulation 11 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010: Petition No. 99/2010 (Suo Motu) Date of order: 01st June, 2010**

Regulation 11 of the CERC REC Regulations empowers the Commission to determine by Order, based on the proposal in this regard from the Central Agency, the fees and charges payable by the Eligible Entities for participation in the scheme for, Registration, Eligibility of Certificates, Issuance of Certificates, and other matters connected therewith. Accordingly, the Commission vide order dated 1st June, 2010 (Petition No. 99/2010) (Suo Motu) specified the following fees and charges for Accreditation with State Agency,

Registration with Central Agency and Issuance of REC:

<b>Accreditation</b>	<b>Fee &amp; Charges</b>
Application Processing Fee	₹ 5,000
Accreditation Charges (One Time – for 5 Years)	₹ 30,000
Annual Charges	₹ 10,000
Re-Validation Fees (After 5 Years)	₹ 15,000

Registration	Fee & Charges
Application Processing Fee	₹ 1,000
Accreditation Charges (One Time – for 5 Years)	₹ 5,000
Annual Charges	₹ 1,000
Re-Validation Fees (After 5 Years)	₹ 5,000
Issuance	Fee & Charges
Fees Per REC issued	₹ 10

## 7.8. Other Activities during the Year

### (a) Regulatory Information Management System (RIMS) in CERC

Regulatory Information Management System (RIMS) will be a computerized application tool and will be primarily used for information collection, regulatory analysis, compliance monitoring, decision making and other regulatory functions and management decision support. RIMS will also provide a suitable medium for exchange of information between the regulator and the regulated entities. The other important objective of the RIMS is to share the power sector information and send regulatory updates to stakeholders/ public and archive the same for future use. This would not only bring in transparency but would also improve the stakeholder participation. The work of development and implementation of RIMS has been awarded to the successful bidder and the Software Requirement Specification has been finalised.

### (b) Central Advisory Committee (CAC):

In the year 2010-11, 13th, 14th and 15th meetings of Central Advisory Committee were held on 16th June, 2010, 20th September, 2010 and 04th March, 2011 respectively at New Delhi.



**(i) 13th meeting of the Central Advisory Committee (CAC) :**

In the 13th Meeting of CAC, following issues were discussed :-

- Market Structure and Market Prices
- Why Power Price in Short Term OTC Market is High ?
- Negative Impact of High Prices
- Market Intervention Method – Price Cap
- Price Cap Level Determination
- Effect of Market Intervention – Price Cap
- Market Structure Issues related to High Prices
- Challenges / Limitations in Implementation and Monitoring Price Cap in OTC and Power Exchange Markets.

**(ii) 14th meeting of the Central Advisory Committee (CAC) :**

In the 14th Meeting of CAC, following issues were discussed :-

- Size of Short Term Market – Any Quantitative Restriction Required ?
- Transmission Corridor Allocation –
  - Between Licensed Traders and Power Exchanges
  - Between Power Exchanges – Market Coupling

- Intraday and Contingency Market on Power Exchange
- Month Ahead Monthly Contracts on Power Exchange
- Modifications in Market Design in Power Exchange
  - Evening Market
  - 15 Minute Bidding
- Rationalisation of Net Worth of License Traders
- Availability Declaration by Merchant Power Plants

**(iii) 15th meeting of the Central Advisory Committee (CAC) :**

In the 15th Meeting of CAC, following issues were discussed :-

- Grid Security – Need for Tightening of Frequency Band and other Measures
  - To what extent should the permissible frequency range be further reduced for ensuring grid security.
- Difficulties being faced in tariff based competitive bidding and the need to regulate fuel procurement process.
- Facilitating capacity addition for peaking power supply
- Availability of Open Access



### (c) Activities of Forum of Regulators (FOR)

Forum of Regulators (FOR) has been constituted by Central Government in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs). The Chairperson of CERC is the Chairperson of the Forum. CERC provides secretariat service to FOR.

Six meetings of Forum of Regulators were held during 2010-11 in which various issues were discussed and recommendations were made. The Forum constituted following Task Force/Working Groups in year 2010-11:

- Working Group to evolve Draft “Model Regulation to Open Access to the Consumers
- Working Group on “DSM & Energy Efficiency”
- Working Group on “Issues relating to SEZ”.

The Forum of Regulators Completed following studies in year 2010-11:-

- Report on Model Regulations - Protection of Consumer Interest
- Study on Model Supply Code
- Assessment of reasons for financial viability of utilities
- Tariff revision assessment for financial viability of DISCOM and comparison of approaches
- Assignment on Implementation & Impact Analysis of Time of Day (TOD) tariff in India
- Model Terms and Conditions of Intra-State Open Access Regulations September 2010
- Financial assistance to State Agencies for Implementation of REC framework
- Final report on standardisation of distribution franchise model

The Forum of regulators commissioned following studies in year 2010-11:-

- Standardization of Regulatory Accounts
- Model Regulation on Market Domination
- Study on Prepaid Metering in the country

‘FOR’ also conducts training programmes for the officers of Regulatory Commissions on various issues of power sector. In year 2010-11 following training programmes were conducted:-

1	Orientation Programme for Chairpersons/Members of Electricity Regulatory Commissions (ERCs)	California	03-06-2010 to 10-06-2010
2	Residential training Programme on ‘Legal Aspects of Power Sector Regulation: Experiences and Enforcement Issues’ for officers of Electricity Regulatory Commissions (ERCs).	NLSIU, Bangalore	28-06-2010 to 01-07-2010
3	3rd Capacity Building Programme for Officers of Electricity Regulatory Commissions on various facets of Regulatory Issues in Power Sector	IIT- Kanpur	23-08-2010 to 28-08-2010
4	Three Days Residential Training Programme on “Demand Side Management and Energy Efficiency”	NPTI, Faridabad, Haryana	16-11-2010 to 18-11-2010
5	Two Days’ Residential Training Programme on “Protection of Consumer Interest for Officers of CGRF, Ombudsman and Consumer Organizations”	NPTI, Faridabad, Haryana	24-11-2010 to 25-11-2010

#### **d) Activities of Forum of Indian Regulators (FOIR)**

The Commission also provides secretariat services to the Forum of India Regulators (FOIR) which consists of not only chairpersons but also members of the Electricity Regulatory Commissions and other Regulatory Authorities like TAMP, PNGRB, CCI, AERA. In year 2010-11 one Annual General Body Meeting was held at New Delhi. The Rules and Regulations of FOIR were revised to broaden the Governing Body. Not only electricity regulators but also other sectoral regulators can now join FOIR. FOIR also conducted two research conferences in which issues such as DSM and Resource Planning, Mechanisms for Coping with Power Outages, Investment in Renovation and Modernization of state-level coal fired power plants, etc. were discussed. FOIR also commissioned a study on "Assessment of Cost of Service for supply to agricultural consumers and methods to reduce cross subsidy for agriculture category".

#### **(e) Activities of South Asia Forum for Infrastructure Regulation (SAFIR)**

SAFIR is an international forum established in 1999 with the support of World Bank consisting of the Academic institution, Consumer bodies/NGOs, Corporates/utilities and Regulatory bodies of South Asia region as Members. SAFIR aims to provide high quality capacity building and training on infrastructure regulation & related topics, in South Asia and to stimulate research on the subject by building a network of regional and international institutions and individuals that are active in the field. It also aims at facilitating effective and efficient regulation of utility and infrastructure industries, initiate beneficial exchange of knowledge and expertise, and set the trend of rapid implementation of global best practices. CERC provides secretariat services to SAFIR. CERC was selected as chair of SAFIR in December 2010.

#### **(f) Seminar/Conferences/Training/Exchange Programs**

The details of Seminar / Conferences / Training / Plant visits / Exchange Programs attended by the Chairperson, Members, Secretary and Staff of the Commission are provided in Annexure -VIII and Annexure -IX

## **7.9. Advice to Government of India**

The Commission tendered statutory advice under section 79(2) of the Electricity Act to the Government of India on the following issues:

#### **(a) Regarding Installation of Dedicated Transmission Lines (14-05-10)**

A dispute between generating company and owner/occupier was brought before the Commission on the issue that Dedicated Transmission Line was laid without taking prior consent from the owner or occupier of the land over which such lines were laid. On examination of facts of disputes the Commission observed that the Works of Licensees Rules, 2006 framed by the Central Government under Section 67(2) of EA 2003 are not applicable to installation of Dedicated Transmission Lines by non-licensees such as captive generating plants and generating companies in view of the fact that construction of dedicated transmission line does not require a license in terms of Government of India Orders dated 08-06-2005 regarding removal of difficulties.

In order to provide necessary framework for expeditious implementation of dedicated transmission line project the Commission vide letter dated 14-05-2010 advised the Government that while giving approval to dedicated transmission lines under Section 68 of the Act, the condition of complying with procedures/provisions regarding (a) consent to be taken from the owner/ occupier of the land before laying down "Dedicated Transmission Lines" (b) resolution of differences or dispute (including amount of compensation) by the Central Electricity Regulatory Commission where the owner or occupier objects to laying down of such lines; (c) payment of compensation or rent to the persons affected by laying down of such lines, and (d) any other matter which the Central Government deems fit and proper. Such proceedings/provisions may be on the lines of the provisions of the Works of Licensee Rules.

#### **(b) Regarding Open Access - Section 11 Cases (18-05-10)**

Various State Governments issued orders under section 11 or section 108 of the Act mandating the generating companies to supply electricity only to the



utilities of that state. With these orders the export of electricity outside the State has been prohibited. The whole scheme of the Electricity Act is built on the foundation of open access. Generating companies under section 10(2) have right to choose buyer of its electricity. Section 11 of EA 2003 only provides for directions regarding operation and maintenance of generating stations in extraordinary circumstances. The Commission considered that if these powers are allowed to be used to direct supply of power and in that process forcing breach of existing contracts for supply, the whole scheme of open access would collapse and it would be disastrous for efforts being made to mobilize private investment in power sectors. In view of the same the Commission issued order ruling that open access has to be granted in accordance of the regulations under the Act and the same cannot be interfered by SLDCs on the basis of orders under Section 11.

Karnataka High Court upheld the orders of State Government under Section 11 and also quashed the orders of CERC. Keeping in view that implementation of open access is a key reform measure and any hinderance in this regard would affect investment for setting up new generation capacities, the Commission filed SLP in the Supreme Court against the judgment of the Karnataka High Court. The Commission vide letter dated 18-05-2010 also advised the Central Government that, with due regard to the seriousness of the issue at stake, the Central Government should take urgent steps for moving the Supreme Court in order to get correct legal position settled that directions by State Government cannot impede or prohibit open access which is a key-feature of the Electricity Act.

### **(c) Regarding timeframe for tariff based competitive bidding.**

Central Government had sought advice of Commission for amendment in Tariff Policy to permit cost plus tariff structure for Public Sector undertakings beyond the deadline of January, 2011 stipulated in the Tariff Policy. The Commission has carefully considered the issue with reference to Clause 5.1 of the tariff policy and recent judgment dated 31-03-2010 of Appellate Tribunal for Electricity in appeal No.106 and 107. The Commission has also carried out an preliminary analysis of the tariff obtained through competitive route vis-a-vis tariff being allowed under cost plus tariff structure.

On the basis of preliminary analysis, Commission vide letter dated 01-01-2010 advised the Central Government that the deadline of January, 2011 for completing the transition to procurement of power through tariff based competitive bidding even from State/Government owned entities should not be extended any further except in the following cases:-

- (a) Cost plus tariff could continue for large sized multipurpose storage hydro projects in view of the complexities and larger construction risk involved.
- (b) In view of the likely peaking shortage in India for a number of years from now, there is a need to give a special policy support for setting up of peaking supply stations which could be based on open cycle based stations, IC engine based technology or pumped storage plants. CERC is in the process of modifying its tariff regulations for the period 2009-14 to incorporate special tariff structure for such peaking plants. In view of the fact that such peaking plants would be a new phenomenon in India and would require assurance of cost plus tariff to assure them recovery of their fixed cost fully, such peaking stations could be permitted on cost plus tariff structure for State/Government owned entities till the end of current tariff control period of CERC i.e. 31-03-2014.

In continuation of its advice dated 01-06-2010, the Commission on completion of detailed exercise of analysis of tariff being discovered through competitive bidding and tariff being allowed under cost plus tariff structure and in view of the findings that the prices computed under cost plus methodology are higher than the levelized tariff discovered under competitive bidding in respect of 12 out of 14 project reiterated its advice that the Central Government should not defer the date for completing transition to tariff based competitive bidding for all future procurement of electricity and also transmission services. However, the Commission with reference to issue relating to transmission raised by Central Government advised (vide letter dated 22-12-2010) that:-

“the transmission projects/systems recommended by the Empowered Committee on Transmission in its meeting held on 03-12-2010 may also be considered for exemption from the requirement of competitive bidding subject to the provisions that the “works required to be done to cater to the urgent situation or

which are required in compressed time schedule” be qualified to mean such works as are required urgently to relieve congestion or such other similar circumstances for which prior approval of the Appropriate Commission should be obtained..”

#### **(d) Regarding Support for Promotion of Renewable Energy Sources.**

The preamble of the Electricity Act, 2003 states that one of the key objectives of the law is to promote environmentally benign policies. Section 86(1)(e) of the Act mandates the State Electricity Regulatory Commissions to promote, inter alia, generation of electricity from renewable sources of energy by providing suitable measures for connectivity with the grid and sale of electricity to any person, and also specify, for purchase of electricity from such sources, a percentage of the total consumption of electricity in the area of a distribution licensee. Further, section 61 of the Act provides that the Electricity Regulatory Commissions, while specifying the terms and conditions for the determination of tariff, shall be inter alia guided by the imperatives of the promotion of generation of electricity from renewable sources of energy.

Several regulatory initiatives have been taken in this direction by the Electricity Regulatory Commissions since the enactment of the Act. A number of SERCs have already specified such percentage of the electricity to be procured in the area of a distribution licensee and have also notified cost plus tariff for different technologies of renewable energy exploitation. These measures have resulted in faster capacity addition of renewable energy in our country. As per one estimate about 3.9% of the electricity generated in India comes from renewable sources of energy. However, the level of RPO, i.e. the percentage of electricity to be procured from such sources varies significantly in various States. A few States like Tamil Nadu and Karnataka have already achieved a RPO level of more than 10%, there are number of States which have not even touched RPO level of 2%.

The Central Government published the National Action Plan on Climate Change (NAPCC) in year 2008. The Plan envisages the RPO to be 5% in year 2010 and thereby increasing 1% every year to reach 15% in year 2020. Presently, the share of renewable energy in the total electricity generated in the country is about 4%. A study undertaken by the Forum of Regulators has found that ramping up the

renewable based energy capacity to meet RPO level of 10% in year 2015 should be feasible.

The renewable potential in India is not uniformly spread. Therefore a number of States would have to buy renewable energy from the power plants in other States. To facilitate these transactions easily, CERC is implementing a Renewable Energy Certificate (REC) mechanism under which the energy component would be consumed in the host State (where the plant is located) just like conventional electricity and the green attribute would be transferable to the other State through a market based instrument.

While the estimated impact of enhanced RPOs on tariff in terms of paise per unit is not significant, it would require the distribution utilities to claim and get approved higher Annual Revenue Requirements (ARRs) before their respective Electricity Regulatory commissions. The experience with most of the government owned distribution utilities shows reluctance on their part in claiming higher ARR even for passing on the increased power purchase costs for electricity from conventional sources. A number of SERCs have expressed this apprehension during discussions in the Forum of Regulators. Therefore, keeping in view the facts that electricity is a concurrent subject and most of the utilities are owned by State Governments, attainment of national goals for enhancing RPOs would require co-operation of the States.

Keeping in view the above position, the Commission advised the Central Government vide its letter dated 20-07-2010 that enhancement of RPO levels by the SERCs in line with the targets set in the NAPCC would require appropriate policy support as the Tariff Policy notified by the Central Government only provides that the Appropriate Commission shall fix minimum percentage for purchase of energy from renewable sources taking into account availability of such resources in the region and its impact on retail tariff. To attain the targets set in NAPCC, it would be essential that the State Governments are formally consulted within the statutory framework of the Electricity Act, 2003 on the need of raising RPO levels in all the States in a time bound programme so that at the national level as a whole the RPO level reaches 10% by year 2015. After such a consultation, the targets set in the NAPCC should also be incorporated in the Tariff Policy under the Electricity Act.



8

## Notifications Issued During Year 2010-11



## 8

## Notifications issued during year 2010-11

S.No.	Notification No.	Gazette Dated	Regulations
1	84	07-04-2010	Notification of Annual Escalation Rates for Bid Evaluation (for opening up to 30-09-2010) in pursuance of Clause 5.6 (vi) of Ministry of Power (MOP) Notification dated 19-01-2005 (as amended from time to time) on Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees.
2	96	16-04-2010	Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010.
3	114	28-04-2010	Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010.
4	115	28-04-2010	Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
5	145	26-05-2010	Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) (Amendment) Regulations, 2010.
6	152	07-06-2010	Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) (First Amendment) Regulations, 2010.
7	153	07-06-2011	Central Electricity Regulatory Commission (Payment Fees) (Amendment) Regulations, 2010.
8	154	07-06-2010	Central Electricity Regulatory Commission (Grant of Regulatory Approval for Execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010.
9	155	07-06-2010	Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2010.
10	162	16-06-2010	Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010.



S.No.	Notification No.	Gazette Dated	Regulations
11	200	07-08-2010	CERC Guidelines for vetting of the capital cost of hydro electric projects by Designated Independent Agencies or Institutions or Experts and other related matters.
12	223	06-09-2010	Central Electricity Regulatory Commission (Appointment of Consultants) (Amendment) Regulations, 2010.
13	225	07-09-2010	Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and related matters) (Amendment) Regulations, 2010.
14	232	17-09-2010	Central Electricity Regulatory Commission (Payment of Fee) (Second Amendment) Regulations, 2010.
15	245	24-09-2010	Central Electricity Regulatory Commission (Rates, Charges and Terms and Conditions for use of Intervening Transmission Facilities) Regulations, 2010.
16	248	30-09-2010	Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010.
17	249	01-10-2010	Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (First Amendment) Regulations, 2010.
18	345	29-12-2010	Central Electricity Regulatory Commission, notification amending various Escalation Factors and other Parameters for the purpose of bid evaluation and payment.
19	349	31-12-2010	Central Electricity Regulatory Commission notification notifying the date of effect of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 dated 16-06-2010.
20	10	19-01-2011	Notifying the date of effect of Clauses (5) and (7) of Annexure-I to Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 dated 28-04-2010.
21	62	30-03-2011	Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other Related Matters) (First Amendment) Regulations, 2011.



# 9

## Agenda for 2011-12



# 9 Agenda for 2011 – 12

- (a) Implementation of the Point of Connection (PoC) Charge Regulations.
- (b) Tariff Regulations for Renewable Energy (RE) Technologies for the next Control Period beginning 01-04-2012.
- (c) Review of Indian Electricity Grid Code (IEGC) and Unscheduled Interchange (UI) Regulations for ensuring grid discipline.
- (d) Development of Benchmark Capital Cost for Thermal Power Stations.
- (e) Finalization of Regulations on “Standard of Performance of inter-State Transmission Licensees”.
- (f) Implementation of Regulatory Information Management System (RIMS) in CERC.
- (g) Initiating the process of introduction of Ancillary Services.
- (h) Implementation of the Renewable Energy Certificate (REC) Framework.





10

## Annual Statement of Accounts



# 10 Annual Statement of Accounts



Central Electricity Regulatory Fund has been constituted under Section 99 of the Electricity Act, 2003. All grants/loans made by the Central Government, all fees received and all sums received by the Central Commission from such other sources as may be decided by the Central Government are credited in this fund. The fund is utilized towards meeting expenses on salary, allowances and other remuneration of the Chairperson, Members, Officers and other employees of the Central Commission and expenses incurred by the Commission in discharge of all its function etc.

The annual accounts for the financial year 2010-11 duly audited by the Comptroller and Auditor General of India along with Audit Report are given at Annexure-X. During the Financial year 2010-11, the Commission has not received grants/loans from the Central Government.

11

## Human Resources of the Commission



# 11

## Human Resources of the Commission

The Commission has a very wide mandate under the Act. The efficiency of the Commission in discharging its responsibilities depend upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system and other related skills. The details of key human resources are provided in Annexure X and XII. In addition, the Commission intends to utilise the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the in-house skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations. The details of Staff position in the Commission and recruitments during the year 2010-11 are given below in Table-1 and 2:



Table I.

<b>SANCTIONED/FILLED/VACANT POSTS IN THE COMMISSION AS ON 31-03-2011</b>				
<b>S. No.</b>	<b>Name of the Post</b>	<b>No. of Posts sanctioned</b>	<b>No. of Posts Filled</b>	<b>Vacant Posts</b>
1.	Secretary	1	1	-
2.	Chief	4	2	2
3.	Joint Chief	5	4	1
4.	Deputy Chief	13	10	3
5.	Integrated Financial Advisor	1	-	1
6.	Assistant Chief	16	10	6
7.	Bench Officer	2	2	-
8.	Assistant Secretary	2	2	-
9.	Pay & Accounts Officer	2	2	-
10.	Principal Private Secretary	4	2	2
11.	Private Secretary	5	5	-
12.	Assistant	6	6	-
13.	Personal Assistant	7	3	4
14.	Stenographer	3	3	-
15.	Receptionist-cum-Telephone Operator	1	1	-
16.	Senior Peon/Daftry	2	-	2
17.	Peon	2	2	-
18.	Driver	4	4	-
<b>Total</b>	<b>80</b>	<b>80</b>	<b>59</b>	<b>21</b>

Table II.

<b>S. No.</b>	<b>Name of the Post</b>	<b>No. of Posts filled</b>
1.	Secretary	1
2.	Chief Advisor (Law)	1
3.	Deputy Chief	3
4.	Assistant Chief	2
5.	Assistant	1
<b>Total</b>		<b>8</b>



# Annexures



# I

## Annexure

### Status of the Petitions Filed Before CERC 01-04-2010 TO 31-03-2011

Carried forward from last year 2009-2010	No. of Petitions received during 2010-2011	Total	Disposed of	Pending as on 31-03-2011
277	335	612	249	363

### Disposed of petitions from 01-04-2010 to 31-03-2011

DETAILS OF PETITIONS DISPOSED OF DURING 01-04-2010 TO 31-03-2011					
S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
1	277/2009	20-11-2009	PGCIL	Approval of grant of regulatory approval and other relief for execution of evacuation system of Punatsangchi-I project of Bhutan	05- Apr-10
2	306/2009	11-12-2009	PGCIL	Determination of revised transmission tariff due to additional capitalization incurred during 2008-09 for 400 kV Bina-Nagda transmission line along with associated bay equipment at Nagda and Bina in Western Region.	07- Apr-10
3	309/2009	11-12-2009	PGCIL	Determination of revised transmission tariff due to additional capitalization incurred during 2008-09 for Raipur-Chandrapur (Bhadrawati) 400 kV D/C transmission line including bay extension at Raipur and Bhadrawati sub-station in Western Region for the tariff block 2004-09	07- Apr-10
4	314/2009	16-12-2009	PGCIL	Determination of Revised transmission tariff considering additional capitalization incurred during 2008-09 for Bhadrawati-Chandrapur 400 kV D/C transmission line including bays at Bhadrawati (Power Grid) switching station (extension) and Chandrapur (MSEB) Switchyard (extension) in Western Region for the tariff period 2004-09.	07- Apr-10





S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
5	313/2009	16-12-2009	PGCIL	Determination of revised transmission tariff considering additional capital expenditure incurred during 2008-09 for Agra-Gwalior 765 kV S/C transmission line along with 400 kV Agra (PGCIL) switching station extension and 400/220 kV Gwalior (PGCIL) sub-station extension under Kahalgaon stage-II Phase I in Western Region and Northern Region for the period from 01-04-2007 to 31-03-2009.	08- Apr-10
6	307/2009	11-12-2009	PGCIL	Determination of revised transmission tariff considering additional capital expenditure incurred 2008-09 for 400 kV S/C Vindhyachal-Korba Ckt-II along with associated bay equipment at Vindhyachal and Korba in Western Region .	08- Apr-10
7	329/2009	30-12-2009	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for tariff period 2004-09 for LILO of both circuits of 400 kV D/C Gazuwaka-Vijaywada line at Vemagiri and extension of 400/220 kV sub-station at Vijaywada under "System Strengthening-VI" in Southern Region	08- Apr-10
8	248/2009	30-10-2009	Adani	Revision application unde rule 3 (3) of the works licensee Rules, 2006	09- Apr-10
9	127/2010	12-04-2010	PGCIL	Approval of transmission tariff for LILO of Purnia-Dalkola 132 k V S/C line and extension at Purnia sub-station in Eastern Region for the period from 2009-2014.	13-Apr-10
10	168/2009	06-08-2009	PGCIL	Determination of final transmission tariff up to date of commercial operation and additional capital expenditure from the date of commercial operation to 31-03-2009 for (i) 40% Fixed Series Compensation for Seono Khandwa Ckt I & II, (ii) 315 MVA, 400/220 kV bays associated with Itarsi (PG)-Itarsi (MPPTCL) Ckt-II and 220 kV bays associated with Itarsi (PG)-Bhopal (MPPTCL) Ckt-II & (iii) 400 kV D/C Raipur-Sipat transmission line under WRSS-I Transmission system in Western Region from date of commercial operation to 31-03-2009.	19- Apr-10
11	319/2009	21-12-2009	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for 400 kV S/C Jameshedpur-Rourkela (Ckt-II) transmission line along with its associated bays in Eastern Region.	24- Apr-10

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
12	218/2009	05-10-2009	JSEB	Application under Section 63 of the Electricity Act, 2003 for adaptation of tariff for the supply of electricity from the Tilaiya Ultra Mega Power Project of Jharkhand Integrated power Limited, awarded to M/s Reliance Power Limited based on tariff determined through a transparent and international competitive bidding process in accordance with the guidelines issued by Ministry of Power, Government of India.	26- Apr-10
13	41/2010	22-02-2010	PGCIL	Determination of revised transmission tariff due to additional capital expenditure incurred during 2008-09 for remaining part of Tala-Siliguri Transmission System Commission on 01-05-2006 (Asset-2) in Eastern Region for the period 2004-09.	26- Apr-10
14	320//2009	21-12-2009	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2007-08 and 2008-09 for 2nd 315 (3x105) MVA, 400/220 Kv transformer at Indravati (OHPC) switchyard in Eastern Region for the period from 01-05-2006 to 31-03-2009.	26- Apr-10
15	53/2010	22-02-2010	Suo-motu	Determination of generic levelised generation tariff under Regulations 8 of the CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources ) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions for tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2010	26- Apr-10
16	325/2009	22-12-2009	PGCIL	Determination of revised transmission tariff due to additional capital expenditure during 01-04-2008 to 31-03-2009 for Asset-I and 2 and 01-04-2007 to 31-03-2009 for Asset3 and 4 in : (i) 315 MVA, 400/220 kV, ICT at Siliguri for the period 01-10-2006 to 31-03-2009 and 400 kV D/C Biharshariff-Muzaffarpour line, Biharshariff 400 kV extension and Muzaffarpur; (ii) 400 kV extension for the period 01-11-2006 to 31-03-2009 (iii) 315 MVA, 400/220 Kv, ICT-i Subhashgram sub-station (New) for the period from 14.2007 to 31-03-2009; (iv) LILO of one circuit of 400 kV D/C Farakka -Jeerat line at Subhashgram and establishment of 400/220 kV sub-station (New) at Subhashgram including 1X315 MVA, ICT-II for the period from 01-03-2007 to 31-03-2009 under system under strengthening Scheme for Eastern Region (formerly part of Tala Supplementary Scheme)	26- Apr-10



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
17	249/2009	30-10-2009	PGCIL	Determination of final transmission tariff up to the date of commercial operation and additional capital expenditure from DOCO to 31-03-2009 of Special Protection scheme for Rihand Dadri HVDC Bipole and Gorkahpur-Muzzafarpur 400 kV line (DOCO 01-08-2008) in Northern Region for the tariff block 2004-09.	26-Apr-10
18	253/2009	05-11-2009	TNEB	Petition under Section 62 of the Electricity Act, 2003	27-Apr-10
19	138/2010	21-04-2010	PXIL	Appointment of Independent Directors on the Board of Power Exchange of India Ltd.	03-May-10
20	251/2009	04-11-2009	PGCIL	Determination of final transmission tariff and additional capital expenditure up to 31-03-2009 for 400 kV D/C Kota-Merta transmission line (Ckt I & II) along with associated bays under system Strengthening in South West part of Northern Grid (Part-A) Transmission System in Northern Region for the period from 01-02-2009 to 31-03-2009.	10-May-10
21	330/2009	30-12-2009	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for (i) 765 S/C Bina-Gwalior transmission line along with Gwalior sub-station and associated 400 kV bays at Bina (Power Grid) sub-station, (ii) 315 MVA, 400/220/33 kV Auto Transformer along with associated bays at Gwalior sub-station and (iii) LILO of 400 kV S/C Korba-Raipur transmission line at Bhatapara sub-station along with associated bays under Sipat-II Transmission System in Western Region for the block 2004-09.	10-May-10
22	003/2010	11-01-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for (i) LILO of Korba-Raipur 400 kV S/C line at Sipat, (ii) 765 kV Sipat - Seoni transmission line, Ckt-I along with associated bays; (iii) 400/220 kV ICT-I along with two 220 kV line bays at Seoni sub-station; (iv) Ckt II of 400 kV D/C Nagda- Dehgam line; and (v) Ckt I of 400 kV D/C Nagda-Dehgam line under Sipat-I Transmission System in Western Region for the block 2004-09. Sipat (ii) 765 k V Sipat-Seoni Ckt-I along with associated bays, (iii) 400/220 k V ict-I	10-May-10

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
23	006/2010	11-01-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for LILO of 1st Ckt of Patratu-Hatia-Chandil 220 kV D/C transmission line at Ranchi sub-station and LILO of 2nd Ckt of PatratuHatia-Chandil 220 kV D/C transmission line at Ranchi sub-station for the period from 01-09-2007 to 31-03-2009 associated with 220 kV Interconnection with Jharkhand State Electricity Board system at Ranchi sub-station in Eastern Region.	10-May-10
24	212/2009	25-09-2009	NEEPCO	Approval of two-part tariff for Agartala Gas Turbine Power Project (4 x 21 MW) for the period from 01-04-2004 to 31-03-2009 after inclusion of actual additional capital expenditure and application of actual interest rates incurred on the syndicated loan and Deutsche Bank loan for the period 01-04-2006 to 31-03-2009.	11-May-10
25	213/2009	25-09-2009	NEEPCO	Approval of two-part tariff for Assam Gas Based Power Project (291 MW) for the period from 01-04-2004 to 31-03-2009 after inclusion of actual additional capital expenditure and application of actual interest rates incurred on the syndicated loan for the period 01-04-2006 to 31-03-2009.	11-May-10
26	247/2009	30-10-2009	PGCIL	Determination of final transmission tariff and additional capital expenditure (i) 400 kV D/C Ranchi-Sipat transmission line with associated bays at Ranchi and Sipat sub-station and (ii) 40% FSC of 400 kV Ranchi-Sipat D/C transmission line at Ranchi sub-station under Kahalgaon Stage-II, Phase-II Transmission System in Western Region and Eastern Region for the period from date of commercial operation to 31-03-2009.	13-May-10
27	107/2010	30-03-2010	SRLDC	Maintaining grid security of the Southern Region grid by curbing overdrawals and effecting proper load management by TNEB.	13-May-10
28	290/2009	26-11-2009	PTL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for (a) 50 MVAR Reactor at Narendra; (b) Narendra- Devangiri transmission line and Bus Reactor at Mysore; and (c) 2nd 315 MVA Auto Transformer at Hiriyyur sub-station along with associated bays under Transmission System associated with Kaiga-3 and 4 (2X235 MW) project in Southern Region.	13-May-10
29	115/2010	13-05-2010	Suo-Motu	Weekly reporting of new contracts executed by Electricity Traders to the Commission.	13-May-10



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
30	211/2009	25-09-2009	NEEPCO	Approval of two-part tariff for Ranganadi Hydro Electric Project (3 x 135 MW) for the period from 01-04-2004 to 31-03-2009 after inclusion of actual additional capital expenditure and application of actual interest rates incurred on the syndicated loan for the period 01-04-2006 to 31-03-2009.	17-May-10
31	050/2010	22-02-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for (i) 400 kV D/C Kahalgaon-Patna line (including 1x50 MVAR line reactor), 1x80 MVAR Bus Reactor with associated bay at Patna sub-station, 2 nos. 220 kV line bays at Patna sub-station for BSEB sub-station and 400 and 220 kV bays for ICT-I at Patna sub-station, (ii) 400 kV D/C Maithon-Ranchi line along with associated bays, 400/220 kV, 315 MVA, ICT-II along with associated bays at Ranchi sub-station and 220 Patratu & Chandil bays at Ranchi sub-station, (iii) 80 MVAR Bus Reactor at Ranchi and 2 nos of 220 kV line bays at Ranchi DOCO 01-09-2007. (iv) ICT-I at Patna sub-station, (v) 400/220 kV ICT-I at Ranchi sub-station along with associated bays and 2 nos line bays at Patna sub-station, and (vi) ICT-II at Patna sub-station along with associated bays under Kahalgaon stage-II Phase-I (2x500 MW) Transmission system in Eastern Region .	18-May-10
32	166/2009	06-08-2009	PGCIL	Determination of final transmission tariff for (i) 400 kV Khandwa-Rajgarh Ckt-II along with associated bays, ICT II at Gwalior sub-station and 765/400 kV ICT-III at Seoni sub-station, (ii) 400 kV Khandwa-Rajgarh Ckt-I along with associated bays, 63 MVAR Bus reactor at Bina sub-station under Sipat-II transmission system of Western Region from the date of commercial operation to 31-03-2009.	19-May-10

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
33	311/2009	15-12-2009	PGCIL	Determination of revised transmission tariff due to additional capital expenditure during 01-04-2008 to 31-03-2009 for (i) 400 KV Bareilly sub-station (UPPCL) (extension) & 400 KV Mandola substation (extension) associated with 400 KV Mandaula Bareilly line of POWERLINKS; (ii) 400 KV DC Lucknow (POWERGRID)- Unnao (UPPCL) line with bays at both end, 400 KV DC Gorakhpur (POWERGRID)- Gorakhpur (UPPCL) line with bays at both end, 2 nos. 400 KV bays at Gorakhpur (POWERGRID) & 2 nos. 400 KV Bays at Lucknow (POWERGRID) for 400 KV DC Gorakhpur- Lucknow line of POWERLINKS, 400/220 kV 315 MVA ICT at Lucknow with Associated Bays & 400/220 KV 315 MVA ICT-I at Gorakhpur (POWERGRID) with associated Bays; (iii) LILO of one Ckt of 400 kV D/C Ballabgarh-Dadri transmission line at Maharanibagh GIS along with associated bays and 315 MVA 400/220/33 kV ICT-I at Maharanibagh GIS along with associated bays; and (iv) 315 MVA 400/220/33 kV ICT-II at Maharanibagh GIS along with associated bays under Tala HEP, East - North Inter-connector and Northern Region Transmission System.	24-May-10
34	005/2010	11-01-2010	PGCIL	Determination of revised transmission tariff due to additional capital expenditure incurred during 2008-09 for (a) 400/220 kV sub-station at Narendra with one 315 MVA ICT, (b) 2nd 315 MVA ICT at Narendra substation associated with establishment of 400/220 kV sub -station at Narendra in Southern Region.	24-May-10
35	143/2006	27-11-2006	IPGCL	Petition under section 79 (1) (f) of the Electricity Act, 2003	25-May-10
36	134/2010	20-04-2010	PXIL	Request for extension of time to fulfill compliance with certain provisions of the Power Market Regulations dated 21-01-2010.	25-May-10
37	160/2009	05-08-2009	NTPC	Approval of revised fixed charges for the period 2004-09, after considering the impact of additional capital expenditure incurred during 2008-09 for Kawas GPS, (656.20 MW).	28-May-10
38	99/2010	23-03-2010	Suo motu	Determination of Forbearance and Floor price of the REC frame work.	01-Jun-10



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
39	165/2009	06-08-2009	PGCIL	Determination of final transmission tariff and additional capital expenditure from the date of commercial operation to 31-03-2009 for (i) 400 kV D/C Seoni-Khandwa transmission line along with associated bays at Seoni and Khandwa sub-station, 80 MVAR Bus reactor, 400/220 kV ICT II and 765/400 kV ICT-II at Seoni sub-station and LILO of 400 kV D/C Sardasarovar-Nagda transmission line along with associated bays and 315 MVA 400/220 kV ICT -I and (ii) 765 kV Sipat Seoni Ckt-II along with 3 x 80 MVAR line reactor and associated bays at Seoni sub-station under Sipat-I transmission system in Western Region.	01-Jun-10
40	024/2010	04-02-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for 400 kV Circuit-I of Teesta (Stage-V)-Siliguri transmission system associated with Teesta (Stage-V) in Eastern Region.	01-Jun-10
41	049/2010	22-02-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2006-07 and 2007-08 for (i) HVDC terminal station at Talcher and Kolar with Pole- II; (ii) 400 KV Kolar-Hossur D/C line along with the associated bay at kolar and Hossur; and (iii) 400 KV Salem-Udumalpet S/C Transmission Line along with associated bays extensions at Salem and Udumalpet under the Talcher Transmission System in Southern Region.	01-Jun-10
42	004/2010	11-01-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for (i) 400 kV Balia-Lucknow Ckt I & II, 400kV Balia-Mau Ckt-I, 400 kV D/C Patna-Balia transmission line including associated bays at Patna and Balia. (ii) 400 kV Balia-Mau Ckt-II, 40% FSC at Lucknow as 400 kV D/C LucknowBalialia transmission line, (iii) 80 MVAR Bus Reactor of Biharshariff sub-station, (iv) 400 kV Lucknow-Bareilly Ckt-I & II along with associated bays, (v) 400 kV D/C Biharshariff-Balia transmission line Ckt-I with associated bays, and (vi) 400 kV D/C Biharshariff-Balia transmission line Ckt-II with associated bays under Kahalgaon Stage-II Phase-I Transmission system in Northern Region.	02-Jun-10
43	008/2009	07-01-2009	Suo-motu	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of drawal schedule by the Uttaranchal Power Corporation Limited,	02-Jun-10

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
44	017/2009	20-01-2009	Suo-Motu	Inclusion of Model Connection Agreement in the Indian Electricity Grid Code.	08-Jun-10
45	233/2009	26-10-2009	PGCIL	Grant of regulatory approval and other relief for execution of evacuation system required in connection with grant of long-term open access to group of developers.	08-Jun-10
46	126/2009	26-06-2009	NTPC	Revision of fixed charges due to additional capital expenditure for the period 2004-09 of Kahalgaon Super Thermal Power Station, Stage-I (840 MW)	15-Jun-10
47	214/2009	25-09-2009	NEEPCO	Approval of two-part tariff for Kopili Hydroelectric Project, Stage-II (25 MW) for the period from 26-07-2004 to 31-03-2009 after inclusion of actual additional capital expenditure and application of actual interest rates incurred on the syndicated loan for the period 01-04-2006 to 31-03-2009.	15-Jun-10
48	305/2009	08-12-2009	VPPL	Petition under Section 79 of the Electricity Act, 2003	15-Jun-10
49	029/2010	08-02-2010	PGCIL	Determination of revised Fees and Charges due to additional capital expenditure incurred during the year 2005-09 for Unified Load Dispatch and Communication Scheme in Northern Region.	15-Jun-10
50	009/2010	12-01-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for tariff period 2004-09 for Tarapur transmission system associated with Tarapur Atomic Station Stages 3 and 4 in Western Region.	16-Jun-10
51	026/2010	08-02-2010	Suo-Motu	Compliance of the order dated 24-12-2009 in Petition No. 117/2009.	16-Jun-10
52	077/2010	16-03-2010	PGCIL	Determination of revised transmission tariff due to additional capital expenditure incurred during 2005-06 for Agra (Power Grid - Agra(UPPCL) 400 kV D/C Interconnection of UPPCL in Northern Region for the tariff period 2004-09	16-Jun-10
53	023/2010	04-02-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2007-08 and 2008-09 for 500MW HVDC back to back station at Gazuwaka (Inter regional asset of Eastern Region and Southern Region) and 400 kV D/C Vijayawada – Gazuwaka transmission line along with bay extensions and equipments at Vijayawada – Gazuwaka (Southern Region) under augmentation of capacity of Gazuwaka HVDC back to back project (500 MW).	17-Jun-10
54	104/2010	25-03-2010	NHPC	Approval of generation tariff of Salal HE project for the period 01-04-2009 to 31-03-2014.	17-Jun-10





S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
55	034/2010	22-02-2010	PGCIL	Application for grant of transmission license to Cross Border Power Company Ltd., Gurgaon .	18-Jun-10
56	039/2010	22-02-2010	PGCIL	Determination of revised transmission tariff due to additional capital expenditure during 1.4.2007 to 31-03-2009 for (i) 400 kV Siliguri sub - station (extension) (relevant portion), 400 kV Purnea sub-station (extension) (relevant portion) (excluding 400/220 kV, 315 MVA ICT at Purnea sub -station), 40% Fixed Series Compensation (FSC) and 5% to 15% Thyristor Controlled Series Compensation (TCSC) on each Ckt of Purnea-Muzaffarpur 400 kV D/C line at Purnea, (ii) 400/220 kV, 315 MVA ICT at Purnea sub-station, (iii) 400/220 kV Muzaffarpur sub-station (New) (Excluding 2 no, 400 kV bays at Muzaffarpur with line reactors for Muzaffarpur Gorkhpur line and ICT-II at Muzaffarpur sub-station), 220 kV Muzaffarpur sub-station (BSEB Kanti) Extension and (iv) 400/220 kV, 315 MVA ICT-II at Muzaffarpur sub-station associated with Tala HEP in East-North Inter-connector and Northern Region Transmission system.	18-Jun-10
57	242/2009	29-10-2009	PGCIL	Determination of final transmission tariff and additional capital expenditure from the date of commercial operation to 31-03-2009 for 315 MVA ICT -II at Bhattapara sub- station under Sipat -II transmission system of Western Region.	18-Jun-10
58	042/2010	22-02-2010	PGCIL	Reimbursement of additional expenditure towards deployment of special security forces (CISF) for Salakati and Bongaigaon sub-station for the year 2008-09 in Eastern Region.	18-Jun-10
59	044/2010	22-02-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for (i) Ckt-III of 400 kV D/C Vindhyachal-Satna transmission line along with associated bays; (ii) 400/220 kV, 315 MVA ICT-II at Satna sub-station; (iii) Ckt-IV of 400 k V D/C Vindhyachal-Satna line along with associated bays; (iv) LILO of 400 kV Satna-Bina Ckt- I & II at Bina (Power Grid) sub-station; (v) Circuit IV of 400 kV D/C Satna-Bina transmission line; (vi) Circuit III of 400 kV D/C SatnaBina transmission line; (vii) LILO of 400 kV D/C Raipur-Rourkela transmission line along with associated bays; and (viii) 400/220 kV 315 MVA ICT-II along with associated bays equipment at Raigarh sub-station under Vindhyachal Stage-III transmission system in Western Region.	18-Jun-10

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
60	065/2010	04-03-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for (i) 50 MVAR Bus Reactor at Hissar sub-station, (ii) LILO of 400 k V Moga-Hissar transmission line, ICT-I at Fatehabad sub-station, 4 Nos 220 k V line bays along with associated bays at Fatehabad sub-station. (iii) 315 MVA, 400/220 kV ICT-II along with associated bays at 400/220 kV Fatehabad sub-station under Northern Region System Strengthening Scheme-III in Northern Region.	18-Jun-10
61	146/2009	23-07-2009	NTPC	Petition for approval of provisional tariff of Kahalgaon Stage-II (3x500 MW) for the period from 01-04-2009 to 31-03-2014.	21-Jun-10
62	022/2010	04-02-2010	NTPC	Review of the Commission`s order dated 10.12.2009 in Petition No. 22/2009-Approval of final tariff of Unit-IV (500MW) for the period 20.06.2008 to 31.12.2008 and Unit-IV & V (2x500MW) (Combined) for the period 01-01.2009 to 31.03.2009 of Sipat Super Thermal	22-Jun-10
63	318/2009	21-12-2009	PGCIL	Revision of transmission tariff due to additional capitalization incurred during 2008-09 for LILO of one circuit of 132 kV D/C Siliguri-Rengit at Gangtok in Eastern Region (DOCO 01-10-2005)	02-Jul-10
64	012/2009	12-01-2009	NLC	Combining Stage I (3X210 MW) and Stage-II (4X210 MW) of NLC-Thermal Power Station-II generating station for the limited purpose of scheduling and UI computation and also considering special treatment of Mines load in case of generating station owned by NLC	02-Jul-10
65	125/2009	25-06-2009	NTPC	Petition for approval of final tariff of Unit-I (500 MW) for the period 01-08-2008 to 29-12-2008 and Unit-I and II (2x500 MW) (Combined) for the period 30-12-2008 to 31-03-2009 of Khalgaon Super Thermal Power Station Stage-II.	05-Jul-10
66	033/2010	22-02-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2006-07, 2007-08 and 2008-09 for 400 k V D/C Ranganadi-Ballpark Transmission line under ATS of Rangandi HEP in North Eastern Region for the tariff period 2004-09	20-Jul-10
67	035/2010	22-02-2010	PGCIL	Revision of transmission tariff due to de-capitalization incurred during 2007-08 for 400 kV D/C Jeypore-Gazuwaka Transmission line and 500 MW HVDC back-to back station at Gazuwaka in SR and ER for tariff block 2004-09	20-Jul-10



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
68	183/2010	22-06-2010	UPPCL	Petition for extension of time up to 31-07-2010 for opening letter of credit in favour of NRLDC towards payment of UI including additional UI charges.	20-Jul-10
69	188/2009	28-08-2009	NPCPL	Petition under Section 79 (1) of the Electricity Act, 2003	22-Jul-10
70	220/2009	06-10-2009	WRLDC	Resolving the issue of control area jurisdiction in respect of the Mundra APL power station.	28-Jul-10
71	308/2009	11-12-2009	NTPC-Sail	Approval of tariff of Unit – I (250 MW) for the period 22-04-2009 to 20-10-2009 and for the Station (Unit-I and Unit-II) (2x 250 MW) for the period from 21-10-2009 to 31-03-2014 of Bhilai Expansion Power Project of NTPC-SAIL Power Company Ltd	29-Jul-10
72	052/2010	22-02-2010	APPCPL	Review of the order dated 08-01-2009 in Petition No. 149/2009 with I.A.No. 35/2009-Revision of fixed charges due to additional capital expenditure incurred during 2006-07, 2007- 08 and 2008-09 for Simhadri Thermal Power Station (1000 MW)	02-Aug-10
73	128/2010	13-04-2010	CAPL	Petition for approval of Unit Configuration change and consequential amendments to the power Purchase agreements (PPA)	02-Aug-10
74	0017/2010 -	21-01-2010	PTL	Miss. Petition for grossing up return on equity at MAT tax rate applicable for the Financial year 2009-10 onward for the period from 2009-14.	03-Aug-10
75	038/2010	22-02-2010	PGCIL	Miscellaneous petition under Regulations 44 “Power to Relax” of the CERC (Terms and Conditions of Tariff) Regulations, 2009 for relaxation of CERC (Terms and Conditions of Tariff) Regulations, 2009.	03-Aug-10
76	043/2010	22-02-2010	PGCIL	Determination of final transmission tariff and additional capital expenditure incurred from the date of commercial operation to 31-03-2009 for (i) 400 k V D/C RAPP-Kankroli transmission line along with associated bays (ii) 400/220 kV 315 MVA ICT-II along with associated bays and two No. 220 kV line bays at Kankroli sub-station under RAPP 5 and 6 transmission system in Northern Region for tariff block 2004-09.	05-Aug-10
77	086/2010	17-03-2010	Suo-Motu	Contravention of the directions of the Commission`s order dated 30-10-2009 in Petition No. 137/2009.	06-Aug-10
78	137/2010	21-04-2010	NDPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for appropriate directions to NHPC Ltd, for withdrawal of the illegal claim for interest raised in bill dated 05-03-2010 and appropriate directions on the respondent to refrain from raising any such illegal claim.	09-Aug-10

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
79	159/2010	25-05-2010	Torrent Powder	Miscellaneous petition under Regulations 44 "Power to Relax" of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for grossing up Return on equity at MAT tax relaxation of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.	10-Aug-10
80	210/2009	25-09-2009	NEEPCO	Approval of two-part tariff for Kopili Hydro Electric Project-Kopili Power Station (4 x 50 MW) for the period from 01-04-2004 to 31-03-2009 after inclusion of actual additional capital expenditure and application of actual interest rates incurred on the syndicated loan for the period 01-04-2006 to 31-03-2009.	17-Aug-10
81	210/2010	26-07-2010	IEX	Petition under section 66 of the Electricity Act, 2003 Read with Regulations 4 and 7 of the Central Electricity Regulatory Commission ( power market) Regulations , 2010 for approval of the draft contract for trading in Renewable Energy Certificates	17-Aug-10
82	215/2010	03-08-2010	PIXL	Permission to introduce renewable energy certificate contract under renewable energy segment and permission to introduce intraday any day (S) and month ahead contracts under Physical market segment.	17-Aug-10
83	070/2010	09-03-2010	PGCIL	Determination of transmission tariff for Fixed and Thyristor controlled series compensation for 400 k V D/C Raipur-Rourkela line at Raipur in Western Region for the period from 2009-14.	17-Aug-10
84	283/2009	20-11-2009	RGPPPL	Approval of tariff for Ratnagiri Power Station for the period from 2009-14	18-Aug-10
85	286/2009	26-11-2009	PTL	Approval of transmission tariff for 400 kV D/C Muzaffarpur-Gorakhpur transmission line in Eastern-Northern Inter-connector associated with Tala Hydro Electric Power, east-north interconnector and Northern Region transmission system for the period from 2009-14.	18-Aug-10
86	327/2009	24-12-2009	PGCIL	Revision of transmission tariff for the tariff period 2004-09 due to additional capital expenditure incurred during 2008-09 for Northern Region System Strengthening Scheme-I transmission system in Northern Region for the period 2004-09.	19-Aug-10
87	235/2009	26-10-2009	PGCIL	Revision of transmission tariff due to de-capitalization and additional capitalization incurred during 2008-09 for the tariff period 2004-09 for Ramagundam Transmission System including ICT at Khammam and Reactor at Gazuwaka in Southern Region.	26-Aug-10



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
88	078/2010	16-03-2010	PGCIL	Approval of transmission tariff for combined elements of (i) additional bays at Kolar and Hosur for second circuit of Kolar-Hosur 400 k V D/C line and (ii) 400 k V Hiriyur sub-station, including 315 MVA auto transformer and LILO of Devangere-Hoody 400 k	27-Aug-10
89	230/2009	16-10-2009	NLC	Approval of transmission tariff for combined elements of 400 k V D/C Kolhapur-Mapusa transmission line) ckt I and Ckt-II) and associated bays in Western Region for the period from 01-04-2009 to 31-03-2010.	14-Sep-10
91	071/2010	09-03-2010	PGCIL	Approval of transmission tariff for combined elements of (i) additional bays at Kolar and Hosur for second circuit of Kolar-Hosur 400 kV D/C line and (ii) 400 kV Hiriyur sub-station, including 315 MVA auto transformer and LILO of Devangere - Hoody 400 kV D/C line at Hiriyur with associated bays under system strengthening scheme-II in Southern Region for the period from 01-04-2009 to 31-03-2014.	01-Sep-10
92	176/2009	21-08-2009	NHPC	Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during the years 2006-07, 2007-08 and 2008-09 in respect of Rangit Hydroelectric Project, (3 x 20 MW) for the period 01-04-2004 to 31-03-2009.	03-Sep-10
93	206/2009	23-09-2009	NHPC	Determination of impact of additional capital expenditure incurred during the years 2006-07, 2007-08 and 2008-09 on AFC in respect of Chamera -I Power Station	03-Sep-10
94	057/2010	25-02-2010	NHPC	Approval of generation tariff of SEWA Hydro electric project, Stage-II (3 x 40 MW) located at Kathua, State of J&K, for the period from 01-03-2010 to 31-03-2014.	06-Sep-10
95	190/2009	31-08-2009	NTPC	Determination of impact of additional capitalization incurred during the periods 2006-07, 2007-08 and 2008-09 revision of their AFC in respect of Chamera-II	13-Sep-10
96	012/2010	12-01-2010	ACEL	Application for grant of inter-State trading license to Abellon Clean Energy Limited, Ahmedabad	14-Sep-10
97	007/2010	11-01-2010	PGCIL	Approval of transmission tariff for Korba-Budhipadar transmission system for the period from 01-04-2009 to 31-03-2014	15-Sep-10
98	230/2010	10-08-2010	Suo-Motu	Determination of fee and charges under regulation 11 of the central Electricity Regulatory Commission ( Terms and Conditions for Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation ) Regulation, 2010	21-Sep-10

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
99	062/2009	27-03-2009	PGCIL	Miscellaneous petition under regulation 12 "Power to remove Difficulties" and Regulation 13 "Power to Relax" of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for permission to bill and recover service Tax on transmission and other charges recoverable by Govt. of India in terms of Section 64 of the Finance Act, 1964 for the period 2004-09.	23-Sep-10
100	025/2010	04-02-2010	NTPC	Review of the Commission`s order dated 18-12-2009 in Petition No. 32/2009-Determination of impact of additional capital expenditure incurred during the years 2004-05, 2005-06, 2006-07 and 2007-08 for Anta GPS (419.33MW)	23-Sep-10
101	081/2010	16-03-2010	PGCIL	Approval of date of commercial operation under Regulation 3(12)(c) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 24 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Kudankulam (NPC)-Tirunelveli (Power Grid) 400 kV (Quad) D/C Line I and II with associated bays and equipments under Kudankulam Transmission system in Southern Region.	24-Sep-10
102	056/2010	25-02-2010	PGCIL	Approval of transmission tariff for 400 kV D/C Vijayawada-Nellore line, 400 kV D/C Nellore, extension of Vijaywada and Sriperumbudur sub-station with associated bays under system strengthening scheme in Southern Region for the period from 01-04-2009 to 31-03-2014.	27-Sep-10
103	064/2010	04-03-2010	NTPC	Review of the order dated 11-01-2010 in Petition No. 129/2009-Determination of impact of additional capital expenditure incurred during 2008-09 at Feroze Gandhi Unchahar Thermal Power Station, Stage-I	27-Sep-10
104	110/2010	31-03-2010	PGCIL	Approval of transmission tariff for transmission system associated with Kopli Hydroelectric stage-I extension project (2x50 MW) in North Eastern Region for the period from 01-04-2009 to 31-03-2014.	27-Sep-10
105	149/2010	11-05-2010	PGCIL	For determination of revised transmission tariff due to de-capitalization during 2008-09 for Singrauli Transmission System in Northern Region for the period from 01-04-2008 to 31-03-2009	27-Sep-10



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
106	167/2010	02-06-2010	PGCIL	Petition for determination of Transmission Tariff for 400kV S/C Vindhychal -Korba Ckt II along with associated bay equipment at Vindhychak and Korba(DOCO-1.6.2007) in Western Region for tariff period 2009-14.	27-Sep-10
107	194/2009	02-09-2009	NTPC	Determination of revised fixed charges due to additional capital expenditure incurred during 2006-07 (01-06-2006 to 31-03-2007), 2007-08 and 2008-09 at Badarpur Thermal Power Station (705 MW)	28-Sep-10
108	027/2010	08-02-2010	NTPC	Review of the Commission`s order dated 30-12-2009 in Petition No. 44/2009- Determination of impact of additional capital expenditure incurred during 2004-05, 2005-06, 2006-07 and 2007-08 on Fixed Charges of Kawas Gas Power Station (656.20 MW)	28-Sep-10
109	097/2010	23-03-2010	PGCIL	Determination of transmission tariff from 01-04-2009 to 31-03-2014 for 132 k V S/C Mau-Balia transmission line for the period 2009-14 in Northern Region.	28-Sep-10
110	054/2010	25-02-2010	PGCIL	Approval of transmission tariff for 50 MVAR reactor along with associated equipment at Chandrapur sub-station in Western Region for the period from 01-04-2009 to 31-03-2014	07-Oct-10
111	143/2010	04-05-2010	PGCIL	Approval of transmission tariff for Salal-I transmission system associated with Northern Region for the period from 01-04-2009 to 31-03-2014.	07-Oct-10
112	132/2010	19-04-2010	PGCIL	Approval of transmission tariff for (a) 220 kV D/C Kayamkulam-Edamon transmission line; and (b) 220 kV D/C Kayamkulam-Pallon transmission line with associated bays under Kayamkulam Transmission System in Southern Region for the period from 01-04-2009 to 31-03-2014.	11-Oct-10
113	059/2010	26-02-2010	NTPC	Review of the order dated 11-01-2010 in Petition No. 123/2009-Revision of fixed charges due to additional capital expenditure incurred during 2007-08 and 2008-09 at Ramagundam Super Thermal Power Station, Stage-III (500 MW).	12-Oct-10
114	082/2010	16-03-2010	PGCIL	Approval of transmission tariff for Chamera Stage-I Transmission System in Northern Region for the period from 01-04-2009 to 31-03-2014	15-Oct-10
115	102/2010	25-03-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2004-05 for 400/229 kV Bhiwadi sub-station along with LILO of Ballabgarh-Bassi 400 kV S/C line and ICT-I and ICT-II at Bhiwadi in Northern Region.	15-Oct-10

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
116	055/2010	25-02-2010	PGCIL	Revision of transmission tariff due to De-capitalization and additional capitalization incurred during 2008-09 for the tariff period 2004-09 for NLC Stage-I Transmission system in Southern Region.	18-Oct-10
117	114/2010	31-03-2010	PGCIL	Approval of transmission tariff for Series capacitors on circuit I and II of 220 kV D/C Kishenput sub-station in Northern Region for the period from 01-04-2009 to 31-03-2014.	20-Oct-10
118	115/2010	31-03-2010	PGCIL	Approval of transmission tariff for LILO of 400 kV S/C Chamera-I Kishenpur transmission line at Chamera-II under transmission system associated with Chamera HEP STG-II for tariff block 2009-14 in Northern Region.	20-Oct-10
119	116/2010	31-03-2010	PGCIL	Approval of transmission tariff for 400kV D/C Madurai-Trivendrum transmission system in Southern Region for the period from 01-04-2009 to 31-03-2014.	20-Oct-10
120	21/2004	21-03-2004	DLF	Surrender of Inter-State trading licence granted to DLF Power Ltd., Gurgaon	20-Oct-10
121	061/2010	26-02-2010	MIEL	Petition under Regulation 22 (2) read with Regulation 26 of the CERC (Open Access in the inter-State transmission) Regulations, 2008 .	28-Oct-10
122	130/2010	15-04-2010	ENCIL	Application for adoption of transmission charges with respect to the transmission system being established by the East-North Interconnection company Limited.	28-Oct-10
123	131/2010	15-04-2010	ENCIL	Application for grant of inter-State transmission line to East-North Interconnection Company Limited.	28-Oct-10
124	312/2009	16-12-2009	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for (i) TCSC and 2 Nos of 400 kV bays at Gorakhpur sub-station associated with 400 kV Muzaffarpur-Gorakhpur line of Powerlinks; and (ii) 2 Nos of 400 kV bays at Muzaffarpur with line reactor associated with 400 kV Muzaffarpur-Gorakhpur transmission line of Powerlinks, under transmission system associated with Tala HEP, East-North Inter-connector and Northern Region Transmission System, an inter-regional asset between Northern Region and Eastern Region.	03-Nov-10
125	125/2010	08-04-2010	PGCIL	Approval of transmission tariff for 400/220 kV 315 MVA Transformer at Jeypore along with associated bays in Eastern Region for the period from 01-04-2009 to 31-03-2014.	04-Nov-10





S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
126	129/2010	15-04-2010	NRLDC	Maintaining grid security of the entire North East West (New) grid by curbing overdrawals and effecting proper load management by Northern Region constituents.	04-Nov-10
127	145/2010	05-05-2010	Talchar II Transmission Co. Limited	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to transmission system being established by Talcher II Transmission Company Limited.	04-Nov-10
128	087/2010	18-03-2010	ARPCP	Review of order dated 12-02-2010 in Petition No. 203/2009-Application for grant of inter-State trading licence to Arunachal Pradesh Power Corporation Pvt. Ltd.	08-Nov-10
129	140/2010	04-05-2010	PGCIL	Approval of transmission tariff for Salal-II transmission system associated with Northern Region for the period from 01-04-2009 to 31-03-2014.	09-Nov-10
130	153/2010	11-05-2010	PGCIL	Petition for Determination of Transmission Tariff for Transmission system associated with Agartala GBPP in North Eastern Region for the period from 01-04-2009 to 31-03-2014	09-Nov-10
131	255/2010	15-09-2010	Suo-Motu	Determination of Benchmark Capital Cost Norms for Solar PV Power Projects and Solar Thermal Projects and Solar Thermal Projects applicable during FY 2011-12.	09-Nov-10
132	256/2010	15-09-2010	Suo-Motu	Determination of generic levelled generation tariff under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2010.	09-Nov-10
133	098/2010	23-03-2010	PGCIL	Approval of transmission tariff for 230 kV Neyveli-Bahoor transmission line in Southern Region for the period 01-04-2009 to 31-03-2014.	10-Nov-10
134	146/2010	05-05-2010	Talchar II Transmission Company Ltd.	Application for grant of Transmission License to Talchar II Transmission Company Ltd.	12-Nov-10
135	096/2010	23-03-2010	PGCIL	Approval of transmission tariff for 315 MVA, 440/220 kV ICT-IV at Ballabgarh sub-station with associated bay equipments in Northern Region for the period from 01-04-2009 to 31-03-2014	15-Nov-10

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
136	111/2010	31-03-2010	PGCIL	Approval of transmission tariff for additional converter transformer (Spare) for Rihand-Dadri Bi-pole in Northern Region for the period from 01-04-2009 to 31-03-2014	15-Nov-10
137	113/2010	31-03-2010	PGCIL	Approval of transmission tariff for transmission system associated with Bairasuil in Northern Region for the period from 01-04-2009 to 31-03-2014.	24-Nov-10
138	152/2010	11-05-2010	PGCIL	Approval under Regulation 86 for determination of transmission tariff for Bhadrawati Chandrapur 400 kV D/C transmission line including bays at Bhadrawati (PowerGrid) switching station (extensions) and Chandrapur (MSEB) switchyard in Western Region for the period from 01-04-2009 to 31-03-2014.	24-Nov-10
139	220/2010	09-08-2010	Suo-Motu	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in access of the drawn schedule by Bihar State Electricity Board, Patna.	25-Nov-10
140	222/2010	09-08-2010	Suo-Motu	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn schedule by the Department of Power, Govt. of Mizoram, Aizwal	25-Nov-10
141	010/2010	12-01-2010	TPGL	Corrigendum to the order dated 3.11.2010 in Petition No. 10/2010 regarding amendment in Transmission Licence No.2/Transmission/CERC issued on 16-05-2007 to Torrent Power Grid Limited.	01-Dec-10
142	031/2010	09-02-2010	CBPTCL	Application for grant of transmission license to Cross Border Power Company Ltd., Gurgaon	01-Dec-10
143	079/2010	16-03-2010	PGCIL	Approval of transmission tariff for (i) 315 MVA 400/220 kV ICT-I along with associated bays at Roorkee sub-station; and (ii) LILO of 400 kV Rishikesh Muzzafarnagar transmission line at Roorkee along with associated bays at Roorkee under System Strengthening Scheme in Roorkee in Northern Region for the period from 01-04-2009 to 31-03-2014.	01-Dec-10
144	150/2010	11-05-2010	PGCIL	Determination of transmission tariff for LILO of one circuit of existing Neyveli - Trichy 400 kV D/C line at Neyveli TPS-I Expansion switchyard in Southern Region for the period from 01-04-2009 to 31-03-2014.	01-Dec-10
145	133/2009	03-07-2009	PGCIL	Approval of tariff for ICTs at Kishenpur under Dulshasti transmission system in Northern Region for the period from 01-04-2009 to 31-03-2014.	01-Dec-10



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
146	106/2010	29-03-2010	PGCIL	Approval of transmission tariff for Moga-Hissar-Bhiwani Transmission system in Northern Region for the period from 01-04-2009 to 31-03-2014	01-Dec-10
147	148/2010	11-05-2010	PGCIL	Petition for Determination of Transmission Tariff for Transmission system associated with Loktak HEP in North Eastern Region for the period from 01-04-2009 to 31-03-2014.	01-Dec-10
148	069/2010	09-03-2010	PGCIL	Determination of transmission tariff for 400/220 k V. 315 MVA ICT-II at Rajgarh sub-station under SIPAT-I transmission system in WR for the tariff period 2009-14	02-Dec-10
149	261/2010	21-09-2010	Suo-Motu	Default in payment of Unscheduled Interchange (UI) charges for the energy drawn the access of the drawn schedule by Uttar Pradesh Power Corporation Limited (UPPCL), Lucknow	03-Dec-10
150	158/2010	25-05-2010	PGCIL	Approval under Regulation 86 for determination of transmission tariff for 400 kV D/C Raipur - Chandrapur ( Bhadrawati ) transmission line in Western Region for the period from 01-04-2009 to 31-03-2014.	06-Dec-10
151	203/2010	19-07-2010	PGCIL	Determination of transmission tariff for combined asset of LILO of 1st Ckt-I and Ckt-II of Patratu-Hatia-Chandil 220 kV D/C line at Ranchi sub-station associated with 220 kV Inter-connection with Jharkhand State Electricity Board system at Ranchi sub-station in Eastern Region for the period from 01-04-2009 to 31-03-2014	08-Dec-10
152	119/2010	01-04-2010	PGCIL	Approval of transmission tariff for combined elements of i) 315 MVA 400/220 kV Auto Transformer at Hyderabad (DOCO-01-04.119) and ii) one 50 MVAR Reactor at Cuddapah (DOCO-01-04-1997) under CTP augmentation in SR for the period 01-04-2009 to 31-03-2014 .	08-Dec-10
153	101/2009	28-05-2009	PGCIL	Approval of transmission tariff of 400 kV Talcher transmission system in Eastern Region for the period from 01-04-2009 to 31-03-2014.	14-Dec-10
154	080/2010	16-03-2010	PGCIL	Approval of transmission tariff for 400/220 k V Khandwa sub-station and LILO of 400 k V D/C Itrasi-Dhule transmission line at Khandwa in Western Region for the period from 01-04-2009 to 31-03-2014.	14-Dec-10

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
155	173/2010	07-06-2010	PGCIL	Determination of transmission tariff for combined stage-I asset consisting of (a) 220 kV Allahabad Rewa Road D/C Transmission line Ckt-I; (b) 220 kV Allahabad-Rewa Road transmission line Ckt-II; (c) LILO of 220 kV ModipuramNara transmission line; (d) LILO of 220 kV Modipuram -nSimbholi transmission line and (e) 220 kV Allahabad-Phulpur S/C transmission line (Asset-I); and Stage-II asset consisting of 220 kV S/C Meerut-Shatabdinagar transmission line (Asset-II) under Transmission System associated with 220 kV system strengthening Scheme in UP in Northern Region for the tariff period 2009-14.	14-Dec-10
156	147/2010	11-05-2010	PGCIL	Approval of transmission tariff for LILO of 220 kV S/C Panki-Naubasta transmission line at Kanpur in Northern Region for the period from 01-04-2009 to 31-03-2014.	16-Dec-10
157	107/2009	10-06-2009	PGCIL	Approval of tariff for transmission system associated with URI Hydroelectric project (4x120 MW) in Northern Region for the period 2009-14.	16-Dec-10
158	139/2009	09-07-2009	PGCIL	Approval of transmission tariff for Series Compensation on Panki-Muradnagar 400 kV S/C line of UPPCL in Northern Region for the period from 01-04-2009 to 31-03-2014.	20-Dec-10
159	171/2010	03-06-2010	NKTCL	Application for grant of Transmission License to Northern Karanpura Transmission Company Ltd.	22-Dec-10
160	333/2010	22-12-2010	National Energy Trading & Services Ltd. Hyd.	Change of name and address of Inter State Trading Licensee of Lanco Power Trading Limited, Hyderabad.	22-Dec-10
161	296/2010	22-11-2010	Gujarat Private Limited & Maha-rastra Private Limited (Suo Motu)	Request for extension of the Required Commercial Operation Date (RCOD) for execution of Western Region System Strengthening Scheme-II (Projects B & C)	31-Dec-10
162	120/2010	01-04-2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2004-09 for 400 kV D/C Nathpa-Jhakri-Nalagarh transmission line along with associated bays and 2 No. bays at Nalagarh for Kunihar (HPSEB) associated with Nathpa-Jhakri Transmission System in Northern Region.	05-Jan-11



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
163	122/2010	07-04-2010	PGCIL	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for transmission tariff for Kishenpur Moga transmission system in Northern Region for the period from 01-04-2009 to 31-03-2014	06-Jan-11
164	189/2009	31-08-2009	NTPC	Approval of revised fixed charges for the period 2004-09, due to additional capital expenditure incurred during the years 2006-07, 2007-08 and 2008-09 for Singrauli STPS (2000 MW)	11-Jan-11
165	122/2009	24-06-2009	PGCIL	Approval of transmission tariff for 400 kV S/C Chamera-I Kishenpur Transmission Line in Northern Region for the period from 01-04-2009 to 31-03-2014.	13-Jan-11
166	169/2010	03-06-2010	PGCIL	Approval of transmission tariff for Rangit Transmission System in Eastern Region for the period from 01-04-2009 to 31-03-2014.	13-Jan-11
167	281/2010	28-10-2010	JAY POLYCHEM (INDIA) LTD.	Application for grant of inter-State trading licence to Jay Polychem (India) Limited, New Delhi.	13-Jan-11
168	148/2009	23-07-2009	PGCIL	Approval under Regulation 86 of Central Electrical Regulatory Commission (Conduct of Business) Regulations, 1999 for determination of Transmission Tariff for 220 kV Jalandhar-Hamirpur D/C transmission line along with associated bays in Northern Region for the period from 01-04-2009 to 31-03-2014.	17-Jan-11
169	157/2010	25-05-2010	PGCIL	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and conditions of tariff) Regulations 2004 for revision of transmission tariff from 01-04-2004 to 31-03-2009 due to additional capitalization during 01-04-2004 to 31-03-2009 for LILO of 400 kV Bongaigaon – Malda transmission line at Silliguri and sub station at Silliguri (New) in Eastern Region	17-Jan-11

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
170	163/2010	28-05-2010	PGCIL	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and conditions of tariff) Regulations 2009 for transmission tariff for (i) 400 kV D/C Agra –Bassi Transmission Line with associated bays, (ii) 3x105 MVA 400/220/33 kV ICT-III along with associated bays at Wagoora Sub-Station and (iii) 220 kV Zankot III & IV bays at Wagoora Sub-Station, under Transmission System associated with Northern Region System Stre	17-Jan-11
171	216/2010	08-04-2010	PGCIL	Revision of transmission tariff for the tariff period from 01-04-2004 to 31-03-2009 due to additional capitalization incurred during 2004-05 to 2008-09 for 400 kV Biharshariff-Sasaram-Sarnath transmission line along with bays etc. under Eastern- Northern Region inter-regional HVDC transmission system.	17-Jan-11
172	201/2010	13-07-2010	PGCIL	Petition for approval of transmission tariff for 400 kV VindhyachalKanpur line at Singrauli along with bays at Singrauli end (Realignment of Vindhyachal-Kanpur S/C line at Singrauli and Singraluli-Vindhyahal 2nd 400 kV Ckt ) and Bus coupler bay at Vindhyachal HVDC under System Strengthening Scheme in Singrauli-Vindhyachal corridor in Northern Region for the period from 01-04-2009 to 31-03-2014.	18-Jan-11
173	172/2010	04-06-2010	PGCIL	For determination of Transmission Tariff for Combined Elements of Transmission system associated with RAPP-B project in Northern Region for the tariff block 2009-14.	19-Jan-11
174	174/2010	09-07-2010	PGCIL	Determination of Transmission Tariff for (i) Single Asset Agra - Gwalior 765 kV 2nd S/C line along with associated bays at Agra and Gwalior Sub-stations and (ii) Combined Assets Agra - Gwalior 765 kV 2nd S/C line & 400 kV D/C Zerda - Kankroli line along with associated bays at Agra, Gwalior and Zerda, Kankroli sub-station under Transmission System associated with North-West corridor strengthening scheme, for tariff block 2009-14 period in both Western and Northern Region.	20-Jan-11
175	195/2009	02-09-2009	NTPC	Revision of fixed charges due to additional capital expenditure incurred during the period 2004–09 respect of Talcher STPS, Stage- I (1000 MW)	20-Jan-11



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
176	235/2010	18-08-2010	PGCIL	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and conditions of tariff) Regulations 2009 for transmission tariff for 400 kV S/C Jamshedpur Rourkela (Ckt II) Transmission line along with associated bays in Eastern Region, for Tariff Block 2009-14.	20-Jan-11
177	44/2009	27-02-2009	NTPC	Determination of impact of additional capital expenditure incurred during the period 2004-05 to 2007-08 on fixed charges of Kawas GPS (656.20 MW)	21-Jan-11
178	120/2009	22-06-2009	NTPC	Determination of revised fixed charges due to additional capital expenditure incurred during 2006-07, 2007-08 and 2008-09 at National Capital Thermal Power Station, Dadri, Stage-I (840 MW).	21-Jan-11
179	182/2009	28-08-2009	NTPC	Determination of revised fixed charges due to additional capital expenditure incurred during 2006-07, 2007-08 and 2008-09 at Rihand Super Thermal Power Station, Stage-I (1000MW).	21-Jan-11
180	198/2010	13-07-2010	PGCIL	Determination of transmission tariff for 132 kV S/C Ranganadi-Ziro Transmission system in North Eastern Region for the period from 01-04-2009 to 31-03-2014.	24-Jan-11
181	246/2010	07-08-2010	APEPDCL	Review of the order of the Commission dated 02-08-2010 in Petition No.128/2010 pertaining to the approval of unit configuration change and consequential amendments to the Power Purchase Agreements (PPAs).	24-Jan-11
182	127/2009	26-06-2009	NTPC	Revision of order dated 09-05-2006 in the light of the judgment of the Appellate Tribunal for Electricity dated 13-06-2007 in Appeal Nos.139 to 142 etc., of 2006, 10, 11 and 23 of 2007 and judgment dated 16-03-2009 in Appeal Nos. 133, 135, 136 and 148/2008.	27-Jan-11
183	095/2009	30-04-2009	PGCIL	Approval of transmission tariff for Tanakpur transmission system in Northern Region for the period from 01-04-2009 to 31-03-2014.	02-Feb-11
184	133/2010	20-04-2010	Suo-Motu	Over-drawal from the Grid in Violation of the Statutory Provisions by TNEB during 25-03-2010 to 18-04-2010	03-Feb-11
185	047/2010	22-02-2010	NLC	Non-compliance of CERC order dated 31-03-2009, 07-01-2010 and 27-01-2010 (Commission`s direction to TNEB to clear the Income tax dues and excess rebate availed with interest)	04-Feb-11

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
186	062/2010	03-03-2010	PGCIL	Approval of transmission tariff for 315 MVA ICT-III at Nagarjunasagar sub-station with associated bay equipment in Southern Region for the period from 01-04-2009 to 31-03-2014	08-Feb-11
187	083/2010	16-03-2010	PGCIL	Approval of NLDC Charges (POSO CO Portion) under CERC (Fees and Charges of Regional Load Dispatch Centre and Other related matters) Regulations, 2009 for control period 01-04-2009 to 31-03-2014	08-Feb-11
188	241/2010	30-08-2010	PGCIL	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Term and Conditions of Tariff) Regulations, 2009 for determination of Transmission Tariff for transmission assets under "Kaiga 3 & 4 Transmission System" in the Southern Region for the period from 01-04-2009 to 31-03-2014.	08-Feb-11
189	266/2010	30-09-2010	PGCIL	Approval of transmission tariff for combined assets for (a) 80 MVAR bus reactor along with Nellor 400 kV bay extension; (b) 315 MVA ICT with Cuddapah 400 kV bay extension; (c) 315 MVA ICT with Gooty Extension and IInd 3X167 MVA auto transformer at Kolar and switching arrangement for reactor at Somanahalli; (d) 315 MVA ICT with Gazuwaka sub-station bay extension; (e) 315 MVA ICT with Munirabad sub-station bay extension; and (f) 315 MVA ICT with Khammam sub-station bay extension under System Strengthening Scheme V in Southern Region for the period from 01-04-2009 to 31-03-2014.	08-Feb-11
190	185/2009	28-08-2009	NTPC	Approval of revised fixed charges for the period 2004-09 on account of additional capital expenditure incurred during 15-07-2007 to 31-03-2009 for Vindhyaachal STPS, Stage-III (1000 MW)	10-Feb-11
191	112/2010	31-03-2010	PGCIL	Approval under Regulation 86 of Central Electrical Regulatory Commission (Conduct of Business) Regulations, 1999 for determination of Transmission Tariff i) 40% fixed series compensation on Gooty – Neelmangla line-II at Gooty and ii) 40% fixed series compensation on Gooty – Neelmangla line-I at Gooty, Kadapa Nagarjunasagar Circuit –I and Circuit-II at Kadapa under Fixed Series Compensation Package in Southern Region for the period from 01-04-2009 to 31-03-2014.	10-Feb-11





S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
192	164/2010	28-05-2010	PGCIL	Determination of transmission tariff for (i) 400 kV D/C Dulhasti-Kishenpur transmission line with associated bays; and (ii) 400 kV Kishenpur-Wagoora transmission line along with associated bays at Kishenpur and Wagoora substations under Dulhasti combined transmission system in Northern Region for the period from 01-04-2009 to 31-03-2014.	10-Feb-11
193	176/2010	11-06-2010	PGCIL	Approval of transmission tariff for 400 kV Bina-Nagda D/C transmission line along with associated bay equipment at Nagda and Bina in Western Region for the period from 01-04-2009 to 31-03-2014.	10-Feb-11
194	233/2010	13-08-2010	PGCIL	Determination of transmission tariff for 400 kV D/C Dhauliganga HEP- Bareilly (UPPCL) Transmission Line along with its associated bays at Bareilly (UPPCL) in Northern Region for the period from 01-04-2009 to 31-03-2014.	10-Feb-11
195	236/2010	19-08-2010	PGCIL	Determination of transmission tariff for 132 kV S/C NER Augmentation Transmission System in North Eastern Region for the period from 01-04-2009 to 31-03-2014.	10-Feb-11
196	243/2010	31-08-2010	PGCIL	Approval of transmission tariff for combined assets for (i) Ckt-III of 400 kV D/C Vindhyachal-Satna transmission line along with associated bays; (ii) 400/220 kV, 315 MVA ICT-II at Satna sub-station; (iii) Ckt-IV of 400 kV D/C Vindhyachal - Satna line along with associated bays; (iv) LILO of 400 kV Satna-Bina Ckt- I & II at Bina (Power Grid) sub-station; (v) Circuit IV of 400 kV D/C Satna-Bina transmission line; (vi) Circuit III of 400 kV D/C Satna-Bina transmission line; (vii) LILO of 400 kV D/C Raipur-Rourkela transmission line along with associated bays; and (viii) 400/220 kV 315 MVA ICT-II along with associated bays equipment at Raigarh sub-station under Vindhyachal Stage-III transmission system in Western Region for the period from 01-04-2009 to 31-03-2014.	10-Feb-11

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
197	253/2010	14-09-2010	PGCIL	Determination of transmission tariff for combined assets of (i) 220 kV S/C Unchahar-Raibareilly transmission line along with associated bays at Raibareilly, LILO of 220 kV D/C Unchahar-Lucknow transmission line at Raibareilly and 100 MVA, 220 /132 kV ICT-III at Raibareilly along with associated bays; and (ii) 100 MVA, 220/132 kV ICT- II at Raibareilly Sub-station along with associated bays under Unchahar - III Transmission System in Northern Region for the period from 01-04-2009 to 31-03-2014.	10-Feb-11
198	287/2010	22-10-2010	PGCIL	Approval under Regulation 86 of Central Electrical Regulatory Commission (Conduct of Business) Regulations, 1999 for determination of Transmission Tariff for SPECIAL ENERGY METERS in Southern Region from the period from 01-04-2009 to 31-03-2014	10-Feb-11
199	073/2010	10-03-2010	PGCIL	Determination of transmission tariff for (i) one circuit of 132 kV D/C Sewa-II-Hiranagar line along with associated bay at Hiranagar sub-station; and (ii) one circuit of 132 kV D/C Sewa-II-Mahanpur line along with associated bays at Mahanpur-sub-station under transmission system associated with SEWA-II HEP in Northern Region for the period from 01-04-2009 to 31-03-2014.	14-Feb-11
200	085/2010	17-03-2010	PGCIL	Approval of incentive based on availability of transmission system for the years 2004-05, 2005-06 and 2006-07 for North Eastern Region.	14-Feb-11
201	300/2010	26-11-2010	PGCIL	Approval under Regulation 86 of Central Electrical Regulatory Commission (Conduct of Business) Regulations, 1999 for determination of Transmission Tariff for KAHALGAON St-II ph - I transmission system in Eastern Region, Northern Region and Inter-regional link between Northern and Western Region for the period from 01-04-2009 to 31-03-2014	14-Feb-11
202	186/2010	24-06-2010	PGCIL	Approval under Regulation 86 of Central Electrical Regulatory Commission (Conduct of Business) Regulations, 1999 for determination of Transmission Tariff for LILO of Kolaghat – Rengali, 400 kV S/C line at Baripada in Eastern Region from the period from 01-04-2009 to 31-03-2014	17-Feb-11



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
203	226/2010	08-05-2010	PGCIL	Approval under Regulation 86 of Central Electrical Regulatory Commission (Conduct of Business) Regulations, 1999 for determination of Transmission Tariff in respect of 400 kV D/C Ranchi - Sipat transmission line with associated bays at Ranchi and Sipat S/S (Asset 1) and 40% FSC on 400 kV Ranchi Sipat Line at Ranchi S/S(Asset 2) under Kahalgaon Stage II Phase II Transmission System in Western Region for the period from 01-04-2009 to 31-03-2014.	17-Feb-11
204	292/2010	16-11-2010	Parbati Koldam trans-mission Company limited	Application for approval under Section 17 (3) of Electricity Act, 2003, for creating security in favour of Security Agent pursuant of Security agent agreement, by way of (a) Mortgage on all immovable assets, (b) Hypothecation of all movable assets, (c) assignments of all project documents, clearance, notification, Govt. approvals, orders etc and (d) Pledge of share of the company to the tune of 51% for the benefit of lenders/lenders agent/ security agent to the project through execution of (i) Indenture of Mortgage, (ii) Deed of Hypothecation and (iii) Deed of pledge, for the project associated with Parbati-II (HEP) and Koldam (HEP) Transmission System.	17-Feb-11
205	175/2010	11-06-2010	PGCIL	Approval under Regulation 86 of Central Electrical Regulatory Commission (Conduct of Business) Regulations, 1999 for determination of Transmission Tariff for combined elements of (i) extension of 400/220 kV Kolhapur (MSEB) sub-station; (ii) 220 kV D/C Vapi- Magarwada transmission line; and (iii) 220 kV D/C Vapi-Khardpada transmission line along with associated bays with WRSS –III transmission system in Western Region from the period from 01-04-2009 to 31-03-2014	18-Feb-11
206	204/2010	19-07-2010	NTPC	Review of order dated 15-06-2010 in Petition No.126/2009 pertaining to the determination of impact of additional capital expenditure incurred during the years 2006-07, 2007-08 and 2008-09 on fixed charges in respect of Kahalgaon Super Thermal Power Station, Stage-I (840 MW).	22-Feb-11
207	177/2010	16-06-2010	PGCIL	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations'1999, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009, for Tariff determination for 400 kV D/C Talcher - Meramundali Transmission Line in Eastern Region for the period 2009-14.	23-Feb-11

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
208	110/2009	17-06-2009	PGCIL	Determination of transmission tariff for Kawas Transmission System in Western Region for the period from 01-04-2009 to 31-03-2014.	25-Feb-11
209	141/2010	04-05-2010	PGCIL	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and conditions of tariff) Regulations 2004 for revision of transmission tariff from 01-04-2004 to 31-03-2009 due to de-capitalization during 2007-08 for the strengthening of Farakka – Malda Transmission link and additional 315 MVA transformer at Malda in Eastern Region	25-Feb-11
210	200/2010	13-07-2010	PGCIL	Approval under Regulation 86 of CERC (Conduct of Business) Regulations 1999, and CERC (Terms and Conditions of Tariff) Regulations 2009, for determination of transmission tariff for Neelmangala - Mysore 400 kV D/C Transmission line along with 2X315 MVA, 400/200 kV ICTs at Mysore Sub Station in Southern Region for the period from 01-04-2009 to 31-03-2014.	25-Feb-11
211	202/2010	13-07-2010	PGCIL	Approval of transmission tariff for (i) LILO of both circuit of 400kV D/C Gazuwaka-Vijayawada line at Vemagiri and (ii) Extension of 400/220 kV substation at Vijayawada under System Strengthening-VI of Southern Region Grid in Southern Region for the period from 01-04-2009 to 31-03-2014.	25-Feb-11
212	218/2010	04-08-2010	PGCIL	Petition for determination of Transmission Tariff for Agra (POWERGRID) - Agra(UPPCL) 400 kV D/C Interconnection in Northern Region for the tariff block 2009 -14	25-Feb-11
213	249/2010	08-09-2010	APTRANSCO & 4 APDSCOMs	Miscellaneous Petition for issuing orders by CERC to NTPC for submission of FERV computation for FY 2007-08 & FY 2008-09 for the amounts as mentioned in the filings before CERC in Petition No. 149/2009 and IA No.35 of 2009 in Petition No.149/2009 in respect Simhadri Power Project Stage-I	25-Feb-11
214	311/2010	30-11-2010	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Reguls, 2009 for determination of transmission tariff from 01-04-2009 to 31-03-2014 for 400/220 KV Bhiwadi S/S along with LILO of Ballabgarh-Bassi 400 KV S/C line and ICT-I & ICT-II at Bhiwadi in Northern Region for tariff block 2009-14 period.	25-Feb-11



S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
215	162/2010	28-05-2010	PGCIL	Determination of transmission tariff for combined element of (i) 315 MVA ICT-IV along with associated bays at Moga sub-station; and (ii) ICT-II along with associated bays and 2 Nos. PSEB feeder bays at Amritsar sub-station and 400 kV bus reactor bay and 2 Nos. PSEB line bays at Moga sub-station under Augmentation of transformation capacity at Amritsar and Moga sub-station under Augmentation of transformation capacity at Amritsar and Moga substation in Northern Region for the period from 01-04-2009 to 31-03-2014.	01-Mar-11
216	095/2010	23-03-2010	ERLDC	Petition for approval of CERC (Fees and charges of Regional Load Dispatch Centre and other related matters) Regulations, 2009 for ERLDC Charges (POSOCO Portion) for the control period 01-04-2009 to 31-03-2014.	08-Mar-11
217	123/2010	07-04-2010	PGCIL	Approval of transmission tariff for combined elements of (a) LILO of Nagarjunasagar-Raichur 400 kV S/C line at Mehboobnagar; and (b) LILO of both the circuits of Nellor-Sriperumbudur 400 kV D/C line at Almathi along with associated bays under system strengthening scheme-IV in Southern Region for the period from 01-04-2009 to 31-03-2014.	08-Mar-11
218	195/2010	12-07-2010	PGCIL	Approval under Regulation 86 of CERC (Conduct of Business) Regulations'1999, and CERC (Terms and Cons of Tariff) Regulations 09, for determination of Trans. Tariff for 400 kV Jeypore-Tacher transmission system in Eastern Region for the period from 01-04-09 to 31-03-2014.	08-Mar-11
219	093/2010	19-03-2010	PGCIL	Approval of transmission tariff for Hathidah River Crossing section of 220 kV D/C Biharshariff-Begusarai transmission line in Eastern Region for the period from 01-04-2009 to 31-03-2014.	10-Mar-11
220	111/2009	17-06-2009	PGCIL	Determination of transmission tariff for Kakrapar Transmission System in Western Region for the period from 01-04-2009 to 31-03-2014.	11-Mar-11
221	299/2009	26-11-2009	NEEPCO	Fixation of tariff in respect of sale of power from Agartala Gas Turbine Power Project (84 MW) of North Eastern Electric Power Corporation Ltd, Shillong for the period from 01-04-2009 to 31-03-2014.	11-Mar-11

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
222	091/2010	19-03-2010	NRLDC	Approval under subsection (4) of section 28 of Electricity Act 2003 read with regulation 4 of Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations 2009 for NRLDC Charges (POSOCO Portion) for the control period 01-04-2009 to 31-03-2014	11-Mar-11
223	092/2010	19-03-2010	WRLDC	Approval of WRLDC Charges (POSOCO Portion) under CERC (Fees and Charges of Regional Load Dispatch Centre and other related matters) Regulations 2009 for control period 01-04-2009 to 31-03-2014.	11-Mar-11
224	142/2010	04-05-2010	PGCIL	Approval of transmission tariff for 63 MVAR line Reactor on 400 kV Kolaghat - Rengali line at Rengali sub -station in Eastern Region for the period from 01-04-2009 to 31-03-2014.	11-Mar-11
225	194/2010	12-07-2010	PGCIL	Approval of transmission tariff for combined element of (i) 400 kV D/C Tarapur-Padghe Ckt-I transmission line; (ii) 400 kV D/C Tarapur-Padghe Ckt-II transmission line; and (iii) 220 kV D/C Tarapur-Boisor transmission line under Tarapur Transmission System in Western Region for the period from 01-04-2009 to 31-03-2014.	11-Mar-11
226	109/2010	31-03-2010	NHPC	Approval of generation tariff for Dhauliganga Hydroelectric Project, Stage-I (4 x 70 MW) for the period from 01-04-2009 to 31-03-2014.	14-Mar-11
227	160/2010	26-05-2010	PGCIL	Approval of transmission tariff for 765 kV S/C Bina Gwalior transmission line-II along with associated bays under WRSS - II, Set D scheme in Western Region for the period from 01-04-2009 to 31-03-2014.	14-Mar-11
228	051/2010	22-02-2010	PGCIL	Approval under Sub - section (4) of section 28 of Electricity Act 2003 for determination of revised fees and charges due to additional capitalization incurred during 2006 - 09 for Unified Load Despatch & Communication (ULDC) Scheme in Western Region.	15-Mar-11

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
229	182/2010	22-06-2010	PGCIL	Determination of tariff for (i) 765 kV S/C Seoni-Wardha transmission line with associated bays and 400 kV D/C Wardha-Akola transmission line with associated bays; (ii) Combined assets of 765 kV S/C Seoni-Wardha transmission line with associated bays and 400 kV D/ C Wardha Akola transmission line with associated bays and 400 kV D/C Akola-Aurangabad transmission line and associated bays at Akola and Auranagabad and 400 kV D/C bus reactor at Wardha sub-station; and (iii) 400/220 kV ICT-I at Wardha sub-station with associated bays under SIPAT-II supplementary transmission system in Western Region for tariff period 2009-14.	15-Mar-11
230	185/2010	24-06-2010	PGCIL	Approval under Regulation 86 of CERC (Conduct of Business) Regulations 1999, and CERC (Terms and Conditions of Tariff) Regulations 2009, for determination of transmission tariff for 400kV S/C Meramundali-Jeypore Transmission Line along with extension of Meramundali and Jeypore SubStation in Eastern Region for the period from 01-04-2009 to 31-03-2014.	15-Mar-11
231	190/2010	06-07-2010	PGCIL	Determination of transmission tariff for integration of Sikkim transmission system with Eastern Region by LILO of Siliguri-Gangtok Section 132 kV RangitSiliguri transmission line at Melli in Eastern Region for the period from 01-04-2009 to 31-03-2014.	15-Mar-11
232	217/2010	04-08-2010	PGCIL	Approval under Regulation 86 of Central Electrical Regulatory Commission (Conduct of Business) Regulations, 1999 for determination of Transmission Tariff for combined Asset-1 comprising 400/220 kV Damoh S/S along with bays and 400 kV 63 MVAR Bus Reactor along with associated 400 kV bay at Damoh S/S and combined Asset-2 comprising 400/220 kV ICT-I at Damoh S/S along with bays and 400/220 kV, 315 MVA ICT-II along with associated 400 kV and 220 kV bays at Damoh S/S under WRSS-IV Transmission Scheme in Western Region for the tariff block 2009-14.	15-Mar-11

S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
233	240/2010	30-08-2010	PGCIL	Approval under regulation-86 of CERC (Conduct of Business), Regulation 1999 and CERC (Term and Condition of Tariff) Regulations 2009 for determination of transmission tariff for second 400 KV D/C KAHALGAON-BIHARSHARIFF TRANSMISSION LINE in Eastern Region for the period from 01-04-2009 to 31-03-2014.	15-Mar-11
234	287/2009	26-11-2009	PTL	Approval under Regulation 86 of the CERC (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and conditions of tariff) Regulations 2004 for transmission tariff for (i) 400 KV D/C Gorakhpur Lucknow Transmission Line (Asset-I) and (ii) 400 kV D/C Bareilly-Mandola Transmission Line (Asset-II) in Northern Region associated with Tala Hydro Electric Project, East – North Interconnector and Northern Region Transmission System for the period from 01-04-2009 to 31-03-2014.	17-Mar-11
235	040/2010	11-02-2010	PGCIL	Approval under Sub-section(4) of section 28 of Electricity Act 2003 for determination of revised fees and charges due to additional capitalization incurred during 2005-09 for Unified Load Despatch & Communication (ULDC) Scheme in North Eastern Region.	17-Mar-11
236	089/2010	19-03-2010	PGCIL	Approval under Regulation 86 of Central Electricity Regulatory Commission Conduct of Business) Regulations 1999 and CERC (terms and Conditions of Tariff) Regulations'2009 for Determination of Transmission tariff from date of commercial operation to 31-03-2014 for 400Kv S/C RAPP-Kota Line along with 80MVAR Bus Reactor (Asset-1) and 400kV/220kV 315 MVA ICT-I and ICT-II at Kota S/S and ICT-III at Kankroli S/S along with associated bays at Kota and Kankroli Substation (Asset-2) under Transmission System associated with RAPP 5 & 6, in Northern Region.	17-Mar-11
237	094/2010	22-03-2010	Suo-Motu	Approval under sub-section (4) of section 28 of Electricity Act, 2003 read with regulation 4 of Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations 2009 for Southern Regional Load Despatch Centre (SRLDC) Charges (POSOCO Portion) for the control period 01-04-2009 to 31-03-2014.	17-Mar-11





S. No.	Petition No	Date of Filing	Petitioner	Subject	Date of Disposal
238	312/2010	30-11-2010	PGCIL	Reimbursement of additional expenditure towards deployment of Special Security Forces (CISF) at Bongaigaon sub-station for the year 2009-10 in North-Eastern Region.	17-Mar-11
239	288/2009	26-11-2009	PTL	Approval of transmission tariff for 400 kV D/C Siliguri-Purnea transmission line, 400 kV D/C Purnea - Muzaffarpur transmission line and 220 kV D/C Muzaffarpur (PGCIL)-Muzaffarpur (BSEB) transmission line in Eastern Region associated with Tala Hydro Electric Project, East-North Inter-connector and Northern Region transmission system for the period from 2009-14.	17-Mar-11
240	338/2010	29-12-2010	East North Interconnection Company Ltd.	Application for approval under Section 17 (3) of Electricity Act, 2003, for creating security in favour of Security Trustee Agreement, by way of Mortgage on project assets for benefit of the Lenders/security Trustee to the project, through execution of Indenture of Mortgage for "Transfer of surplus power from North Eastern Region and Eastern Region to Northern Region by setting up two 400 kV transmission lines from Bongaigaon to Siliguri and Purnea to Biharshariff extending to over 417 kms.	17-Mar-11
241	028/2010	08-02-2010	PGCIL	Approval under Sub-section(4) of section 28 of Electricity Act 2003 for determination of revised fees and charges due to additional capitalization incurred during 2005-09 for Unified Load Despatch & Communication (ULDC) Scheme in Northern Region .	18-Mar-11
242	036/2010	22-02-2010	PGCIL	Approval under Sub-section(4) of section 28 of Electricity Act 2003 for determination of revised fees and charges due to additional capitalization incurred during 2005-09 for Unified Load Despatch & Communication (ULDC) Scheme in Southern Region.	18-Mar-11
243	100/2010	25-03-2010	NERLDC	Approval of fees and charges of North Eastern Regional Load Despatch Centre (POSOCO portion) under sub-section (4) of Section 28 of Electricity Act, 2003 read with Regulation 4 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2009 for the control period 01-04-2009 to 31-03-2014	18-Mar-11
244	264/2010	21-09-2010	PGCIL	Determination of transmission tariff for LILO of one circuit of 132 kV D/C Siliguri-Ranjit line at Gangtok in Eastern Region for the period from 01-04-2009 to 31-03-2014.	23-Mar-11
245	283/2010	01-11-2010	JAIPRAKASH ASSOCIATES	Application for grant of inter-State trading licence to Jaiprakash Associates Limited, Noida.	23-Mar-11

<b>S. No.</b>	<b>Petition No</b>	<b>Date of Filing</b>	<b>Petitioner</b>	<b>Subject</b>	<b>Date of Disposal</b>
246	273/2010	12-10-2010	PGCIL	Determination of transmission tariff for 400 kV D/C Kota-Merta transmission line (Ckt-I and II) along with associated bays under system strengthening in South West part of Northern Grid (Part-A) Transmission System in Northern Region for the period from 01-04-2009 to 31-03-2014.	28-Mar-11
247	181/2010	21-06-2010	PXIL	Petition for financial grant for training and capacity building activities for professionals in Power and Energy sector in India, through the Power Market-Center of excellence (PM-COE).	30-Mar-11
248	211/2010	02-08-2010	PGCIL	Approval for transmission tariff for combined assets of 400 kV D/C KaigaNarendra Transmission line, 400/200 kV sub-station at Narendra with one 315 MVA ICT and 2nd 315 MVA ICT at Narendra sub-station under Kaiga-Narendra Transmission system in Southern Region for the period from 01-04-2009 to 31-03-2014.	30-Mar-11
249	187/2010	25-06-2010	PGCIL	Determination of transmission tariff for combined assets of (i) 40% Fixed Series Compensation package for 400 kV D/C Khandwa-Seoni transmission line at Khandwa sub-station and 400 kV D/C Sipat-Raipur transmission line along with sub-station bays at Raipur and Sipat; and (ii) 315 MVA, 400/220 kV ICT with associated 220 kV bays associated with Itrasi (PG) (MPPTCL) Ckt - II and 220 kV bays, associated with Itrasi (PG)-Bhopal (MPTCL) Ckt-II associated with WRSS-I scheme in Western Region for the period from 01-04-2009 to 31-03-2014.	31-Mar-11



## II Annexure

Installed capacity as on 31-03-2011 and the date of commercial operation of the generating stations of NTPC

Sl. No.	Name of the Generating Station	Installed Capacity as on 31-03-2011	COD of the Station
<b>Coal Based thermal generating Stations of NTPC</b>			
<b>A.</b>	<b>Pit head Generating Stations</b>		
1	Rihand STPS St-I	1000.00	01-01-1991
2	Rihand STPS St-II	1000.00	01-04-2006
3	Singrauli STPS	2000.00	01-05-1988
4	Vindhyachal STPS St-I	1260.00	01-02-1992
5	Vindhyachal STPS St-II	1000.00	01-10-2000
6	Vindhyachal STPS St-III	1000.00	15-07-2007
7	Korba STPS	2100.00	01-06-1990
8	Sipat St-II	1000.00	01-01-2009
9	Ramagundam STPS St-I & II	2100.00	01-04-1991
10	Ramagundam STPS St-III	500.00	25-03-2005
11	Talcher TPS1	460.00	01-07-1997
12	Talcher STPS St-I	1000.00	01-07-1997
13	Talcher STPS St-II	2000.00	01-08-2005
14	Korba STPS (Stage-III)	500.00	21-03-2011
	<b>Sub-Total</b>	<b>16920.00</b>	

<b>B. Non-Pit head Generating Stations</b>			
1	FGUTPP TPS St-I	420.00	13-02-1992 (Date of Take over)
2	FGUTPP St-II	420.00	01-01-2001
3	FGUTPP St-III	210.00	01-01-2007
4	NCTP Dadri ( Stage-I)	840.00	01-12-1995
5	NCTP Dadri ( Stage-II)	980.00	30-07-2010
6	Farrakka STPS	1600.00	01-07-1996
7	Tanda TPS	440.00	14-01-2000 (Date of Take over)
8	Badarpur TPS	705.00	01-04-1982
9	Kahalgaon STPS	840.00	01-08-1996
10	Kahalgaon St-II	1500.00	20-03-2010
11	Simhadri	1000.00	01-03-2003
<b>Sub-Total</b>		<b>8955.00</b>	
<b>Total Coal (A+ B)</b>		<b>25875.00</b>	

<b>Gas /Liquid Fuel Based Stations of NTPC</b>			
1	Dadri CCGT	829.78	01-04-1997
2	Faridabad	431.00	01-01-2001
3	Anta CCGT	419.33	01-03-1990
4	Auraiya GPS	663.36	01-12-1990
5	Gandhar GPS	657.39	01-11-1995
6	Kawas GPS	656.20	01-09-1993
7	Kayamkulam CCGT	359.58	01-03-2000
		4016.64	
<b>Total NTPC (Coal+ Gas)</b>		<b>29891.64</b>	

## III

## Annexure

Installed capacity and the date of commercial operation of each of the generating station of Damoder Valley Corporation (DVC)

Name of the Stations	Installed Capacity (in MW)	Date of Commercial operation
Bokaro TPS	630	August 1993
Chandrapur TPS	390	March 1979
Durgapur TPS	350	September 1982
Mejia TPS (Unit- 1, 2 & 3)	630	September 1999
Mejia TPS unit-4	210	February 2005
Mejia TPS unit-5 & 6	500	September 2008
<b>Total</b>	<b>2710</b>	

# IV

## Annexure

Cost of generation (tariff) of generating stations of NTPC, NLC, and NEEPCO existing as on 31-03-2011 in paise/kwh ex-bus at 85% plf

Sl. No.	Name of the Generating Station	Installed Capacity as on 31.3.2011	Fixed charges <sup>4</sup>	Energy Charges as on March, 2011 <sup>5</sup>	Total	Weighted Average Cost of Generation
	Years		2010-11			
	Units	MW	paise/kWh	paise/kWh	paise/kWh	paise/kWh
<b>Coal Based thermal generating Stations of NTPC</b>						
<b>A. Pit head Generating Stations</b>						
1	Rihand STPS St-I	1000.00	50	108	158	167
2	Rihand STPS St-II	1000.00	79	118	197	
3	Singrauli STPS	2000.00	26	116	141	
4	Vindhyachal STPS St-I	1260.00	36	134	170	
5	Vindhyachal STPS St-II	1000.00	58	129	187	
6	Vindhyachal STPS St-III	1000.00	87	129	216	
7	Korba STPS	2100.00	29	77	106	
8	Ramagundam STPS St-I & II	2100.00	32	161	193	
9	Ramagundam STPS St-III	500.00	86	147	233	
10	Talcher TPS <sup>1</sup>	460.00	68	98	166	
11	Talcher STPS St-I	1000.00	57	123	180	
12	Talcher STPS St-II	2000.00	69	123	192	
13	Sipat STPs-II	1000.00	88	97	185	
	Korba STPS (Stage-III) <sup>7</sup>	500.00	COD of Stage-III is 21.3.2010			
<b>Sub-Total</b>		<b>16920.00</b>				

<b>B. Non-Pit head Generating Stations</b>						
13	FGUTPP TPS St-I	420.00	51	174	225	282
14	FGUTPP St-II	420.00	63	183	245	
15	FGUTPP St-III	210.00	104	182	287	
16	NCTP Dadri ( Stage-I)	840.00	56	251	307	
17	NCTP Dadri ( Stage-II) <sup>6</sup>	980.00	149	211	360	
17	Farrakka STPS	1600.00	47	239	286	
18	Tanda TPS	440.00	59	289	348	
19	Badarpur TPS <sup>1</sup>	705.00	47	371	418	
20	Kahalgaon STPS	840.00	55	205	260	
21	Kahalgaon STPS-II (unit- <sup>1</sup> & <sup>2</sup> )	1000.00	94	207	301	
	Unit-3 <sup>7</sup>	500.00	COD of Unit-3 is 20.3.2010			
22	Simhadri	1000.00	66	168	234	
<b>Sub-Total</b>		<b>8955.00</b>				
<b>Total Coal</b>		<b>25875.00</b>				
<b>Lignite Based thermal generating Stations of NLC<sup>2</sup></b>						
1	TPS-I	600.00	49	153	202	187
2	TPS-II Stage-I	630.00	33	135	168	
3	TPS-II Stage-II	840.00	36	135	171	
4	TPS-I (Expansion)	420.00	96	129	225	
<b>Total Lignite</b>		<b>2490.00</b>				
<b>Gas /LNG/Liquid Fuel Based Stations of NTPC</b>						
<b>A. Using Natural Gas as Fuel</b>						
1	Dadri CCGT	829.78	33	150	183	186
2	Faridabad	431.00	65	121	185	
3	Anta CCGT	419.33	36	189	225	
4	Auraiya GPS	663.36	25	142	167	
5	Gandhar GPS	657.39	82	119	201	
6	Kawas GPS	656.20	59	109	168	
<b>Total <sup>8</sup></b>		<b>3657.06</b>				

<b>B. Using LNG as Fuel</b>						
1	Dadri CCGT	829.78	33	375	409	432
2	Anta CCGT	419.33	36	313	349	
3	Auraiya GPS	663.36	25	383	408	
4	Gandhar GPS	657.39	82	290	373	
5	Kawas GPS	656.20	59	303	362	
6	Faridabad	431.00	65	298	363	
<b>Total <sup>8</sup></b>		<b>3226.06</b>				
<b>C. Using Liquid Fuel (Naphtha/HSD) as Fuel</b>						
1	Dadri CCGT	829.78	33	714	747	797
2	Faridabad	431.00	65	550	615	
3	Anta CCGT	419.33	36	819	855	
4	Auraiya GPS	663.36	25	913	938	
5	Kawas GPS	656.20	59	No schedule on liquid fuel		
6	Kayamkulam CCGT	359.58	76	730	806	
<b>Total <sup>8</sup></b>		<b>3359.25</b>				
<b>Gas /Liquid Fuel Based Stations of NEEPCO<sup>1</sup></b>						
1	Agartala GPS	84.00	86	95	181	204
2	Assam GPS <sup>3</sup>	291.00	134	77	211	
<b>Total</b>		<b>375.00</b>				

**Note:**

- 1 Target PLF is 82% in respect of Talcher (TPS) & Badarpur TPS.
- 2 Target PLF is 72% in respect of NLC TPS-I, 75% for NLC TPS-II & 80% for NLC TPS -I ( Expansion).
- 3 Target PLF of Assam GBPP is 72%
- 4 Fixed Charges for the year 2009-10 have been considered at 85 % PLF on the fixed charge as approved by the Commission for the year 2008-09 as the Tariff for the period 2009-14 is yet to be approved by the Commission
- 5 Energy Charges as on 31-03-2011 are based on the sales data as provided by the generating companies. Energy charges billed are sum of Base energy charge as approved by the Commission for the period 2004-09 plus Fuel Price adjustment during the month. Commission is yet to approve base energy charge for the period 2009-14.
- 6 Based on Provisional billing by the generator after COD as on 31-01-2010
- 7 Commission is yet to approve fixed charges and energy charges for Korba STPS- Stage-III and for Unit-3 of Kahalgaon STPS
- 8 Total Capacity based on mode of operation on Gas , LNG and Liquid fuel. The Total Capacity of NTPC Gas based/LNG/Liquid fuel based station is 4016.64 MW



## V

## Annexure

Installed capacity of Central Sector Hydro generation companies (NHPC, NHDC, NEEPCO, SJVNL, THDC and DVC)

Sl. No.	Project Name	Company Name	State	Type	Installed Capacity	Year of Commercially Operation
1	Baira Siul	NHPC	Himachal Pradesh	Pondage	3 x 60 = 180	1981
2	Loktak	NHPC	Manipur	Storage	3 x 35 = 105	1983
3	Salal	NHPC	Jammu & Kashmir	ROR	6 x 115 = 690	1987
4	Tanakpur	NHPC	Uttarakhand	ROR	3 x 40 = 120	1992
5	Chamera - I	NHPC	Himachal Pradesh	Pondage	3 x 180 = 540	1994
6	Uri - I	NHPC	Jammu & Kashmir	ROR	4 x 120 = 480	1997
7	Rangit	NHPC	Sikkim	Pondage	3 x 20 = 60	1999
8	Chamera - II	NHPC	Himachal Pradesh	Pondage	3 x 100 = 300	2003
9	Dhauliganga - I	NHPC	Uttarakhand	Pondage	4 x 70 = 280	2005-06
10	Dulhasti	NHPC	Jammu & Kashmir	ROR	3 x 130 = 390	2006-07
11	Teesta - V	NHPC	Sikkim	Pondage	3 x 170 = 510	2008
12	Sewa	NHPC	Jammu & Kashmir	Pondage	3 x 40 = 120	2010

**Total 12 stations of NHPC and installed capacity is 3775 MW**

12	Indira Sagar	NHDC	Madhya Pradesh	Storage	8x125= 1000	2004-05
13	Omkareshwar	NHDC	Madhya Pradesh	Storage	8x65 = 520	2007

**Total 02 stations of NHDC and installed capacity is 1520 MW**

14	Ranganadi	NEEPCO	Nagaland	Pondage	3x135= 405	2002
15	Kopili St-I	NEEPCO	Assam	Storage	4x50= 200	1997
16	Kopili St-II	NEEPCO	Assam	Storage	1x25= 25	2004
17	Khandong	NEEPCO	Assam	Storage	2x25= 50	1984
18	Doyang	NEEPCO	Nagaland	Storage	3x25= 75	2000

**Total 05 stations of NEEPCO and installed capacity is 755 MW**

19	Nathpa Jhakri	SJVNL	Uttarakhand	ROR with Pondage	6x250= 1500	2004
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**Total 01 stations of SJVNL and installed capacity is 1500 MW**

20	Tehri	THDC	Uttarakhand	Storage	4x250= 1000	2007
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**Total 01 stations of THDC and installed capacity is 1000 MW**

21	Maithon	DVC	Jharkhand/W. Bengal	Storage	3x20= 60	1958
22	Panchet	DVC	Jharkhand/W. Bengal	Storage	2x40= 80	1991
23	Taliya	DVC	Jharkhand	Storage	2x2= 4	1953

**Total 03 stations of DVC and installed capacity is 144 MW**

**TOTAL INSTALLED CAPACITY 8694 MW (24 STATIONS)**

## VI

## Annexure

## Composite Tariff of Hydro Stations under the purview of CERC

Generating company	Station	Installed Capacity	AFC for 2008-09	Composite Rate
<b>NHPC</b>		<b>MW</b>	<b> Lakhs</b>	<b> /kWh</b>
1	Chamera –I	540	20066	1.39
2	Baira siul	180	5301	0.78
3	Loktak	105	5018	1.28
4	Chamera-II	300	34787	2.67
5	Rangit	60	4690	1.59
6	Dhauliganga	280	17822	1.81
7	Teesta-V	510	33597	1.50
8	Dulhasti	390	84437	5.09
9	Salal	690	17662	0.66
10	Uri	480	27428	1.22
11	Tanakpur	94.2	4718	1.20
<b>NHDC</b>				
1	Indira Sagar	1000	49548	2.53
2	Omkareshwar	520	26327	2.28
<b>THDC</b>				
1	Tehri stage-I	1000	110826	3.50
<b>SJVNL</b>				
1	Naptha Jhakri	1500	131243	2.18
<b>NEEPCO</b>				
1	Kopili Stg.I	200	5767	0.56
2	Khandong	50	1963	0.81
3	Kopili Stage-II	25	1295	1.72
4	Doyang	75	5850	2.95
5	Ranganadi	420	20367	1.25

# VII

## Annexure

### Renewable Energy Tariff for year 2011-12 (₹ /kWh)

Particular	Levellised Total Tariff (FY 2011-12) (₹ /kWh)	Benefit of Accelerated Depreciation (if availed) (₹ /kWh)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed) (₹ /kWh)
<b>Wind Energy</b>			
Wind Zone -1 (CUF 20%)	5.33	0.80	4.53
Wind Zone -2 (CUF 23%)	4.63	0.69	3.94
Wind Zone -3 (CUF 27%)	3.95	0.59	3.36
Wind Zone -4 (CUF 30%)	3.55	0.53	3.02
<b>Small Hydro Power Project</b>			
HP, Uttarakhand and NE States (Below 5MW)	3.78	0.47	3.31
HP, Uttarakhand and NE States (5MW to 25 MW)	3.22	0.42	2.80
Other States (Below 5 MW)	4.49	0.55	3.94
Other States (5 MW to 25 MW)	3.84	0.50	3.34

<b>Biomass Power Project</b>					
Andhra Pradesh	1.90	1.88	3.78	0.19	3.59
Haryana	1.99	2.97	4.97	0.19	4.77
Madhya Pradesh	1.88	1.70	3.59	0.19	3.40
Maharashtra	1.94	2.36	4.31	0.19	4.11
Punjab	1.99	2.94	4.94	0.19	4.74
Rajasthan	1.94	2.34	4.28	0.19	4.09
Tamil Nadu	1.96	2.62	4.58	0.19	4.39
Uttar Pradesh	1.92	2.13	4.06	0.19	3.86
Others	1.95	2.46	4.41	0.19	4.21
<b>Non-Fossil Fuel based Cogeneration</b>					
Andhra Pradesh	2.75	1.77	4.51	0.33	4.19
Haryana	2.44	2.77	5.21	0.28	4.94
Maharashtra	2.14	2.20	4.34	0.25	4.10
Madhya Pradesh	2.34	1.59	3.93	0.28	3.65
Punjab	2.44	2.74	5.19	0.28	4.91
Tamil Nadu	2.16	2.44	4.60	0.25	4.35
Uttar Pradesh	2.77	1.99	4.76	0.33	4.43
Others	2.40	2.28	4.68	0.28	4.41
<b>Solar Power Projects whose PPA signed after 31st March 2011 Tariff determined for the year FY 11-12 shall be applicable</b>					
<b>Particular</b>	<b>Levelling Total Tariff (FY2011-12) (₹ /kWh)</b>	<b>Benefit of Accelerated Depreciation (if availed) (₹ /kWh)</b>	<b>Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed) (₹ /kWh)</b>		
Solar PV	15.39	(2.45)	12.94		
Solar Thermal	15.04	(2.34)	12.69		

# VIII Annexure

## Seminars / conferences / exchange programme attended by officers / staff of the Commission in FY 2010-11 (outside India)

S. No.	Name & Designation of Officer deputed	Name of Seminars/Conference/Programme & duration	Country Visited
1.	Dr. Pramod Deo, Chairperson, CERC	To Participate in the third session of the UNCTAD Multi-year Expert Meeting on Services, Development and Trade : the Regulatory and Institutional Dimension from 06-04-2011 to 08-04-2010.	Geneva
2.	Dr. Pramod Deo, Chairperson, Shri V.S. Verma, Member, CERC Shri S.C. Shrivastava, Joint Chief (Engg) & Shri S.K. Chatterjee, DC (RA)	Solar thermal plants visit and exchange programme under MOU between CERC and Regulatory Commissions of USA from 29-04-2010 to 07-05-2010.	USA
3.	Shri S. Jayaraman, Member, Shri Deena Dayalan, Member & Shri P.K. Awasthi, Joint Chief (Finance)	Orientation programme for Chairpersons/Members/Officers of Electricity Regulatory Commission (ERCs) as part of the capacity building programme for Forum of Regulators (FOR) for exposure on Power Sector Reforms in USA from 06-06-2010 to 10-06-2010.	USA
4.	Dr. Pramod Deo, Chairperson, CERC	Transiting to a Low Carbon Economy : How to make successful policy and regulation happen from 21-06-2010 to 24-06-2010.	UK
5.	Dr. Pramod Deo, Chairperson, CERC	4th Executive Committee meeting and 17th Steering Committee meeting and Workshop of SAFIR held at Kathmandu (Nepal) during 09-12-2010 to 10-12-2010.	Kathmandu (Nepal)

## IX

## Annexure

## Programmes attended by officers of the Commission in FY 2010-11 (in India)

S. No.	Name of Officer	Programme	Date	Conducted by
1.	Sh. Ish Kumar Ms. Archana Ahlawat	Core course on infrastructure regulation and reforms	26-04-2010 to 30-04-2010	IIM, Bangalore
2.	Sh. S.N. Kalita Ms. Preetika Singh	Energy efficient LED lighting	03-05-2010 to 05-05-2010	ELCOMA, New Delhi
3.	Sh. S.N. Kalita	3-TP middle management programme	27-06-2010 to 24-07-2010	IIM, Ahmedabad
4.	Sh. Rakesh Kumar Sh. Sumeet Kumar	Power market professional course	14-07-2010 to 16-07-2010	PXIL, Faridabad
5.	Sh. Ramanuj Dey Sh. Sukanta Gupta Sh. Rakesh Kumar	3rd Capacity Building programme	23-08-2010 to 28-08-2010	IIT, Kanpur
6.	Sh. N.C. Mahapatra	Basic appreciation course in competition law	25-10-2010 to 27-10-2010	Indian Institute of Corporate affair, New Delhi
7.	Sh. S.C. Srivastava Sh. Sukanta Gupta	1st Clean Coal India, 2010	11-11-2010	Hotel Hyatt, New Delhi
8.	Sh. N.C. Mahapatra Sh. S.K. Chatterjee	2nd international conference on competition law, 2010	12-11-2010 to 13-11-2010	International Academy of Law, Delhi
9.	Sh. H.K. Pandey	Intelligent system application to the smart electric grid solution	15-11-2010 to 19-11-2010	IIT, Kanpur
10.	Ms. Archana Ahlawat	EXIN accredited ITIL foundation course	15-02-2011 to 16-02-2011	Vyom Labs, New Delhi
11.	Ms. Archana Ahlawat	Online COBIT foundation course	Feb-2011	ITpreneurs Technologies Pvt. Ltd., New Delhi.
12.	Ms. Archana Ahlawat	Information security management system	14-03-2011 to 18-03-2011	Deptt.of IT, NOIDA

# X

## Annexure

### Audited Annual Accounts for the year 2010-11

#### Separate Audit Report of the Comptroller & Auditor General of India on the Annual Accounts of Central Electricity Regulatory Commission (CERC) for the year ended on 31-03-2011.

1. We have audited the attached Balance Sheet of Central Electricity Regulatory Commission (CERC), New Delhi as on 31-03-2011 and the Income & Expenditure Account/Receipts & Payment Account for the year ended on that date under Section 19(2) of the Comptroller & Auditor Generals' (Duties, Powers & Conditions of Service) Act, 1971 read with Section 100 (2) of the Electricity Act, 2003. These financial statements are the responsibility of the CERC's Management. Our responsibility is to express an opinion on these financial statements based on our audit.
2. This Separate Audit Report contains the comments of the Comptroller & Auditor General of India (CAG) on the accounting treatment only with regard to classification, conformity with the best practices, accounting standards and disclosure norms, etc. Audit observations on financial statements with regard to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any, are reported through Inspection Report/ CAG's Audit Reports separately.
3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidence supporting the amounts and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by the management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.
4. Based on our audit, we report that:
  - (i) We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit;
  - (ii) The Balance Sheet and Income & Expenditure Account/ Receipts & Payments Account dealt with by this report have been drawn up in the format approved by the Government under sub-section (i) of Section 100 of the Electricity Act, 2003.
  - (iii) In our opinion, proper books of accounts and other relevant records have been maintained by the CERC as required under Section 100(1) of Electricity Act, 2003 (with amendments of 2003 and 2007) in so far as it appears from our examination of such books.
  - (iv) We further report that:

#### **A. Balance Sheet**

Current Liabilities and Provisions (Schedule-I 1) ` 65329860

The CERC paid ` 5.0 crore as advance to M/s. NTPC for renovation work in its premises. The final bill amounting to ` 5.26 crore was received in January 2011. The claim of balance amount of ` 26.06 lakh has not been considered in the accounts. This has resulted in understatement of work-in-progress (FA) to the extent of ` 5.26 crore and liability to the extent of ` 26.06 lakh. This has also resulted in overstatement of advance to the extent of ` 5.00 crore.



## B. General

As per Note No.2-d (v) of Schedule 25, Notes to the Accounts the demand drafts amounting to ₹ 16.91 lakhs were lost and encashed fraudulently. However, the commission has not disclosed the fact that neither the amount was booked as income nor provision for loss (stolen demand drafts) was made.

## C. Grants-in-aid

During the financial year 2010-11, no Grant-in-aid has been received by the CERC from Central Government.

## D. Management Letter

Deficiencies which have not been included in the Separate Audit Report have been brought to the notice of the Chairman, CERC through a management letter issued separately for remedial/corrective action.

- (v) Subject to our observation in the preceding paragraphs, we report that the Balance Sheet and Income & Expenditure Account/Receipts & Payment Account dealt with by this report are in agreement with the books of accounts.
- (vi) In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts, and subject to matters mentioned in the Annexure to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India.
- a) In so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31-03-2011; and
- b) In so far as it relates to Income & Expenditure Account of the surplus for the year ended on that date.

sd/-

(Anand Mohan Bajaj)

Principal Director of Audit  
Economic & Service Ministries

Place: New Delhi

Date: 25-10-2011

## ANNEXURE-1

1.	Adequacy of Internal Audit System	Internal Audit is adequate.
2.	Adequacy of Internal Control System	Internal control system is not commensurate with the size and activities of the organization. During the year ₹ 16.91 lakh demand draft were lost and encashed fraudulently.
3.	System of Physical Verification of Fixed Assets	Physical verification for the period 2010-11 has been conducted.
4.	System of Physical Verification of Inventory	Physical verification for the period 2010-11 has been conducted.
5.	Regularity in payment of statutory dues applicable to them	Unit is regular in payment of statutory dues applicable to them.

# Approval of Annual Accounts

## Resolution

The Commission has considered the Annual Accounts of CERC for the year 2010-11 and resolved the following unanimously:-

“RESOLVED THAT the Balance Sheet of the Commission as on 31-03-2011 and the Receipt and Payment Account with Income and Expenditure Accounts for the year ended on the date, be and is hereby approved.

RESOLVED THAT the Balance Sheet of the Commission as on 31-03-2011 and the Income & Expenditure Account with the Receipt & Payment Account for the year ended as on the date be and hereby shall be signed by Secretary and Internal Financial Advisor, Central Electricity Regulatory Commission”.

**Place: New Delhi**  
**Dated: 29-06-2011**

**sd/-**  
**(Rajiv Bansal)**  
**Secretary**

# Central Electricity Regulatory Commission

## Balance Sheet as on 31-03-2011

Amount in ` '000			
Corpus/Capital Fund And Liabilities	Schedule	Current Year 31-03-2011	Previous Year 31-03-2010
Corpus/ Capital Fund	1	479710.96	412862.07
Reserve And Surplus	2	0.00	0.00
Earmarked/ Endowment Fund	3	0.00	0.00
Secured Loans And Borrowings	4	0.00	0.00
Unsecured Loan And Borrowings	5	0.00	0.00
Deferred Credit Liabilities	6	0.00	0.00
Current Liabilities And Provisions	7	65329.86	31375.72
<b>Total</b>		<b>545040.82</b>	<b>444237.79</b>
<b>Assets</b>			
Fixed Assets	8	17047.26	6884.23
Investments- From Earmarked/ Endowment Funds	9	0.00	0.00
Investments- Others	10	194576.32	335472.12
Current Assets, Loans, Advances, Etc.	11	333417.24	101881.44
Miscellaneous Expenditure		0.00	0.00
(To The Extent Not Written Off Or Adjusted)			
<b>Total</b>		<b>545040.82</b>	<b>444237.79</b>
Significant Accounting Policies	24		
Contingent Liabilities And Notes On Accounts	25		

# Central Electricity Regulatory Commission

## Income and Expenditure account for the period / year ended 31-03-2011

Amount in ` '000			
<b>Income</b>			
Income From Sales/ Services	12	0.00	0.00
Grants/ Subsidies	13	0.00	36619.97
Fee/ Subscription	14	280594.83	202383.69
Income From Investment	15	0.00	0.00
Income From Royalty, Publication Etc.	16	0.00	0.00
Interest Earned	17	26239.90	15113.69
Other Income	18	1925.43	394.31
Increase/ (Decrease) In Stock Of Finished Goods & W I P	19	0.00	0.00
Deffered Income (Depreciation Only On Earlier Assets)		1601.56	2203.00
<b>Total (A)</b>		<b>310361.72</b>	<b>256714.66</b>
<b>Expenditure</b>			
Establishment Expenses	20	56183.66	64703.73
Other Administrative Exp. Etc.	21	182440.58	126754.73
Expenditure On Grant Subsidies Etc.	22	0.00	0.00
Interest	23	0.00	0.00
Depreciation (Net Total At The Year End-Corresponding To Schedule 8		3287.03	2203.00
Loss On Sale Of Fixed Assets		0.00	0.00
<b>Total (B)</b>		<b>241911.27</b>	<b>193661.46</b>
Balance Being Excess Of Income Over Expenditure (A-B) (Transferred To Corpus/ Capital Fund)		68450.45	63053.20
Significant Accounting Policies	24		
Contingent Liabilities And Notes On Accounts	25		

**Sd/-**  
**Internal Financial Adviser**

**Sd/-**  
**Secretary**

# Central Electricity Regulatory Commission

## Schedules forming part of Balance Sheet as on

### 31-03-2011

Amount in ` '000		
<b>Schedule 1-Corpus/Capital Fund:</b>	<b>Current Year 31-03-2011</b>	<b>Previous Year 31-03-2010</b>
Balance As At Beginning Of The Year	412862.07	348631.84
Add: Contribution Towards Corpus/ Capital Fund	0.00	3380.03
Less: Deferred Income On Account Of Depereciation Of Fixed Assets (Acquired From Grant-In-Aid)	-1601.56	-2203.00
	<b>411260.51</b>	<b>349808.87</b>
Add: Balance Of Net Income/ Expenditure, Transferred From The Income And Expenditure A/C	68450.45	63053.20
<b>Total</b>	<b>479710.96</b>	<b>412862.07</b>

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

Amount in ` '000			
<b>Schedule 2-Reserve &amp; Surplus</b>		<b>Current Year 31-03-2011</b>	<b>Previous Year 31-03-2010</b>
<b>1. Capital Reserve</b>			
	As Per Last Account	Nil	Nil
	Addition During The Year	Nil	Nil
Less:	Deduction During The Year	Nil	Nil
<b>2. Revaluation Reserve</b>			
	As Per Last Account	Nil	Nil
	Addition During The Year	Nil	Nil
Less:	Deduction During The Year	Nil	Nil
<b>3. Special Reserve</b>			
	As Per Last Account	Nil	Nil
	Addition During The Year	Nil	Nil
Less:	Deduction During The Year	Nil	Nil
<b>4. General Reserve</b>			
	As Per Last Account	Nil	Nil
	Addition During The Year	Nil	Nil
Less:	Deduction During The Year	Nil	Nil
<b>Total</b>		<b>Nil</b>	<b>Nil</b>

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary



Amount in ₹ '000						
Schedule-3: Earmarked/Endowment Funds	Fund Ww	Fund Xx	Fund Yy	Fund Zz	Current Year 31-03-2011	Previous Year 31-03-2010
<b>(a) Opening balance of funds</b>						
	Nil	Nil	Nil	Nil	Nil	Nil
<b>(b) Additions to the Funds:</b>						
(i) Donations/grants	Nil	Nil	Nil	Nil	Nil	Nil
(ii) Income from investment made on account of funds	Nil	Nil	Nil	Nil	Nil	Nil
(iii) Other Additions (specify nature)	Nil	Nil	Nil	Nil	Nil	Nil
Total (a+ b)	Nil	Nil	Nil	Nil	Nil	Nil
<b>(c) Utilisation/Expenditure towards objectives of funds</b>						
(i) Capital Expenditure						
- Fixed Assets	Nil	Nil	Nil	Nil	Nil	Nil
- Others	Nil	Nil	Nil	Nil	Nil	Nil
Total	Nil	Nil	Nil	Nil	Nil	Nil
(ii) Revenue Expenditure						
- Salaries, Wages and allowances, etc.	Nil	Nil	Nil	Nil	Nil	Nil
- Rent	Nil	Nil	Nil	Nil	Nil	Nil
- Other administrative Expenses	Nil	Nil	Nil	Nil	Nil	Nil
Total	Nil	Nil	Nil	Nil	Nil	Nil
<b>Total (c)</b>	<b>Nil</b>	<b>Nil</b>	<b>Nil</b>	<b>Nil</b>	<b>Nil</b>	<b>Nil</b>
Net Balance As At The Year End						
(a+ b+ c)						

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

Amount in ` '000				
Schedule 4: Secured Loans Borrowings	Current Year 31-03-2011		Previous Year 31-03-2010	
1. Central Government	Nil	Nil	Nil	Nil
2. State Government (Specify)	Nil	Nil	Nil	Nil
3. Financial Institutions				
a) Terms Loans	Nil	Nil	Nil	Nil
b) Interest accrued and due	Nil	Nil	Nil	Nil
4. Banks				
a) Terms Loans				
- Interest accrued and due	Nil	Nil	Nil	Nil
b) Other Loans (specify)				
- Interest accrued and due	Nil	Nil	Nil	Nil
5. Other Institutions and Agencies	Nil	Nil	Nil	Nil
6. Debenture and loans	Nil	Nil	Nil	Nil
7. Others (specify)	Nil	Nil	Nil	Nil
<b>Total</b>	<b>Nil</b>	<b>Nil</b>	<b>Nil</b>	<b>Nil</b>
Note: Amounts due within one year				

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

Amount in ` '000		
Schedule 5: Unsecured Loans And Borrowings	Current Year 31-03-2011	Previous Year 31-03-2010
1. Central Government	Nil	Nil
2. State Government	Nil	Nil
3. Financial Institutions	Nil	Nil
4. Banks:		
a) Term Loans	Nil	Nil
b) Other Loans (specify)	Nil	Nil
5. Other Institutions and Agencies	Nil	Nil
6. Debentures and Bonds	Nil	Nil
7. Fixed Deposits	Nil	Nil
8. Others (specify)	Nil	Nil
<b>Total</b>	<b>Nil</b>	<b>Nil</b>
Note: Amounts due within one year		

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

Amount in ` '000		
Schedule 6: Deferred Credit Liabilities	Current Year 31-03-2011	Previous Year 31-03-2010
(a) Acceptances secured by hypothecation of capital equipment and other assets	Nil	Nil
(b) Others	Nil	Nil
<b>Total</b>	<b>Nil</b>	<b>Nil</b>
Note: Amounts due within one year		

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

Amount in ` '000		
Schedule 7: Current Liabilities & Provisions	Current Year 31-03-2011	Previous Year 31-03-2010
<b>A. Current Liabilities</b>		
<b>1. acceptances</b>	0.00	0.00
<b>2. sundry Creditors - As Per Annexure "A"</b>	9563.88	10915.48
2.1 For Goods	0.00	0.00
2.2 Other Security Received	0.00	0.00
<b>3. Advances Received (Filing/ Tariff Fees)</b>		
- Filing Fees received in advance from:-		
3.1 NTPC (G.T.F.) - FY 11-12	1500.00	0.00
3.2 NHDC (G.T.F.) - FY 11-12	2000.00	0.00
3.3 NHDC (G.T.F.) - FY 12-13	2000.00	0.00
3.4 NHDC (G.T.F.) - FY 13-14	2000.00	0.00
3.5 ESSAR POWER (LICENCE FEE) - FY 11-12	200.00	0.00
3.6 PTC INDIA (LICENCE FEE) - FY 11-12	3000.00	0.00
3.7 PGCIL (T.T.F.) - FY 11-12	3223.90	0.00
3.8 TORRENT POWER LTD. (LICENCE FEE) - FY 11-12	80.53	0.00
<b>4. Interest accrued but not due on:</b>		
4.1 Secured Loans/borrowings	0.00	0.00
4.2 Unsecured Loans/borrowings	0.00	0.00
<b>5. Statutory Liabilities:</b>		
5.1 Overdue		
5.2 Others:		
5.2.1 CPF Matching Cont. Payable	38.30	20.73
5.2.2 GPF Matching Contribution	9.00	0.00



5.2.3 EPF Matching Contribution	269.94	205.11
5.2.4 Pension Contribution Payable	781.01	2499.63
5.2.5 Leave Salary Contribution Payable	877.05	1864.61
5.2.6 Gratuity Contribution Payable	2786.76	1808.40
<b>6. Other Current Liabilities</b>		
6.1 Grant Unutilised	0.00	0.00
6.2 Penalty	36877.67	13777.67
<b>6.3 Contingent Advances</b>		
6.3.1 Computer Advance	0.00	0.00
6.3.2 GPF Advance	0.00	0.00
6.3.3 Motor Car Advance	0.00	0.00
6.3.4 Scooter/ Motor Cycle Advance	0.00	0.00
<b>6.4 Other (Adjustment Remittances)</b>		
6.4.1 Other Recoveries	12.14	12.14
6.4.2 CGIES	0.06	0.00
6.4.3 CPF	0.00	17.03
6.4.4 HBA	0.00	0.00
6.4.5 GPF	0.00	0.00
6.4.6 Licence Fees (Other)	0.00	0.00
<b>Grand Total (A)</b>	<b>65220.24</b>	<b>31120.80</b>
<b>Provisions</b>		
1. For Taxation	0.00	0.00
2. Gratuity	0.00	0.00
3. Superannuation/ Pension	0.00	0.00
4. Accumulated Leave Encashment	0.00	0.00
5. Trade Warranties/Claim	0.00	0.00
6. Others (Specify)		
6.1 Audit Fees Payable (C & AG)	109.62	103.92
<b>Grand Total (B)</b>	<b>109.62</b>	<b>103.92</b>
<b>Grand Total (A+B)</b>	<b>65329.86</b>	<b>31224.72</b>

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary



Schedule 8: Fixed Assets												Amount In ` '000	
Description	Gross Block				Depreciation				Net Block				
	Cost/ Valuation As At Be Ginning Of The Year	Additions During The Year	Deductions During The Year	Cost/ Valuation At The Year End	As At The Beginning Of The Year	On Additions During The Year	On Deductions During The Year	Total Up To The Year End	As At The Current Year	As At The Previous Year End			
Land	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00			
Building (Renovation)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00			
Furniture & Fittings	405.12	791.36	0.00	1196.48	73.33	112.97	0.00	186.30	1010.17	405.12			
Machinery & Equipment	4075.95	9850.59	0.00	13926.54	566.96	882.21	0.00	1449.17	12477.36	4076.51			
Motor Vehicle	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00			
Computer/ Pheripherals	2403.17	2491.48	0.00	4894.65	961.27	656.36	0.00	1617.63	3277.01	2402.60			
Books & Perodicals	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00			
Gifted/ Donated Assets	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00			
Library Books	0.00	316.65	0.00	316.65	0.00	33.93	0.00	33.93	282.72	0.00			
Other (To Be Specified)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00			
<b>Total</b>	<b>6884.24</b>	<b>13450.08</b>	<b>0.00</b>	<b>20334.32</b>	<b>1601.56</b>	<b>1685.47</b>	<b>0.00</b>	<b>3287.03</b>	<b>17047.26</b>	<b>6884.23</b>			

Sd/-

Internal Financial Adviser

Sd/-

Secretary

Amount in ` '000		
Schedule 9: Investment From Earmarked/Ednowment Funds	Current Year 31-03-2011	Previous Year 31-03-2010
1. In Government Securities	Nil	Nil
2. Other Approved Securities	Nil	Nil
3. Shares	Nil	Nil
4. Debentures and Bonds	Nil	Nil
5. Subsidiaries and Joint Ventures	Nil	Nil
6. Other (to be specified)	Nil	Nil
<b>Total</b>	<b>Nil</b>	<b>Nil</b>

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

Amount in ` '000			
Schedule 10: Deposits			
		Current Year 31-03-2011	Previous Year 31-03-2010
	<b>Deposits:</b>		
	<b>(A) Security Deposits</b>		
	<b>(B) Petrol Account</b>		
	<b>(C) Telephone Account</b>		
	<b>(D) Fdr's Other Than Sweep A/C</b>		
1	Fdr With Corporation Bank 92324	-	9000.00
2	Fdr With Corporation Bank 90275	-	9000.00
3	Fdr With Corporation Bank 100052	-	9000.00
4	Fdr With Corporation Bank 90276	-	9000.00
5	Fdr With Corporation Bank 90277	-	9000.00
6	Fdr With Corporation Bank 90280	-	746.02
7	Fdr With Corporation Bank 90278	-	9000.00
8	Fdr With Corporation Bank 100002	-	9000.00
9	Fdr With Corporation Bank 100003	-	9000.00
10	Fdr With Corporation Bank 100004	-	2000.00
11	Fdr With Corporation Bank 100050	-	9000.00
12	Fdr With Corporation Bank 100051	-	9000.00
13	Fdr With Corporation Bank 100053	-	3000.00
14	Fdr With Corporation Bank 90128	-	9000.00
15	Fdr With Corporation Bank 90129	-	6568.89
16	Fdr With Corporation Bank 90279	-	9000.00
17	Fdr With Corporation Bank 92294	-	9000.00
18	Fdr With Corporation Bank 92295	-	9000.00
19	Fdr With Corporation Bank 92296	-	9000.00
20	Fdr With Corporation Bank 92297	-	9000.00
21	Fdr With Corporation Bank 92298	-	9000.00

22	Fdr With Corporation Bank 92299	-	2777.79
23	Fdr With Corporation Bank 92312	-	9000.00
24	Fdr With Corporation Bank 92313	-	9000.00
25	Fdr With Corporation Bank 92314	-	9000.00
26	Fdr With Corporation Bank 92315	-	9000.00
27	Fdr With Corporation Bank 92316	-	6175.13
28	Fdr With Corporation Bank 92317	-	2250.04
29	Fdr With Corporation Bank 92318	-	9543.38
30	Fdr With Corporation Bank 92319	-	6453.90
31	Fdr With Corporation Bank 92320	-	9000.00
32	Fdr With Corporation Bank 92322	-	9000.00
33	Fdr With Corporation Bank 92323	-	9000.00
34	Fdr With Corporation Bank 92325	-	9000.00
35	Fdr With Corporation Bank 92326	-	9000.00
36	Fdr With Corporation Bank 92398	-	9548.58
37	Fdr With Corporation Bank 92399	-	9434.71
38	Fdr With Corporation Bank 92813	-	9000.00
39	Fdr With Corporation Bank 92814	-	9000.00
40	Fdr With Corporation Bank 92815	-	9000.00
41	Fdr With Corporation Bank 92816	-	9000.00
42	Fdr With Corporation Bank 92817	-	6973.68
43	Fdr With Corporation Bank 100733	10261.89	-
44	Fdr With Corporation Bank 100734	10261.89	-
45	Fdr With Corporation Bank 100735	10261.89	-
46	Fdr With Corporation Bank 100736	10261.89	-
47	Fdr With Corporation Bank 100737	10261.89	-
48	Fdr With Corporation Bank 100740	10820.43	-
49	Fdr With Corporation Bank 100741	10820.43	-
50	Fdr With Corporation Bank 100742	10820.43	-
51	Fdr With Corporation Bank 100743	10820.43	-
52	Fdr With Corporation Bank 100744	10820.43	-
53	Fdr With Corporation Bank 100745	10820.43	-
54	Fdr With Corporation Bank 100746	11591.56	-
55	Fdr With Corporation Bank 100747	11591.56	-
56	Fdr With Corporation Bank 100748	11591.56	-
57	Fdr With Corporation Bank 100749	11591.56	-
58	Fdr With Corporation Bank 100750	11591.55	-
59	Fdr With Corporation Bank 110011	10193.25	-
60	Fdr With Corporation Bank 110012	10193.25	-
	<b>Total</b>	<b>194576.32</b>	<b>335472.12</b>

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary



		Amount in ` '000	
Schedule 11 - Current Assets, Loans & Advances		Current Year 31.03.2011	Previous Year 31.03.2010
<b>1</b>	<b>Current Assets</b>		
<b>1.1</b>	<b>Inventories</b>		
	1.1.1 Stores And Spares	0.00	0.00
	1.1.2 Loose Tools	0.00	0.00
	1.1.3 Stock In Trade	0.00	0.00
	Finished Goods		
	Work In Progress	0.00	0.00
	Raw Materials	0.00	0.00
<b>1.2</b>	<b>Sundry Debtors</b>		
	1.2.1 Debts Outstanding For A Period		
	Exceeding Six Months	0.00	0.00
	1.2.2 Less Than Six Months	0.00	0.00
<b>1.3</b>	<b>Cash Balance In Hand (Including</b>	<b>10.00</b>	<b>10.00</b>
	Cheque/ Drafts And Imprest)		
<b>1.4</b>	<b>Bank Balance</b>		
	1.4.1 With Scheduled Banks		
	In Current A/C		
	Corporation Bank A/C 1502	15.02	15.12
	Sbi A/C 32636	307.48	308.03
	On Deposit Acc. (Includes Margin Money)	0.00	0.00
	On Savings A/C		
	Sbi 30530628563	5.03	4.85
	Corporation Bank A/C 4113	75683.46	8757.26
	1.4.2 With Non Scheduled Banks		
	On Current A/C	0.00	0.00
	On Deposit Acc.	0.00	0.00
	On Saving A/C	0.00	0.00
	1.4.3 Funds Trfd. And Standing In Cerc's Fund		
	Account Under Public Account Of India	166200.00	0.00
<b>1.5</b>	<b>Post Office - Saving Accounts</b>		
<b>2</b>	<b>Loans, Advances And Other Assets</b>		
<b>2.1</b>	<b>Loans</b>		
	2.1.1 Staff	729.73	0.00
	2.1.2 Other Entites Engaged In Activites		
	Objectives Similar To That Of The Entity	0.00	0.00
	2.1.3 Others	425.00	0.00
<b>2.2</b>	<b>Advance And Other Amounts</b>		
	Recoverable In Cash Or In Kind Or		
	For Value To Be Received		

2.2.1	On Capital Account	0.00	0.00
2.2.2	Prepayments	0.00	0.00
2.2.3	Fee Receivable		
2.2.3.1	Fee Receivable (T.T.F.)	22.40	0.00
2.2.3.2	Fee Receivable (Miscellaneous Petition)	160.00	0.00
2.2.3.3	Fee Receivable (Licence Fee)	306.30	0.00
2.2.3.4	Fee Receivable (G.T.F.)	62.38	0.00
	<b>2.2.4 Others</b>		
2.2.4.1	Leave Salary Adjustable	207.96	207.96
2.2.4.2	Prepaid ExpenSes	531.57	44.12
2.2.4.3	Security Deposit - Others	33548.24	33548.24
2.2.4.4	Security Deposit - Mtnl	86.79	86.79
2.2.4.5	Security Deposit - Ndmc	60.00	0.00
2.2.4.6	Security Deposit - Petrol & Lubricants	30.00	0.00
2.2.4.7	Security Deposit - Cerc's Guest House	300.00	0.00
2.2.4.8	Advance With Ntpc (Deposit Work)	50000.00	50000.00
2.2.4.9	Advance With Ndmc (Deposit Work)	1500.00	1500.00
<b>3</b>	<b>Income Accrued</b>		
	<b>3.1 On Investment From Earmarked/</b>		
	Endowment Fund	0.00	0.00
	<b>3.2 On Investments - Other</b>		
	Fdr		
	Intt Accrued	3225.88	7399.07
	<b>3.3 On Loans And Advance</b>	0.00	0.00
	<b>Total</b>	<b>333417.24</b>	<b>101881.44</b>

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

## Schedules forming part of Income and Expenditure Account for the period / year ended 31-03-2011

Amount in ` '000			
Schedule 12: Income From Sales/Services		Current Year 31-03-2011	Previous Year 31-03-2010
<b>1. Income From Sales</b>			
1.1	Sale Of Finished Goods	Nil	Nil
1.2	Sale Of Raw Materials	Nil	Nil
1.3	Sale Of Scrap	Nil	Nil
<b>2. Income From Services</b>			
2.1	Labour And Processing Charges	Nil	Nil
2.2	Professional/Consultancy Services	Nil	Nil
2.3	Agency Commission And Brokerage	Nil	Nil
2.4	Maintenance Services (Equipment/Property)	Nil	Nil
2.5	Other (Specify)	Nil	Nil
<b>Total</b>		<b>Nil</b>	<b>Nil</b>

Sd/-

**Internal Financial Adviser**

Sd/-

**Secretary**

Amount in ` '000			
Schedule 13: Grants/ Subsidies		Current Year 31-03-2011	Previous Year 31-03-2010
	(Irrevocable Grants & Subsidies Received)		
1	Central Government (Ministry Of Power)	0.00	40000.00
2	State Government	0.00	0.00
3	Government Agencies	0.00	0.00
4	Institutions/Welfare Bodies	0.00	0.00
5	International Organisation	0.00	0.00
6	Other (Specify)		
	Less: Contribution Towards Corpus/ Capital Fund (utilised for acquiring fixed assets)	0.00	-3380.03
<b>Total</b>		<b>0.00</b>	<b>36619.97</b>

Sd/-

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**Secretary**

Amount in ` '000			
Schedule 14: Fees/ Subscriptions		Current Year 31-03-2011	Previous Year 31-03-2010
1	Entrance Fee	0.00	0.00
2	Annual Fee/ Subscriptions	0.00	0.00
3	Seminar / Program Fees	0.00	0.00
4	Consultancy Fees	0.00	0.00
<b>5</b>	<b>Other (Specify)</b>		
5.1	Filling Fee/ Tariff Fee	181345.84	118372.37
5.2	Licence Fee	95914.28	83966.93
5.3	Annual Registration Fee (Power Exchange)	2500.00	0.00
5.4	Miscellaneous Fee	834.71	44.39
<b>Total</b>		<b>280594.83</b>	<b>202383.69</b>

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Amount in ` '000				
Schedule 15: Income From Investments	Investment From Earmarked Fund		Investment - Others	
	Current Year 31-03-2011	Previous Year 31-03-2010	Current Year 31-03-2011	Previous Year 31-03-2010
(Income on Invest. from Earmarked/ Endowment Funds Transferred to Funds)				
<b>1. Interest</b>				
1.1	On Govt Securities	Nil	Nil	Nil
1.2	Other Bonds/Debentures	Nil	Nil	Nil
<b>2. Dividends</b>				
2.1	On Shares	Nil	Nil	Nil
2.2	On Mutual Fund Securities	Nil	Nil	Nil
<b>3. Rents</b>				
		Nil	Nil	Nil
<b>4. Others (Specify)</b>				
		Nil	Nil	Nil
<b>Total</b>		<b>Nil</b>	<b>Nil</b>	<b>Nil</b>
Transferred To Earmarked/ Endowment Funds				

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Amount in ` '000			
<b>Schedule 16: Income From Royalty, Publication Etc.</b>		<b>Current Year 31-03-2011</b>	<b>Previous Year 31-03-2010</b>
1	Income From Royalty	Nil	Nil
2	Income From Publication	Nil	Nil
3	Other (Specify)	Nil	Nil
<b>Total</b>		<b>Nil</b>	<b>Nil</b>

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

Amount in ` '000			
<b>Schedule 17: Interest Earned</b>		<b>Current Year 31-03-2011</b>	<b>Previous Year 31-03-2010</b>
<b>1. On Term Deposits</b>			
1.1	With Schedule Banks	25018.88	14201.78
1.2	With Non-Scheduled Bank	0.00	0.00
1.3	With Institutions	0.00	0.00
1.4	Others (Sweep A/C)	0.00	24.27
<b>2. On Savings Account</b>			
2.1	With Sechedule Banks	1221.02	887.64
2.2	With Non-Scheduled Bank	0.00	0.00
2.3	Post Office Savings Acconuts	0.00	0.00
2.4	Others	0.00	0.00
<b>3. On Loans</b>			
3.1	Employees/ Staff	0.00	0.00
3.2	Others	0.00	0.00
<b>4. Interest On Debtors And Other Receivable</b>		<b>0.00</b>	<b>0.00</b>
<b>Total</b>		<b>26239.90</b>	<b>15113.69</b>

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Internal Financial Adviser

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Amount in ` '000			
Schedule 18: Other Income		Current Year 31-03-2011	Previous Year 31-03-2010
<b>1. Profit On Sale/ Disposal Of Assets</b>			
1.1	Owned Assets	0.00	0.00
1.2	Assets Acquired Out Of Grants, Or Received Free Of Cost	0.00	0.00
<b>2. Export Incentive Realized</b>			
		0.00	0.00
<b>3. Miscellaneous Income</b>			
3.1	Other Receipts	1542.67	161.38
3.2	News Paper Sale	41.26	4.14
3.3	Guest House Rent	76.80	81.50
3.4	Prior Period Income	0.00	147.29
3.5	Sale Of Compendiums	264.70	0.00
<b>Total</b>		<b>1925.43</b>	<b>394.31</b>

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Amount in ` '000			
Schedule 19: Increase/(Decrease) In Stock Of Finished Goods & Work In Progress		Current Year 31-03-2011	Previous Year 31-03-2010
<b>1. Closing Stock</b>			
	Finished Goods	N.A.	N.A.
	Work In Progress	N.A.	N.A.
<b>2. Less: Opening Stock</b>			
	Finished Goods	N.A.	N.A.
	Work In Progress	N.A.	N.A.
<b>Net Increase/ (Decrease) (A-B)</b>		<b>N.A.</b>	<b>N.A.</b>

Sd/-  
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Amount in ` '000			
Schedule 20: Establishment Expenses		Current Year 31-03-2011	Previous Year 31-03-2010
<b>1</b>	<b>Salaries &amp; Wages</b>		
1.1	Pay Of Staff/Officer	19314.90	34561.80
2	Pay Of Chairperson & Members	12600.00	12164.52
2	Allowances And Bonus	15452.81	6707.39
3	Contribution To Provident Fund	3154.03	2368.60
<b>4</b>	<b>Contribution To Other Funds</b>		
4.1	Gratuity Paid	130.28	1333.11
4.2	Pension Contribution	339.70	2396.91
4.3	Leave Salary Contribution	356.66	2031.41

5	Staff Welfare Expenses	48.23	112.24
6	Expenses On On Employee Retirement And Terminal Benefit	0.00	0.00
<b>7</b>	<b>Others (Specify)</b>		
7.1	Medical And Health Care Facilities	2165.09	1486.31
7.2	Tuition Fee/ Cea	585.04	207.61
7.3	L T C	1239.40	625.00
7.4	Honorarium	5.00	0.00
7.5	Leave Encashment	792.52	708.83
<b>Total</b>		<b>56183.66</b>	<b>64703.73</b>

Amount In ` '000			
Schedule 21- Other Administrative Expenses		Current Year 31-03-2011	Previous Year 31-03-2010
1	Purchases	0.00	0.00
2	Labour And Processing Expenses	8310.13	3605.90
3	Cartage And Carriage Inward	0.00	0.00
4	Electricity And Power	2287.92	2018.48
5	Water Charges	261.11	216.91
6	Insurance	0.00	0.00
7	Repair & Maintenance		
	Computer Repair & Maintenance	80.23	47.16
	Building Repair & Maintenance	1510.25	291.33
8	Excise Duty	0.00	0.00
9	Rent Rates And Taxes	78116.44	53163.84
10	Vehicle Running And Maintenance	707.10	560.46
11	Postage, Telephone And Communication Charges	2328.67	2091.92
12	Printing And Stationery	2384.00	1159.33
13	Travelling And Conveyance		
	D T E	5508.00	4540.97
	F T E	2516.66	3124.18
	Conveyance	665.23	89.89
14	Expenses On Meetings/ Seminar/ Workshops	1305.99	819.69
15	Subscription Expenses	1992.19	2400.32
16	Expenses Fee	0.00	0.00
17	Auditors Remuneration	105.35	15.00
18	Hospitality Expenses	0.00	0.00
19	Professional Charges	57737.58	43721.95
20	Hba/Car/Scooter/Computer/Festival Adv.	0.00	0.00
21	Irrecoverable Balance W/Off	0.00	0.00
22	Packing Exp	0.00	0.00
23	Freight And Forwarding Exp	0.00	0.00
24	Distribution Exp	0.00	0.00
25	Advertisement And Publicity	9881.32	5268.26

26	Others (Specify):		
	Books & Periodicals	566.55	653.81
	Misc.Exp	24.66	46.46
	Taxi/ Lease Hiring Charges	3100.77	2065.96
	Accounting Charges	0.00	39.41
	Airconditioner Amc	1207.53	248.94
	Amc Epabx	47.79	26.47
	Amc Computer	0.00	25.30
	Bank Charges	5.75	4.81
	Rims It	1124.84	398.40
	Liveries	0.00	0.00
	Traning Expenses	510.64	0.00
	Repair & Maintenance Lcd Tv	0.00	9.30
	Amc Photocopier Machines	153.88	100.28
<b>Total</b>		<b>182440.58</b>	<b>126754.73</b>

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

			Amount In ` '000	
Schedule 22: Expenditure On Grants, Subsidies, Etc.			Current Year 31-03-2011	Previous Year 31-03-2010
1	Grant Given To Institutions/Organisation		Nil	Nil
2	Subsidies Given To Institutions/Organisation		Nil	Nil
<b>Total</b>			<b>Nil</b>	<b>Nil</b>

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

			Amount in ` '000	
Schedule 23: Interest			Current Year 31-03-2011	Previous Year 31-03-2010
1	On Fixed Loans		Nil	Nil
2	On Other Loans (Including Bank Ch)		Nil	Nil
3	Others (Specify)		Nil	Nil
<b>Total</b>			<b>Nil</b>	<b>Nil</b>

Sd/-  
Internal Financial Adviser

Sd/-  
Secretary

## Schedule 25 - notes to the accounts

### 1. Background of Central Electricity Regulatory Commission (CERC)

CERC was established under Electricity Regulatory Commission Act 1998. The Commission was given wide mandate by the Electricity Act 2003. The main functions of Commission are to regulate the tariff of electricity generating companies owned or controlled by the Central government; to regulate the tariff in respect of the companies other than those owned or controlled by the Central Government; to regulate inter-state transmission of electricity; to issue licenses; to adjudicate upon disputes involving electricity generating companies; to levy fees for the purpose of the Act; to specify Grid Code; and to advise Central Government on formulation of National Electricity Policy and tariff policy promotion of investment in electricity industry etc.

### 2. Summary of significant accounting policies

CERC has maintained its annual accounts on Mercantile (Accrual) basis method of Accounting. The accounts have been prepared in compliance with all material aspects and accounting principles and standards issued by the Institute of Chartered Accountants of India.

#### A. Disclosure as per as-12

Nature of Grant received: As per AS-12 issued by the Institute of Chartered Accountant of India, the depreciation charged on Fixed Assets acquired out of Grant-in-Aid upto FY 2009-10 has been shown on the income side of the Income & Expenditure Account as deferred income.

#### B. Recognition of grant received:

- No Grant-in-Aid has been received by the Commission from Central Government during the financial year 2010-11.

#### C. Recognition of license fees and other charges received:

The Commission had received ` 31,71,48,170/- towards filing fees, tariff fees, licence fees, penalty etc. during the financial year 2010-11. Out of this ` 2,31,00,000/- pertains to Penalty, ` 3,20,92,460/- pertains to prior period income for financial year 2009-10, ` 1,39,23,900/- pertains to advance income for FYs 11-12, 12-13 & 13-14. Balance of ` 24,80,31,810/- pertains to filing fees, tariff fees etc. for the current year.

#### D. Fixed assets & depreciation & current assets (contd.):

- Fixed assets are valued at cost less Depreciation. Depreciation on Fixed assets has been worked out on Written Down Value method on the rates given as per Companies Act, 1956. However, in keeping with the directions of audit on the annual account for the year 06-07, full depreciation has been charged on assets acquired up to 30-09-2010 and half rate of depreciation has been charged on assets acquired after 30-09-2010. Opening value of Fixed Assets was ` 68,84,229/- as certified by the management and which forms the part of Capital Fund.
- Library Books amounting to ` 3,16,650/- have been capitalized this year and depreciation on the same has been charged as prescribed under para (i), as above.
- The adjustment bills alongwith supporting details has been received from NTPC against advance payment of ` 5 crores. The adjustment bills submitted by NTPC are under consideration on the date of Balance Sheet.

- (iv) One Laptop amounting to ₹ 0.79 lac out of fixed assets amounting to ₹ 68.84 lac (Schedule-8) has been lost during 2008-09 and the matter is under investigation. On receipt of investigation report necessary correction/adjustment would be made in the Annual Accounts and Fixed Assets Register.
- (v) Demand Drafts amounting to ₹ 16,91,875/- were lost from the Registry of Commission and encashed fraudulently. FIR has been lodged with the Police Authority and the matter is under investigation as well as at the departmental level. The intimation regarding the same has already been communicated to the Audit vide letter No.PAO/04/2009-10/CERC dated 15th November, 2010.

### **E. Provision for dues**

The Annual Accounts are based on accrual basis of accounting. Accordingly, the provisions for outstanding dues, statutory liabilities such as Pension & Leave Salary Contribution, CPF/EPF Matching Contributions, Audit Fees, etc. have been made and reflected in the Accounts.

## **3. Contingent liabilities and events occurring after Balance Sheet date**

There are no contingent liabilities as on 31-03-2011.

## **4. Figures of the current year have been regrouped and rearranged wherever necessary.**

**Sd/-**  
**Internal Financial Adviser**

**Sd/-**  
**Secretary**

**Central Electricity Regulatory Commission**  
**Receipts and Payments for the period/year ended 31.03.2011**

					Amount in ` '000	
Receipts	Current Year 2010-11	Previous Year 2009-10	Payments	Current Year 2010-11	Previous Year 2009-10	
<b>1. To Opening Balances</b>						
			<b>(a) Establishment expenses</b>			
(a) Cash in Hand	<b>10.00</b>	10.00	(i) Salaries (Chairman & Members of the Commission)	<b>8036.63</b>	7612.91	
(b) Bank Balance			(ii) Salaries (Officers and establishment)	<b>14726.87</b>	19342.37	
<b>(i) In Current Accounts:</b>			(iii) Allowances and Bonus	<b>14201.89</b>	11015.45	
CORP.C.A./C 1502	<b>15.12</b>	15.32	(iv) Payment for professional and other services			
BOI CA A/c 10198	<b>0.00</b>	222.55	(v) Leave Encashment	<b>743.60</b>	706.33	
SBI A/C 32636	<b>308.03</b>	286.52	<b>(b) Travel Expenses</b>			
			(i) Foreign Travels	<b>3131.73</b>	3169.60	
<b>(ii) Savings Account:</b>			(ii) Domestic Travels	<b>5444.29</b>	4906.35	
SBI A/C 30530628563	<b>4.85</b>	4.69				
BOI SB A/c 3695	<b>0.00</b>	27.65	(c) Overtime Allowances			
CORP. S.B A/C 4113	<b>8757.26</b>	11877.10	(d) Medical and Health care facilities	<b>2376.46</b>	1533.74	
			(e) Other establishment charges			
			(i) Tuition fees/ CEA	<b>580.43</b>	207.61	
			(ii) LTC	<b>1342.40</b>	631.70	
			(iii) Any other (to be specified)			
			<b>(f) Contribution to Provident Fund</b>			
			(i) Contribution to EPF/ CPF			



					- GPF Contribution		<b>0.00</b>	1735.08
					- CPF Matching Contribution		<b>314.46</b>	2618.85
<b>1. To Opening Balances</b>								
					- EPF Matching		<b>2774.21</b>	3645.85
					(g) Contribution to Other Funds (to be specified)			
					(h) Staff welfare expenses		<b>20.66</b>	112.24
					(i) Expenses on employees' retirement and terminal benefits			
					(j) Interest on Provident fund			
					- Interest on GPF Contribution Payable			
					- others			
					(j) Training Expenses		<b>510.64</b>	0.00
<b>2. To Grants Received</b>								
(a) From Min of Power	<b>0.00</b>			40001.00	(a) Purchases			
(b) From State Government					(b) Labour and Processing expenses		<b>6437.00</b>	3226.19
(c) From Other Sources (Detail)					(c) Cartage and Carriage Inwards			
(Grants for Capital and Revenue Expenditure to be shown seperately)					(d) Electricity & Power		<b>2207.97</b>	2150.02
					(e) Insurance			
					(f) Repair and Maintenance		<b>113.30</b>	9.30
					(h) Excise Duty			
					(i) Rent, Rates and Taxes		<b>78112.85</b>	53097.94
					(j) Vehicles Running and Maintenance			
					- Taxi Hiring expenses		<b>3122.81</b>	1830.85
					- Running & Maintenance		<b>693.27</b>	552.64
					(k) Postage, Telephone and Communication Charges		<b>2605.27</b>	1957.53



1. To Opening Balances		1. By Expenses		
			2559.54	1430.34
		(l) Printing and Stationery		
		(m) Travelling and Conveyance	661.92	9.63
		(n) Expenses on Seminar/Meetings	1418.32	765.99
		(o) Subscription Expenses	2528.66	2244.77
		(p) Guest House Expenses	533.11	0.00
		(q) Auditors Remuneration/Legal Fee	0.00	61.09
		(r) Hospitality Expenses		
		(s) Professional Charges	55231.52	36299.19
		(t) Provision for Bad and Doubtful Debts/ Advances		
		(u) Irrecoverable Balances return off		
		(v) Packing Charges		
		(w) Freight and Forwarding Expenses		
		(x) Distribution Expenses		
		(y) Advertisement and Publicity	10143.60	4084.83
		(z) Others (to be specified)		
		- Accounting charges	0.00	29.39
		- AMC Computer	0.00	25.30
		- AMC EPABX	47.79	12.18
		- AMC Photocopy Machine	138.97	26.47
		- AMC Airconditioner	1201.70	244.89
		- Bank Charges	3.37	22.66
		- Books & Periodicals	649.37	580.20
		- Imprest		
		- Misc. Expenses	22.28	87.15
		- Other current Liabilities		



1. To Opening Balances		1. By Expenses	
		- Water charges	211.39
		- RIMS & IT	298.29
		- BUILDING REPAIR & MAINTENANCE	9857.34
		- Computer Repair & Maintenance	995.56
			56.63
			44.14
3. To Income on Investment from		3. By Investments and Deposits Made	
		(i) Investments	
		(a) FDs made	130000.00
		(b) Transfer on encashment of FDs from SB Bank A/c No. 1502 to SB Bank A/c No. 4113	46150.22
		(ii) Deposits	
(a) Earmarked/Endow. Funds		(a) Security Deposit	390.00
(b) Own Funds ( Other Investment)		(b) Earnest Money Deposit	7590.00
4. To Receipts of the Commission		4. (I) By Advances to Staff	
(a) Interest Received		(a) House Building Advance	
(i) On Bank Deposits (Saving Bank)		(b) Motor Car/Personal Computer Advances	74.60
(ii) On Loans, advances to employees etc.		(c) Scooter/Motor Cycle Advances	
(iii) Sale of Publications		(d) Other Advances (to be specified)	
(iv) Sale of Newspapers	41.26	<b>(II) By Contingent Advances</b>	
(v) Fee Charges by the Commission	4.14	(a) Advance to CPWD	
- Filling Fee	23531.03	(b) Advance to Suppliers/Contractors	
- Licence Fee	98944.81	(c) Other Advances (to be specified)	
(also includes prior period income of '3348.55)			
- Tariff fee	171612.34		
	103452.37		





<b>1. To Opening Balances</b>		<b>1. By Expenses</b>	
		(k) Interest on Advances	0.00
			52.93
<b>5. To Debt/Deposit Receipts</b>		<b>5. By Contributions</b>	
(a) Recovery of advances from staff		(a) Pension	1235.75
(i) House Building advance		(b) Leave Salary	1371.28
(ii) Motor Car/personal Computer advance	4.48	(c) Gratuity	310.36
(iii) Scooter/Motor cycle advance		(c) Other Contribution (to be specified)	
(iv) Other advance (to be specified)		(d) PM Relief Fund	
- Festival	10.80		
(v) Recoupment of GPF Advance paid to deputationists.			
(b) Recovery fo contingent advance			
(i) Advances to CPWD			
(ii) Advances to Suppliers			
(iii) Other Advances	7.12		
(c) Other Deposits			
(i) Security deposit	75.00		
(ii) Earnest Money deposit			
(iii) Any other deposit (to be specified).			
<b>6. To Remittances Receipts</b>		<b>6. By Expenditure on Fixed Assets and Capital Work-In-Progress</b>	
(a) Recovery from deputationists		(a) Land	
(b) Licence Fee	11.70	(b) Buildings	
(c) Income Tax		(c) Furniture & Fittings	791.36
			218.25

1. To Opening Balances		1. By Expenses		
(d) Surcharge				3084.63
(e) Sales Tax				
(f) Central Govt. Health Scheme				
(h) Postal Life Insurance				0.00
(i) Central Govt Employees Group Insurance Scheme				
(j) Any other (to be specified)				
<b>7. By Other</b>				
- Other Recovery (Misc. Expenses)	<b>6.50</b>	59.65		<b>40.00</b>
- CPF Contribution/EPF Matching contribution				
- GPF Contribution/CGEIS/Comp. Adv. reverted	<b>9.26</b>			<b>2382.48</b>
(cheques overdue for more than 6 months)				
- Staff car facility				
- CPF Matching Contribution/EPF/GSLI	<b>71.45</b>			
- DTE Recovery	<b>25.82</b>	46.53		
- FTE Recovery	<b>88.12</b>	31.66		
- LTC Recovery	<b>119.15</b>	7.31		
- SALARY STAFF & D A	<b>225.71</b>	581.32		
- GRATUITY RECEIVED	<b>1158.44</b>	1120.84		
- Medical & Health Care Recovery	<b>129.20</b>	47.49		
- Postage & Telephone Received	<b>6.76</b>	19.05		
- Sale of Compendiums	<b>264.70</b>	1.29		
- Guest House Rent	<b>87.95</b>	81.50		
- Seminar Expenses Recovery				



1. To Opening Balances		1. By Expenses	
- Internet & International Roaming Recovery			
- Personal Use of vehicle Recovery			
- Computer Facility Recovery	<b>46.20</b>	<b>0.00</b>	
- Training Advance Refund	<b>0.00</b>		
- Recovery from Repair & Maintenance	<b>1.08</b>	-	
- Recovery from Bank Charges	<b>0.25</b>	16.79	
- FOIR/FOR/SAFIR	<b>733.24</b>		
- Taxi Hiring Charges			
- Rent, Rates & Taxes			
- Subscription & Membership Fee refund	<b>66.54</b>		
- PRINTING & STATIONERY		337.50	
- LSPC Contribution reverted	<b>58.05</b>		
(cheques overdue for more than 6 months)			
- Electricity Expenses	<b>6.36</b>		
- Professional Fee reversed	<b>1456.85</b>		
- Software (Recd. From NLDC)	<b>2382.48</b>		
- TDS recovery	<b>6.17</b>		
- Recovery Officer Coop. Society, Govt. of NCT	<b>2.50</b>		
- Meeting & Seminars Expenses refund	<b>166.38</b>	9.10	



7. By Closing Balances			
(a) Cash in Hand		10.00	10.00
(b) Bank Balance			
(i) In Current Accounts:			
CORP.C.A./C 1502		15.02	15.12
SBI A/C 32636		307.48	308.03
1. To Opening Balances			
(ii) Savings Account:			
SBI A/C 30530628563		5.03	4.85
CORP S.B.A/C 4113		75683.46	8757.26
Funds trfd. and standing in CERC's Fund			
Account under Public Account of India		166200.00	0.00
<b>Total</b>	<b>681015.37</b>	<b>681015.37</b>	<b>553516.54</b>

Sd/-  
Internal Financial AdviserSd/-  
Secretary

# Bank Reconciliation Statement Corporation Bank- SB A/c No. 4113 as on 31-03-2011

				Amount (in `)
<b>Balance As Per Bank Book (Dr.)</b>				<b>75683456.92</b>
<b>Add: Cheques Issued But Not Yet Presented In Bank:</b>				
Date	Cheque No.	Amount (In `)	Date Of Real.	
22-11-2010	NEFT	10754.00	09-06-2011	
11-01-2011	795276	188613.00	NYR *	
10-02-2011	761419	40399.00	NYR *	
08-03-2011	761524	469.00	06-05-2011	
08-03-2011	761525	3275.00	09-05-2011	
15-03-2011	761551	18668.00	18-06-2011	
17-03-2011	761559	1785.00	06-04-2011	
18-03-2011	761566	7860.00	09-04-2011	
23-03-2011	761579	10625.00	02-04-2011	
29-03-2011	761591	81740.00	02-04-2011	
29-03-2011	761592	1103.00	05-04-2011	
29-03-2011	761593	532.00	05-04-2011	
29-03-2011	761594	325.00	05-04-2011	
29-03-2011	761595	1588.00	04-04-2011	
29-03-2011	761597	2450.00	05-04-2011	
29-03-2011	761598	20847.00	08-04-2011	
29-03-2011	761599	4148.00	11-04-2011	
29-03-2011	761600	2840.00	04-04-2011	
29-03-2011	761601	91019.00	08-04-2011	
29-03-2011	761602	17022.00	08-04-2011	
29-03-2011	761603	21705.00	04-04-2011	
30-03-2011	761606	4080.00	04-04-2011	
30-03-2011	761605	5285.00	13-04-2011	
30-03-2011	761607	6328.00	05-04-2011	
30-03-2011	761609	190296.00	04-04-2011	
30-03-2011	761610	1102.00	04-04-2011	
030-3-2011	761611	1840.00	04-04-2011	
30-03-2011	761612	57015.00	08-04-2011	
30-03-2011	761613	96233.00	08-04-2011	
30-03-2011	761614	5658.00	06-04-2011	
31-03-2011	761616	470132.00	04-04-2011	
31-03-2011	761617	37833.00	21-04-2011	
31-03-2011	761618	8856.00	06-04-2011	
31-03-2011	761619	3617.00	05-04-2011	
31-03-2011	761620	8357.00	04-04-2011	





31-03-2011	761621	430987.00	04-04-2011	
31-03-2011	761622	7232.00	11-04-2011	
31-03-2011	761623	10381.00	08-04-2011	
31-03-2011	761624	14652.00	13-04-2011	
31-03-2011	761625	3308.00	07-04-2011	
31-03-2011	761626	84084.00	08-04-2011	
31-03-2011	761627	4123.00	06-04-2011	
31-03-2011	761628	1080.00	07-04-2011	
31-03-2011	761629	9030.00	11-04-2011	
31-03-2011	761630	82733.00	06-04-2011	
31-03-2011	761631	17955886.00	08-04-2011	
31-03-2011	761632	2695500.00	08-04-2011	
31-03-2011	761633	58350.00	09-04-2011	
31-03-2011	761634	132000.00	09-04-2011	
31-03-2011	761635	72900.00	11-04-2011	
31-03-2011	761636	100000.00	09-04-2011	
31-03-2011	761637	210000.00	18-04-2011	
31-03-2011	761638	2325.00	09-04-2011	
31-03-2011	761639	16965.00	09-04-2011	
31-03-2011	761640	72563.00	02-05-2011	
31-03-2011	761641	1184696.00	23-04-2011	
31-03-2011	761642	671736.00	10-05-2011	
31-03-2011	761643	35043.00	13-04-2011	
31-03-2011	761644	10901.00	08-04-2011	
31-03-2011	761645	45834.00	08-04-2011	
31-03-2011	761646	6424.00	08-04-2011	
31-03-2011	761647	19219.00	08-04-2011	
31-03-2011	761648	497439.00	08-04-2011	
31-03-2011	761649	29781.00	08-04-2011	25889571.00
				101573027.92

**Less: Cheques Deposited But Not Cleared**

Date	Cheque No.	Amount (In `)	Date Of Real.	
31-03-2011	060118	82489.00	02-04-2011	
31-03-2011	075899	92073.00	02-04-2011	174562.00
<b>Balance As Per Bank Statement (Cr.)</b>				<b>101398465.92</b>

\* Nyr - Not Yet Realised

## Bank Reconciliation Statements Corporation Bank- CA A/c No. 001502 as on 31-03-2011

	Amount (In `)
Balance As Per Bank Book (Dr.)	15024.35
Balance As Per Bank Statement (Cr.)	15024.35
<b>State Bank of India - ca a/c no. 30530632636 as on 31-03-2011</b>	
	Amount (In `)
Balance As Per Bank Book (Dr.)	307480.00
Balance As Per Bank Statement (Cr.)	307480.00
<b>State Bank of India - sb a/c no. 30530628563 as on 31-03-2011</b>	
	Amount (In `)
Balance As Per Bank Book (Dr.)	5025.00
Balance As Per Bank Statement (Cr.)	5025.00

<b>SUNDRY CREDITORS - ANNEXURE "A"</b>		
S. No.	Particulars	Amount In ` '000
1	A Travel Club	34.30
2	A.K. Florist	9.62
3	Airtel A/C No. 14218776	0.82
4	Airtel A/C No. 16369917	1.05
5	Airtel A/C No. 9910066062	0.92
6	Airtel A/C No. 9971793324	0.85
7	Ashok Kumar	9.71
8	Bhagwan Dutta Sharma, Prof. Expert	240.00
9	Books & Periodicals Payable	39.33
10	City Samadhan Society (Regd.)	182.21
11	Conveyance Charges Payable	44.74
12	Da Payable	185.65
13	Dee Color Producers Pvt. Ltd.	1.10
14	Degree 360 Solutions PVt. Ltd.	734.98
15	Director, New Delhi Hpo	41.85
16	Dr. N.C. Mahapatra, Ex. Chief Advisor, Law	120.00
17	Dte Payable	165.94
18	Dupion Sales Corporation	296.81
19	Eastern Book Co. Pvt. Ltd.	19.14
20	Easy Source	306.28
21	Epf Employees Cont. Payable	29.37
22	Foreigners Travellers Taxi Service	22.00
23	G4s Facility Services (India) Pvt. Ltd.	10.97

24	Gsli Payable	0.30
25	Hind Digital Pvt. Ltd.	12.06
26	Jimmy Traders	132.76
27	Labour & Proccessing Expenses Payable	6.08
28	Miscellaneous Expenses PAYable	7.15
29	Modern Service Station	47.50
30	Mtnl - 22723583	0.94
31	Mtnl - 24353920	0.72
32	Mtnl - 24604288	2.15
33	Mtnl - Cerc	61.13
34	Neelam Sundriyal (Cerc Canteen)	31.63
35	Noble Enterprises	27.69
36	Oynx Management Services Pvt. Ltd.	283.59
37	Pa Legal	355.00
38	Postage Telephone & Comm. Payable	53.55
39	Publication & Advertising Exp. Payable	36.54
40	Rahul Banerjee, Sr. Advisor, Power Market	285.60
41	Rajiv Bansal, Secretary, Cerc	5.69
42	Rakesh H. Shah, Advisor, Re	220.60
43	Rakesh Kumar, Langoor Wala	5.98
44	Ravi Electricals	19.54
45	Rcil A/C Ris500000830359	0.94
46	Rcil A/C Ris500001394694	0.68
47	Rcil A/C Ris500001675178	0.55
48	Rcil A/C Ris500001842574	0.51
49	Rcil A/C Ris500001867072	0.36
50	Recovery & Remtt. From Computer Adv. Liab.	0.20
51	Recovery Officer Co-Op. Societies, Govt. Of Nct	2.50
52	S.K. Jena & Associates	63.87
53	Salary Payable (Chairman & Members)	1050.00
54	Salary Payable (Officer & Establishment)	3039.07
55	Sanjay Gupta & Associates	478.15
56	SecreTary, Ndmc, New Delhi	110.98
57	Security Deposit	249.99
58	Tds (Other Than Salary)	0.62
59	Trig Detectives Pvt. Ltd.	222.41
60	Vijay M. Deshpande, Chief Advisor, Energy Economics	247.50
61	Vodafone No. 9999002434	1.00
62	Vodafone No. 9999799451	0.71
<b>Total</b>		<b>9,563.88</b>

# XI






## Annexure




E-mail id and phone numbers of the Chairperson, Members and staff of the Commission as on 31-03-2011

**TABLE E-MAIL ID AND PHONE NUMBERS OF THE CHAIRPERSON, MEMBERS AND STAFF OF THE COMMISSION**

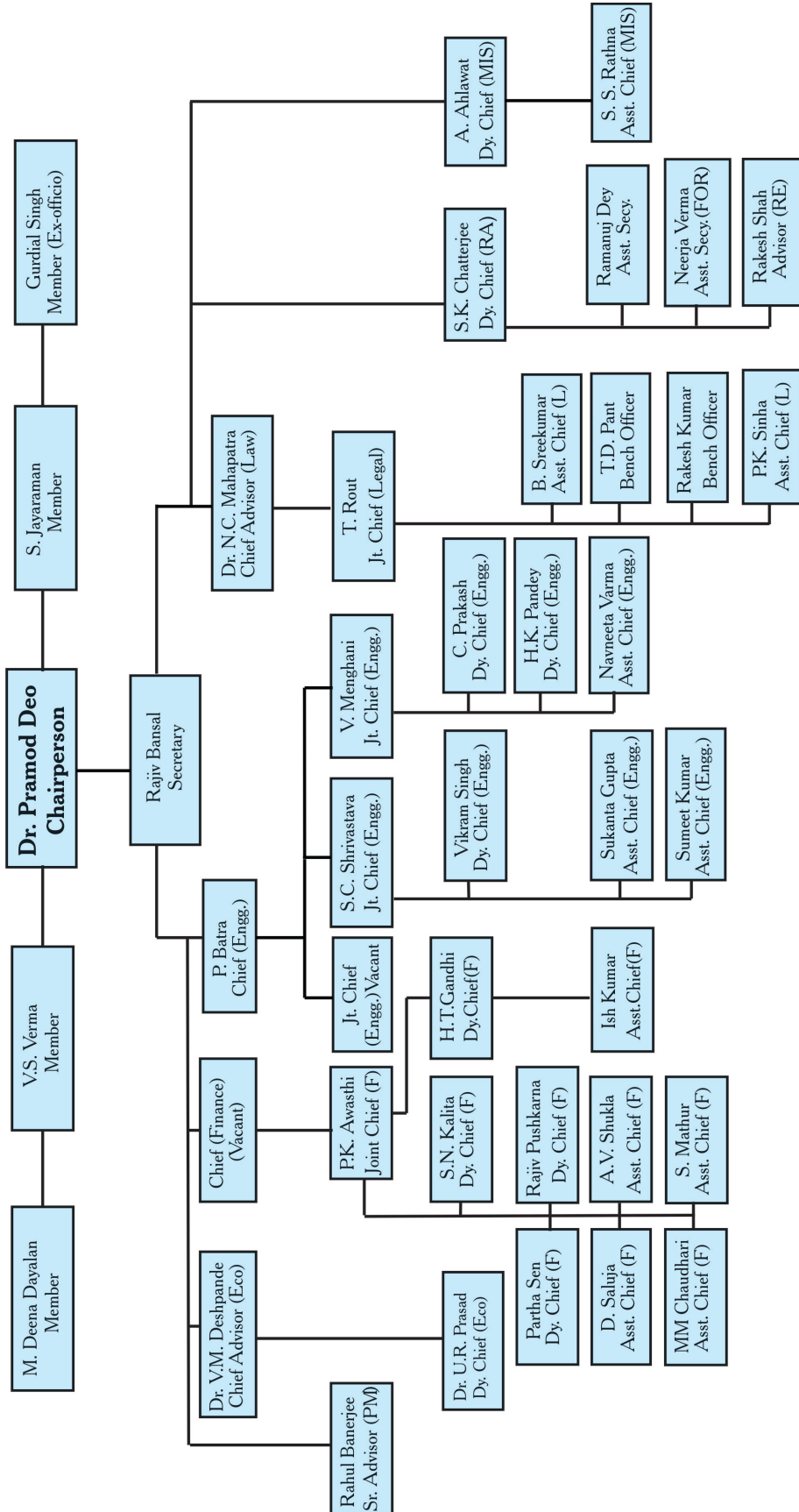
	<b>Name</b>	<b>Designation</b>	<b>Phone No.</b>	<b>E-mail</b>
	Dr. Pramod Deo	Chairperson	23753911	chairman@cercind.gov.in
	S. Jayaraman	Member	23753914	sjayaraman@cercind.gov.in
	V.S. Varma	Member	23753912	vsverma@cercind.gov.in
	M Deena Dayalan	Member	23753913	mdayalan@nic.in
	Rajiv Bansal	Secretary	23753915	rajiv.bansal@nic.in
	P. Batra	Chief (Engg.)	23753917	pbatra@cercind.gov.in
	Dr. V.M. Deshpande	Chief Advisor (Economics)	23353503	vmdeshpande@cercind.gov.in

	S.C. Shrivastava	Joint Chief (Engg.)	23353503	scshrivastava@cercind.gov.in
	Trilochan Rout	Joint Chief (Legal)	23353503	trout@cercind.gov.in
	P.K. Awasthi	Joint Chief (Finance)	23353503	pkawasthi@cercind.gov.in
	V. Menghani	Joint Chief (Engg.)	23353503	vmenghani@cercind.gov.in
	Rahul Banerjee	Senior Advisor (Power Market)	23353503	rbanerjee@cercind.gov.in
	S.K. Chatterjee	Deputy Chief (RA)	23753920	dcra@cercind.gov.in
	H.T. Gandhi	Deputy Chief (Finance)	23353503	htgandhi@cercind.gov.in
	H.K. Pandey	Deputy Chief (Engg)	23353503	hkpandey@cercind.gov.in
	C. Prakash	Deputy Chief (Engg.)	23353503	cprakash@cercind.gov.in
	U.R. Prasad	Deputy Chief (Eco)	23353503	urprasad@cercind.gov.in
	Archana Ahlawat	Deputy Chief (MIS)	23353503	dcmis@cercind.gov.in
	Rajeev Pushkarna	Deputy Chief (Fin.)	23353503	rpushkarna@cercind.gov.in

	Partha Sen	Deputy Chief (Finance)	23353503	parthasen@cercind.gov.in
	Ramanuj Dey	Assistant Secy.	23753921	asstsecy@cercind.gov.in
	Neerja Verma	Assistant Secy. (FOR)	23353503	asfor@cercind.gov.in
	Devendra Saluja	Assistant Chief (Engg.)	23353503	dsaluja@cercind.gov.in
	Smt. Navneeta Verma	Assistant Chief (Engg.)	23353503	nverma@cercind.gov.in
	Sukanta Gupta	Assistant Chief (Engg.)	23353503	sgupta@cercind.gov.in
	A.V. Shukla	Assistant Chief (Finance)	23353503	avshukla@cercind.gov.in
	B. Sreekumar	Assistant Chief (legal)	23353503	bsreekumar@cercind.gov.in
	Sumeet Kumar	Assistant Chief (Engg.)	23353503	sumeetk@cercind.gov.in
	S. Mathur	Assistant Chief (Finance)	23353503	smathur@cercind.gov.in
	Ish Kumar	Assistant Chief (Finance)	23353503	ishkumar@cercind.gov.in
	S. S. Rathna	Assistant Chief (MIS)	23353503	acmis@cercind.gov.in

	P.K. Sinha	Assistant Chief (Legal)	23353503	prafullsinha@gmail.com
	M.M. Chaudhari	Assistant Chief (Finance)	23353503	mmchaudhari@cercind.gov.in
	T.D. Pant	Bench Officer	23353503	tdpant@cercind.gov.in

### CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC) ORGANISATION CHART As on 31-03-2011













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